## Sixth Lok Sabha IV Session (20/02/1978 to 16/05/1978)

## LOK SABHA

## BULLETIN-PART I

## [Brief Record of Proceedings]

Monday, February 20, 1978/Phalguna 1, 1899 (Saka)

#### No. 87

12.30 P.M.

## 1. President's Address-Laid on the Table

Secretary laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 20th February, 1978.

#### 2. Obituary references

The Speaker made references to the passing away of Shri Mahadeo Prasad, who was a Member of the Second and Third Lok Sabha; Dr. Shriman Narayan, who was a Member of the First Lok Sabha; and Shri H. R. Gokhale, who was a Member of the Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

#### 3. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of the High Denomination Bank Notes (Demonetisation) Ordinance, 1978 (No. 1 of 1978) (Hindi and English versions) promulgated by the President on the 16th January, 1978, under article 123(2) (a) of the Constitution.
- (2) (i) A copy of the Proclamation (Hindi and English versions) dated the 31st December, 1977 issued by the President under article 356 of the Constitution in relation to the State of Karnataka published in Notification No. G.S.R. 798(E) in Gazette of India dated the 31st December, 1977 under article 356(3) of the Constitution.

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- (ii) A copy of the Order (Hindi and English versions) dated the 31st December, 1977, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 799(E) in Gazette of India dated the 31st December, 1977.
- (3) A copy of Report dated the 31st December, 1977 of the Governor of Karnataka to the President (Hindi and English versions).
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 764(E) published in Gazette of India dated the 19th December, 1977 together with an explanatory memorandum.
  - (ii) G.S.R. 774(E) published in Gazette of India dated the 26th December, 1977 together with an explanatory memorandum.
  - (iii) G.S.R. 1(E) published in Gazette of India dated the 1st January, 1978 together with an explanatory memorandum.
  - (iv) G.S.R. 7(E) published in Gazette of India dated the 4th January, 1978 together with an explanatory memorandum.
  - (v) G.S.R. 11(E) and 12(E) published in Gazette of India dated the 4th January, 1978 together with an explanatory memorandum.
  - (vi) G.S.R. 16(E) and 17(E) published in Gazette of Incia dated the 6th January, 1978 together with an explanatory memorandum.
  - (vii) G.S.R. 18(E) to 20(E) published in Gazette of India dated the 7th January, 1978 together with an explanatory memorandum.
  - (viii) G.S.R. 21(E) and 22(E) published in Gazette of India dated the 7th January, 1978 together with an explanatory memorandum.
    - (ix) G.S.R. 39 and 41 published in Gazette of India dated the 7th January, 1978 together with an explanatory memorandum.

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- (x) G.S.R. 77 published in Gazette of India dated the 14th January, 1978 together with an explanatory memorandum.
- (xi) G.S.R. 41(E) and 42(E) published in Gazette of India dated the 25th January, 1978 together with an explanatory memorandum.
- (xii) G.S.R. 46(E) to 48(E) published in Gazette of India dated the 28th January, 1978 together with an explanatory memorandum.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:---
  - (i) G.S.R. 790(E) to 792(E) published in Gazette of India dated the 30th December, 1977 together with an explanatory memorandum.
  - (ii) G.S.R. 795(E) published in Gazette of India dated the 31st December, 1977 together with an explanatory memorandum.
  - (iii) G.S.R. 49(E) to 51(E) pub'ished in Gazette of India dated the 28th January, 1978 together with an explanatory memorandum.
  - (iv) G.S.R. 53(E) published in Gazette of India dated the 30th January, 1978 together with an explanatory memorendum.
- (6) A copy of Notification No. 331/77-C.E. (Hindi and English versions) published in Gazette of India dated the 3rd December, 1977 containing corrigendum to Notification No. G.S.R. 945 dated the 23rd July, 1977, under section 38 of the Central Excises and Salt Act, 1944.

#### 4. Resignations by Members

(1) The Speaker informed the House that Shri Karpoori Thakur, an elected Member from Samastipur constituency of Bihar, had resigned his seat in Lok Sabha and his resignation had been accepted by the Speaker with effect from the 24th December, 1977.

(2) The Speaker also informed the House that Shri Y. Shaiza, an elected Member from Outer Manipur constituency of Manipur, had resigned his seat in Lok Sabha and his resignation had been accepted by the Speaker with effect from the 6th January, 1978.

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## 5. Motion regarding Report of Joint Committee-Extension of Time

Shri Kanwar Lal Gupta moved the following motion:-

"That this House do further extend up to the last day of the first week of the Monsoon Session (1978), the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of misconduct against public men and for matters connected therewith."

An amendment moved by Shri P. K. Deo was adopted.

- The motion was adopted in the following amended form:-
  - "That this House do further extend up to the last day of the present Budget Session, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of misconduct against public men and for matters connected therewith."

12.52 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st February, 1978).

AVTAR SINGH RIKHY, Secretary.

## BULLETIN-PART I

#### [Brief Record of Proceedings]

Tuesday, February 21, 1978/Phalguna 2, 1899 (Saka)

#### No. 88

## 11 A.M.

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#### 1. Announcement by Speaker

The Speaker made an announcement regarding change in the order of business of the day.

## 2. Starred Questions

Starred Questions Nos. 1 and 3-5 were orally answered. Starred Question No. 2 had been postponed for answer on the 28th March, 1978. Replies to remaining question<sub>s</sub> were laid on the Table.

#### **3. Unstarred Questions**

Replies to Unstarred Questions Nos. 1-101 and 103-174 were laid on the Table.

## 4. Papers laid on the Table

The following papers were laid on the Table:--

- A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Railway Protection Force Act, 1957:--
  - (i) The Railway Protection Force (Amendment) Rules, 1977, published in Notification No. G.S.R. 32 in Gazette of India dated the 7th January, 1978.
  - (ii) The Railway Protection Force (Amendment) Rules, 1977, published in Notification No. G.S.R. 33 in Gazette of India dated the 7th January, 1978.

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(2) A copy of Notification No. S.O. 200 (Hindi and English versions) published in Gazette of India dated the 21st January, 1978, issued under section 56(B) of the Indian Railways Act, 1890.

## 5. Assent to Bills

- (1) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1977.
- (2) The Appropriation (No. 4) Bill, 1977.
- (3) The Betwa River Board (Amendment) Bill, 1977.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following eleven Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Lady Hardinge Medical College and Hospital (Acquisition) and Miscellaneous Provisions Bill, 1977.
- (2) The Inland Steam-vessels (Amendment) Bill, 1977.
- (3) The Salaries and Allowances of Ministers (Amendment) Bill, 1977.
- (4) The Advocates (Amendment) Bill, 1977.
- (5) The Indian Iron and Steel Company (Acquisition of Shares) Amendment Bill, 1977.
- (6) The Enemy Property (Amendment) Bill, 1977.
- (7) The Smith, Stanistreet and Company Limited (Acquisition and Transfer of Undertakings) Bill, 1977.
- (8) The Gresham and Craven of India (Private) Limited (Acquisition and Transfer of Undertakings) Bill, 1977.
- (9) The Payment of Bonus (Amendment) Bill, 1977.
- (10) The Companies (Amendment) Bill, 1977.
- (11) The Supreme Court (Number of Judges) Amendment Bill, 1977.

## 6. The Budget (Railways)-1978-79

Prof. Madhu Dandavate presented a statement of estimated receipts and expenditure of the Government of India for the year 1978-79 in respect of Railways.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

## 7. Calling Attention

Shri Predyumna Bal called the attention of the Minister of Tourism and Civil Aviation to the reported crash of an Air India Jumbo in the sea near Bombay on the new year's day of 1978 with its 213 passengers and crew on board.

The Minister of Tourism and Civil Aviation made a statement in regard thereto.

#### 8. Government Bill-Introduced

The Deposit Insurance Corporation (Amendment and Miscellaneous Provisions) Bill, 1978.

## 9. Matters under Rule 377

(1) Shri Vayalar Ravi reised a matter regarding reported decision of the Central Government employees to stage *dharnas* on the 23rd March, 1978 in support of their demands.

(2) Shri L. L. Kapoor raised a matter regarding reported smuggling of jute to Nepal.

(3) Shri Krishna Chandra Halder raised a matter regarding reported labour unrest in Feridabad and Delhi Industrial Complex.

(4) Shri Jyotirmoy Bosu raised a matter regarding reported burning of a Harijan in Reputha near Sasaram on the 15th February, 1978 by some upper class people

#### 10. Government Bill-Passed

The Child Marriage Restraint (Amendment) Bill, 1977

The motion for consideration of the Bill was moved by Shri Shanti Bhushan.

The following Members took part in the debate:----

(1) Shri Vayalar Ravi

(2) Shrimati Bibha Ghosh Goswami

(3) Kumari Maniben Vallabhhhai Patel.

- (4) Shrimati Parvathi Krishnan
- (5) Shri Ram Kishan
- (6) Shri A. Sunna Sahib
- (7) Shri O. P. Tyagi

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- (8) Shri Nathu Ram Mirdha
- (9) Dr. Ramji Singh
- (10) Prof. P. G. Mavalankar
- (11) Shri R. Venkataraman
- (12) Shri Durga Chand
- (13) Shri K. Mayathevar
- (14) Shri Ramji Lal Suman
- (15) Shri O. V. Alagesan
- (16) Shri Hukam Chand Kachwai
- (17) Shri Hukmdeo Narain Yadav

Shri Shanti Bhushan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 6 were adopted.

The Schedule was adopted, as amended.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Shanti Bhushan.

The following Members took part in the debate:---

- (1) Shrimati Parvathi Krishnan
- (2) Shri Shanti Bhushan

The motion was adopted and the Bill, as amended, was passed.

#### 11. Report of Business Advisory Committee

Shrimati Parvathi Krishnan presented the Eleventh Report of the Business Advisory Committee.

5.58 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd February, 1978).

# AVTAR SINGH RIKHY, Secretary.

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# BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, February 22, 1978 Phalguna 3, 1899 (Saka)

## No. 89

#### 11 A.M.

## 1. Starred Questions

Starred Questions Nos. 21, 22, 24, 26 and 27 were orally answered. Starred Question No. 24 was held over till 1-3-78. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 175, 177, 179–186, 188– 191, 193–202, 204–255, 257–319 and 321–374 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of Notification No. S.R.O. 25 (Hindi and English versions) published in Gazette of India dated the 21st January, 1978, issued under sub-section (2) of section 1 of the Seaward Artillery Practice (Amendment) Act, 1973.
- (2) A copy of the Seaward Artillery Practice Rules, 1978 (Hindi and English versions) published in Notification No. S.R.O. 26 in Gazette of India dated the 21st January, 1978, under sub-section (3) of section 9 of the Seaward Artillery Practice Act, 1949.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1976-77.

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- (ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1976-77.
  - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1976-77.
  - (ii) Annual Report of the Instrumentation Limited, Kota, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1976-77.
  - (ii) Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1976-77.
  - (ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (d) and (e) of item (3) above.
- (5) A copy of the Report (Hindi and English versions) of the Development Council for Instruments Industry for the period 1975-77, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (6) A copy of Notification No. S.O. 787(E) (Hindi and English versions) published in Gazette of India dated the 28th November, 1977 regarding the continuance of

control over the management of Messrs Containers and Closures Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.

- (7) A copy of the Salt (Price Control) Order, 1977 (Hindi and English versions) published in Notification No. S.O. 688(E) in Gazette of India dated the 27th September, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (8) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1976-77.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
  - (i) Review by the Government on the working of the National Thermal Power Corporation Limited, New Delhi, for the period ended 31st March, 1977.
  - (ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the period ended 31st March, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A copy of the Shipping Development Fund Committee (Employees' Contributory Provident Fund) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 131 in Gazette of India dated the 21st January, 1978, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1976-77.
    - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1976-77.

- (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 141 of the Border Security Force Act, 1968:—
  - (i) The Border Security Force, Chief Law Officer and Law Officers Recruitment and Conditions of Service Rules, 1977, published in Notification No. G.S.R. 773(E) in Gazette of India dated the 26th December, 1977.
  - (ii) The Border Security Force (Deductions from Pay and Allowances) Rules, 1978, published in Notification No. S.O. 76(E) in Gazette of India dated the 7th February, 1978.
  - (iii) The Border Security Force Veterinary Officers Recruitment Rules, 1978, published in Notification No. G.S.R. 146 in Gazette of India dated the 28th January, 1978.
- (13) A copy of the Jute (Licensing and Control) Amendment Order, 1977 (Hindi and English versions) published in Notification No. S.O. 794(E) in Gazette of India dated the 30th November, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
  - (a) (i) Review by the Government on the working of the Richardson and Cruddas (1972) Limited, Bombay, for the year 1976-77.
    - (ii) Annual Report of the Richardson and Cruddas (1972) Limited, Bombay, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Hindustan Cables Limited, for the year 1976-77.
    - (ii) Annual Report of the Hindustan Cables Limited, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (14) (b) above.

- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
    - (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
  - (b) (i) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
    - (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
- (c) (i) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
- (17) A copy of the Annual Report (Hindi and English versions) on the working of Industrial and Commercial Undertakings of the Central Government for the year 1976-77 (Volumes I to III).

## 4. Report of Committee on Private Members' Bills and Resolutions

Shri Vinodbhai B. Sheth presented the Eleventh Report of the Committee on Private Members' Bills and Resolutions.

## 5. Motion regarding Eleventh Report of Business Advisory Committee

Dr. Murli Manohar Joshi moved the following motion:---

"That this House do agree with the Eleventh Report of the Business Advisory Committee presented to the House on the 21st February, 1978."

The motion was adopted.

#### 6. Matters under Rule 377

(1) Shri C. M. Stephen raised a matter regarding the reported issuance of notices by Shah Commission to certain advocates to appear before the Commission.

(2) Shri Vayalar Ravi raised a matter regarding bomb blast at a Sydney hotel where India's Prime Minister was staying.

(3) Shri Y. P. Shastri raised a matter regarding reported loss to standing crop due to hailstorm in certain districts of Madhya Pradesh.

(4) Shri Laxmi Narain Nayak raised a matter regarding reported loss to standing crop in Khajuraho and Chhatarpur district of Madhya Pradesh due to hailstorm.

(5) Shri Nirmal Chandra Jain raised a matter regarding need for Central assistance to Madhya Pradesh to meet the situation arising out of heavy rains.

#### 7. Government Bill-Passed

#### The Interest Bill, 1977

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The following Members took part in the debate:---

(1) Shri R. Venkataraman

(2) Shri Jagannath Rao

(Lok Sabha adjourned at 1 p.m. and re-assembled at 2.05 p.m.)

- (3) Shri Krishna Chandra Halder
- (4) Shri Durga Chand
- (5) Shri Vayalar Ravi
- (6) Shri Hukmdeo Narain Yadav

Shri H. M. Patel replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 to 6 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. M. Patel.

The motion was adopted and the Bill, as amended, was passed.

## 8. Government Bill-under consideration

The Children (Amendment) Bill, 1977, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Pratap Chandra Chunder.

The following Members took part in the debate:---

- (1) Shri Vayalar Ravi
- (2) Shri Shambhu Nath Chaturvedi
- (3) Shri Shyamaprasanna Bhattacharyya

The discussion was not concluded.

## 9. Motion

Shri R. L. Kureel moved the following motion:---

"That this House do take serious note of the incident at Varanasi on the 24th January, 1978 where a statue of Dr. Sampurnanand after it was unveiled by the Hon'ble Defence Minister (Shri Jagjivan Ram) was washed with Ganga water by certain persons thereby causing an insult to the national leader and the community and calls upon the Government to take action under the Protection of Civil Rights Act, 1955."

Two amendments were moved by Sarvashri B. P. Mandal and C. M. Stephen.

The following Members took part in the debate:----

- (1) Shri Mangal Deo
- (2) Shri Mohd. Shafi Qureshi
- (3) Pandit D. N. Tiwary
- (4) Shri Shiv Narain Sarsonia
- (5) Shri M. N. Govindan Nair
- (6) Shri R. N. Rakesh
- (7) Shri Basant Singh Khalsa
- (8) Shri Krishna Chandra Halder
- (9) Shri Ramji Lal Suman
- (10) Shri A. Bala Pajanor
- (11) Shri S. S. Lal
- (12) Shri C. M. Stephen
- (13) Shri Chhabiram Argal
- (14) Shri Ugrasen

- (15) Dr. Henry Austin(16) Shri Kacharulal Hemraj Jain(17) Shri B. P. Mandal
- (18) Shri Parmai Lal
- (19) Shri A. Sunna Sahib
- (20) Shri Mahi Lal
- (21) Shri Govind Ram Miri
- (22) Shri Jawala Prasad Kureel
- (23) Shri Dhirendranath Basu
- (24) Shri Chitta Basu
- (25) Shri Pius Tirkey
- (26) Shri Ram Naresh Kushwaha
- (27) Shri Mani Ram Bagri
- (28) Shri Dhanik Lal Mandal

Shri R. L. Kureel replied to the debate.

The amendment moved by Shri B. P. Mandal was withdrawn by leave of the House.

The amendment moved by Shri C. M. Stephen was negatived.

The motion was unanimously adopted.

7.37 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd February, 1978).

AVTAR SINGH RIKHY, Secretary.

#### BULLETIN-PART I

#### (Brief Record of Proceedings)

1.73

# Thursday, February 23, 1978/Phalguna 4, 1899 (Saka)

## No. 90

#### 11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 42, 44, 46, 47 and 48 were orally answered. Replies to starred Questions Nos. 41, 43, 45, 49-53, 55, 56 and 58-60 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 375-447( 449-462, 464, 465, 467-492, 494-498, 500-502, 505-550 were laid on the Table

#### 3. Papers Laid on the Table

The following papers were laid on the Table:--

(1) A copy of 'Economic Survey, 1977-78' (Hindi and English versions).

(2) A copy of the Delhi Shops and Establishments (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. F.4(26)|75|CIS|Lab. in Delhi Gazette dated the 29th December, 1977, under sub-section (3) of section 47 of the Delhi Shops and Establishments Act, 1954.

(3) A copy each of the following papers under sub-section (4) of section 3 of the Commissions of inquiry Act, 1952:-

- (i) First Report of the Grover Commission of Inquiry set up to inquire into certain allegations against Shri Devaraj Urs, former Chief Minister and other Ministers of Karnataka.
- (ii) Memorandum of Action taken on the above Report.

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(4) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (3) (1) above.

(5) A copy each of the following papers (Hindi\* versions) under sub-section (1) of section 619 of the Companies Act, 1956:---

- (i) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(6) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during various essions of Lok Sabha:---

(1) Statement No. XXVII—Tenth Session, 1974.	),
(2) Statement No. XXVII—Thirteen <sup>th</sup> Session 1975.	Fifth Lok Sabha.
(3) Statement No. VII—Seventeenth Session, 1976.	ļ
(4) Statement No. V—First Session, 1977.	
(5) Statement No. VII—Second Session, 1977.	Sixth Lok Sabha.
(6) Statement No. II—Third Session, 1977.	]

(7) (1) A copy of the Certified Accounts together with the Audit **Report thereon** (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1971-72.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.

(8) A copy of the Annual Repprt (Hindi and English versions) for the year 1976-77 on the working of the Employees' Provident Funds Scheme, 1952, the Employees' Family Pension Scheme, 1971 and the Employees' Deposit-Linked Insurance Scheme, 1976.

<sup>\*</sup>The English versions of the Reports were laid on the Table on the 23rd December, 1977.

(9) A copy of Notification No. G.S.R. 1710 published in Gazette of India dated the 24th December, 1977 containing corrigendum to Notification No. G.S.R. 1229 published in Gazette of India dated the 17th September, 1977, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

(10) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:

- (i) The Coal Mines Bonus (Amendment) Scheme, 1977, published in Notification No. G.S.R. 1230 in Gazette of India dated the 17th September, 1977 together with a corrigendum thereto published in Notification No. G.S.R. 36 in Gazette of India dated the 7th January, 1978.
- (ii) The Assam Coal Mines Bonus (Amendment) Scheme, 1977, published in Notification No. G.S.R. 1233 in Gazette of India dated the 17th September, 1977 together with a corrigendum thereto published in Notification No. G.S.R. 37 in Gazette of India dated the 7th January, 1978.
- (iii) The Assam Coal Mines Bonus (Second Amendment) Scheme, 1977, published in Notification No. G.S.R. 38 in Gazette of India dated the 7th January, 1978.

(ii) A copy of the Prevention of Food Adulteration (Third Amendment) Rules, 1977 (Hindi and English versions) publised in Notification No. G.S.R. 775(E) in Gazette of India dated the 27th December, 1977, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

(12) A copy of the Drugs and Cosmetics (Sixth Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 19 in Gazette of India dated the 7th January, 1978 under section 38 of the Drugs and Cosmetics Act, 1940.

#### 4. Calling Attention

15 Back at

Shri Chitta Basu called the attention of the Minister of Defence to the reported occupation by hundreds of foreign nationals of an Island named Tilanchang in Nicobar District near Camorta Island which was detected by Navy followed by arrest of 74 persons including children on 31st January, 1978 and steps taken by Government to ensure the security and integrity of the nation.

The Minister of State for Defence made a statement in regard thereto.

#### 5. Matters Under Rule 377

(1) Shri Mani Ram Bagri raised a matter regarding condition of the farmers on account of falling prices of sugarcane and gur and lack of demand in the market.

(2) Shri Manohar Lal raised a matter regarding the closure of Swadeshi Cotton Mills in Kanpur.

(3) Shri Krishna Chandra Halder raised a matter regarding payment of bonus to LIC employees as a result of recent judgement of the Supreme Court.

(4) Shri O. P. Tyagi raised a matter regarding reported possibility of import of Lassa fever virus into India by persons arriving from Africa.

## 6. Government Bills-Passed

(i) The Children (Amendment) Bill, 1977, a<sub>S</sub> passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 22nd February, 1978 continued.

The following Members took part in the debate:--

- (1) Shri R. Kolanthaivelu
- (2) Prof. P. G. Mavalankar
- (3) Shri R. Venkataraman

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.30 P.M.)

- (4) Shri O. P. Tyagi
- (5) Shri Hukmdeo Narain Yadav
- (6) Shri Durga Chand
- (7) Shri R. D. Ram

Shri Pratap Chandra Chunder replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 19 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Pratap Chandra Chunder. The motion was adopted and the Bill, as amended, was passed.

(ii) The Merchant Shipping (Amendment) Bill, 1977

The motion for consideration of the Bill was moved by Shri Chand Ram.

An amendment for circulation of Bill for the purpose of eliciting opinion thereon was moved by Shri Vinayak Prasad Yadav.

The following Members took part in the debate:-

- (1) Shri Vinodbhai B. Sheth
- (2) Shri Manoranjan Bhakta
- (3) Shri Vinayak Prasad Yadav
- (4) Shri R. K. Amin
- (5) Shri Jagannath Rao
- (6) Shri Dhirendranath Basu

Shri Chand Ram replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon was withdrawn by leave of the House.

The motion for consideration  $wa_s$  adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Chand Ram.

The following Members took part in the debate:-

- (1) Shri C. M. Stephen
- (2) Shri Ugrasen
- (3) Shri Chand Ram

The motion was adopted and the Bill, as amended, was passed.

- 7. Government Bill-Under Consideration
- The Public Sector Iron and Steel Companies (Restructuring) and Miscellaneous Provisions Bill, 1977

The motion for consideration of the Bill was moved by Shri Biju Patnaik.

The following Members took part in the debate:--

- (1) Shri Rama Chandra Mallick
- (2) Shri C. M. Stephen
- (3) Shri Mrityunjay Prasad
- (4) Shri R. Kolanthaivelu
- (5) Shri Durga Chand
- (6) Shri C. Venugopal
- (7) Dr. Ramji Singh
- (8) Shrimati Parvathi Krishnan (Speech unfinished).

The discussion was not concluded.

The House agreed to resume further consideration of the Bill at 6 P.M. on Monday, the 27th February, 1978 and to sit longer on that day to dispose of the Bill.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th February, 1978).

AVTAR SINGH RIKHY,

Secretary.

# BULLETIN—PART I [Brief Record of Proceedings]

Friday, February 24, 1978 Phalguna 5, 1899 (Saka)

## No. 91

11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 62-67 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 551-638 and 640-750 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Tea Board (Recruitment and Conditions of Service of officers appointed by Government) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 139 in Gazette of India dated the 21st January, 1978, under sub-section (3) of section 49 of the Tea Act, 1953.
- (2) A statement (Hindi and English versions) explaining the reasons for not laying the First Annual Report and the accounts of the Tobacco Board within the stipulated period after the close of the accounting year.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:---
  - (i) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Order, 1977, published in Notification No. S.O. 780(E) in Gazette of India dated the 21st November, 1977 (English version) and 10th December, 1977 (Hindi version).

[P.T.O.

- (ii) The Refined Groundnut Oil (Regulation of Refining and Price) Control (Amendment) Order, 1978, published in Notification No. S.O. 25(E) in Gazette of India dated the 19th January, 1978.
- (iii) S.O. 59(E) published in Gazette of India dated the 2nd February, 1978 rescinding the Mustard Oil (Price Control) Order, 1977.
- (iv) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Amendment Order, 1978, published in Notification No. S.O. 64(E) in Gazette of India dated the 4th February, 1978 (English version) and 11th February, 1978 (Hindi version).
- (4) A copy of Notification No. S.O. 4062 (Hindi and English versions) published in Gazette of India dated the 20th September, 1975 issued under section 6 of the Indian Coinage Act, 1906.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Indian Coinage Act, 1906:—
  - (i) The Indian Coinage Rules, 1975 (Development Oriented Coins, 1975) published in Notification No. S.O. 4063 in Gazette of India dated the 20th September, 1975.
  - (ii) The Indian Coinage Rules, 1976 (Development Oriented Coins, 1976) published in Notification No. S.O. 1721 in Gazette of India dated the 29th May, 1976.
  - (iii) The Coinage (Weight and Remedy of Coins of Rupees Fifty and Ten and Paise Ten and Five Coined for Save for Development) Rules, 1977, published in Notification No. S.O. 1999 in Gazette of India dated the 18th June, 1977.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:---
  - (i) The Central Excise (Twenty-eighth Amendment) Rules, 1977, published in Notification No. G.S.R. 1695 in Gazette of India dated the 17th December, 1977.
  - (ii) The Central Excise (Twenty-ninth Amendment) Rules, 1977, published in Notification No. G.S.R. 772(E) in Gazette of India dated the 23rd December, 1977.
- (iii) The Central Excise (Amendment) Rules, 1978, published in Notification No. G.S.R. 27(E) in Gazette of India dated the 10th January, 1978.

- (iv) The Central Excise (Second Amendment) Rules, 1978, published in Notification No. G.S.R. 44(E) in Gazette of India dated the 25th January, 1978, together with an explanatory memorandum.
- (7) A copy of the National Development Bonds (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No G.S.R. 725(E) in Gazette of India dated the 1st December, 1977, under sub-section (3) of section 12 of the Government Savings Certificates/Act, 1959.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
  - (i) G.S.R. 785(E) to 789(E) published in Gazette of India dated the 30th December, 1977 together with an explanatory memorandum.
  - (ii) G.S.R. 4(E) published in Gazette of India dated the 4th January, 1978 together with an explanatory memorandum.
  - (iii) G.S.R. 33(E) published in Gazette of India dated the 13th January, 1978 together with an explanatory memorandum.
  - (iv) G.S.R. 54(E) and 55(E) published in Gazette of India dated the 30th January, 1978 together with an explanatory memorandum.
  - (v) G.S.R. 59(E) published in Gazette of India dated the 31st January, 1978 together with an explanatory memorandum.
  - (vi) G.S.R. 60(E) and 61(E) published in Gazette of India dated the 31st January, 1978 together with an explanatory memorandum.
- (vii) G.S.R. 72(E) published in Gazette of India dated the 9th February, 1978 together with an explanatory memorandum.
- (viii) G.S.R. 74(E) published in Gazette of India dated the 16th February, 1978 together with an explanatory memorandum.
- (9) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 1739 published in Gazette of India dated the 31st December, 1977 together with an explanatory memorandum.

- (ii) G.S.R. 30(E) published in Gazette of India dated the 13th January, 1978 together with an explanatory memorandum.
- (iii) G.S.R. 76 published in Gazette of India dated the 14th January, 1978 together with an explanatory memorandum.
  - (iv) G.S.R. 34(E) and 35(E) published in Gazette of India dated the 17th January, 1978 together with an explanatory memorandum.
  - (v) G.S.R. 52(E) published in Gazette of India dated the 28th January, 1978 together with an explanatory memorandum.
  - (vi) G.S.R. 179 published in Gazette of India dated the 28th January, 1978 together with an explanatory memorandum.
  - (vii) G.S.R. 63(E) published in Gazette of India dated the 3rd February, 1978 together with an explanatory memorandum.
  - (viii) G.S.R. 65(E) to 67(E) published in Gazette of India dated the 4th February, 1978 together with an explanatory memorandum.
  - (ix) G.S.R. 240 published in Gazette of India dated the 11th February, 1978 together with an explanatory memorandum.
- (10) A copy of the Eleventh Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as on the 31st March, 1977, under section 29 of the Life Insurance Corporation Act, 1956.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976:—
  - (i) The Sultanpur Kshetriya Gramin Bank (Meetings of Board) Rules, 1977, published in Notification No. S.O. 3973 in Gazette of India dated the 24th December, 1977.
  - (ii) The Uttar Banga Kshetriya Gramin Bank (Meetings of Board) Rules, 1977, published in Notification No. S.O. 3974 in Gazette of India dated the 24th December, 1977.
  - (iii) The Pandyan Grama Bank (Meetings of Board) Rules, 1977, published in Notification No. S.O. 3975 in Gazette of India dated the 24th December, 1977.

- (iv) The Vaishali Kshetriya Gramin Bank (Meetings of Board) Rules, 1977, published in Notification No. S.O. 3976 in Gazette of India dated the 24th December, 1977.
- (v) The Monghyr Kshetriya Gramin Bank (Meetings of Board) Rules, 1977, published in Notification No. S.O. 3977 in Gazette of India dated the 24th December, 1977.
- (vi) The Bundelkhand Kshetriya Gramin Bank (Meetings of Board) Rules, 1977, published in Notification No. S.O. 3978 in Gazette of India dated the 24th December, 1977.
- (vii) The Santhal Parganas Gramin Bank (Meetings of Board) Rules, 1977, published in Notification No. S.O. 3979 in Gazette of India dated the 24th December, 1977.
- (viii) The Hardoi-Unnao Gramin Bank (Meetings of Board) Rules, 1977, published in Notification No. S.O. 3980 in Gazette of India dated the 24th December, 1977.

#### 4. Statement by Prime Minister

The Prime Minister made a statement regarding his participation in the Commonwealth Heads of Government Regional Meeting held at Sydney, Australia, from February 13 to 16, 1978.

## 5. Announcement by Speaker

The Speaker informed the House of a communication dated the 22nd February, 1978 from Shri Mani Ram Bagri about the Hindi News Bulletin broadcast by the All India Radio at 8.45 P.M. on the 21st February, 1978 covering the proceedings of Lok Sabha of that day.

In view of the position explained by the Minister of Information and Broadcasting and the regret expressed, the matter was treated as closed.

#### 6. Calling Attention

Shri Kanwar Lal Gupta called the attention of the Minister of Agriculture and Irrigation to the reported fall in the prices of gur, sugar-cane, cotton and mustard invarious parts of the country especially in U.P., Haryana, Bihar and Punjab and the breach of agreement by sugar mill owners by paying lower prices to sugar-cane growers.

The Minister of State for Agriculture and Irrigation made a statement in regard thereto.

# 7. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 27th February, 1978.

## 8. Statement by Minister

(1) The Minister of State for Commerce, Civil Supplies and Cooperation made a statement correcting the answer given on the 2nd December, 1977 to part (a) of Starred Question No. 255 by Shri K. T. Kosalram regarding fish catch from coastal areas of Tamil Nadu and Kerala.

(2) The Minister of State for Commerce, Civil Supplies and Cooperation made a statement correcting the answer given on the 23rd December, 1977 to a supplementary question on Starred Question No. 533 by Shri Prasannbhai Mehta regarding visit of Chinese Delegation to India.

## 9. Motion for Election to Committee

Shri Krishna Kumar Goyal moved the following motion:---

"That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act."

The motion was adopted.

#### 10. Matters Under Rule 377

(1) Shri Chhabiram Argal raised a matter regarding reported dismissal of workers in Banmaur Cement Factory in Morena District.

(Lok Sabha adjourned at 1 P.M. and reassembled at 2.05 P.M.)

(2) Dr. Vasant Kumar Pandit raised a matter regarding reported huge advances by the Central Bank of India to Kohinoor Mills Limited.

(3) Shri Ramji Lal Suman raised a matter regarding restrictions imposed since February 5, 1977 on the inter-State trade resulting in huge losses in revenue.

(4) Shri C. M. Stephen raised a matter regarding reported taking off of an airbus in violation of security regulations from Bombay Airport on February 23, 1978.

## 11. Motion of Thanks on the President's Address

Shri Gauri Shankar Rai moved the following motion:---

- "That an Address be presented to the President in the following terms:—
  - 'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1978.'"

Dr. Sushila Nayar seconded the motion. Her speech was not concluded.

## 12. Motion Regarding Eleventh Report of Committee on Private Members' Bills and Resolutions

Shri Vinodbhai B. Sheth moved the following motion:---

"That this House do agree with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd February, 1978."

The motion was adopted.

#### 13. Private Members' Bills-Introduced

(1) The Protection of Prisoners from Third-degree Methods Bill, 1977 by Shri Saugata Roy.

(2) The Hindu Marriage (Amendment) Bill, 1978 (Amendment of section 13) by Shri O. P. Tyagi.

(3) The Constitution (Amendment) Bill, 1978 (Amendment of article 217) by Shri O. P. Tyagi

(4) The Constitution (Amendment) Bill, 1978 (Amendment of article 19) by Shri Ugrasen.

(5) The Constitution (Amendment) Bill, 1978 (Insertion of new articles 23A, 23B, etc.) by Shri Sharad Yadav.

(6) The Constitution (Amendment) Bill, 1978 (Amendment of articles 124 and 217) by Shri O. P. Tyagi.

(7) The Homoeopathy Central Council (Amendment) Bill, 1978 (Amendment of section 2) by Dr. Laxminarayan Pandeya.

(8) The Mines (Amendment) Bill, 1978 (Amendment of Section 3) by Dr. Vasant Kumar Pandit

## 14. Private Members' Bills-Withdrawn

(i) The National Holiday on Netaji Subhas Chandra Bose's Birthday Bill, 1977 by Prof. Samar Guha

Discussion on the motion for consideration of the Bill moved by Prof. Samar Guha on the 2nd December, 1977, continued.

The following Members took part in the debate:---

- (1) Shri Pabitra Mohan Pradhan
- (2) Shri Manoranjan Bhakta
- (3) Shri P. K. Deo
- (4) Shri Dhirendranath Basu
- (5) Shri Raj Krishna Dawn
- (6) Shri Sakti Kumar Sarkar
- (7) Shri Syed Kazim Ali Meerza
- (8) Shri Hari Vishnu Kamath
- (9) Shri Ramji Lal Suman
- (10) Shri Charan Singh

Prof. Samar Guha replied to the debate.

The Bill was withdrawn by leave of the House.

(ii) The Andaman and Nicobar Islands (Alteration of Name) Bill, 1977 by Prof. Samar Guha

The motion for consideration of the Bill was moved by Prof. Samar Guha-

Shri Charan Singh took part in the debate.

The Bill was withdrawn by leave of the House.

## 15. Motion

Shri Hari Vishnu Kamath moved the following motion:---

"That the debate on the motion 'That the Bill further to amend the Constitution of India, be taken into consideration' which was adjourned on the 18th November, 1977, be resumed now."

The motion was adopted.

# 16. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1977 (Amendment of articles 352) by Shri Hari Vishnu Kamath

Discussion on the motion for consideration of the Bill moved by Shri Hari Vishnu Kamath on the 29th July, 1977, was resumed.

Shri Shanti Bhushan took part in the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

5.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th February, 1978).

AVTAR SINGH RIKHY, Secretary.

# GMGIPMRND-LS I-3519 LS-24-2-78-725.

## BULLETIN-PART I

[Brief Record of Proceedings]

Monday, February 27, 1978 Phalguna 8, 1899 (Saka)

#### No. 92

## 11.01 A.M.

#### 1. Starred Questions

Starred Questions Nos. 81, 83, 86, 87, 89, 91, 92 and 97 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 751-754, 756-762, 764-781, 783-786, 788-797, 799-859, 861-870, 872-934 and 936-950 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of the Insecticides (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 736(E) in Gazette of India dated the 9th December, 1977, under sub-section (3) of section 36 of the Insecticides Act, 1968.
- (2) A copy of the Annual Report (Hindi and English versions) of the Bihar State Forest Development Corporation Limited, Patna, for the period 10th February, 1975 to 31st March, 1976, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (2) of Section 619A of the Companies Act, 1956.
- (3) A copy of the Annual Report (Hindi<sup>\*</sup> version) of the Indian Institute of Technology, Delhi, for the year 1976-77.

\*The English version of the Report was laid on the 23rd December, 1977.

[P.T.O.

- (4) (i) A copy of the Certified Accounts (Hindi and English versions) of the Visva-Bharati University, Santiniketan, for the year 1974-75 together with the Audit Report thereon.
  - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.
- (5) A copy of Notification No. S.O. 2477 published in Gazette of India dated the 6th August, 1977 containing Corrigendum to Notification No. S.O. 4226 published in Gazette of India dated the 4th December, 1976, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immoveable Property Act, 1952.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1976-77.
  - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 44 of the Food Corporation Act, 1964:---
  - (i) G.S.R. 768(E) published in Gazette of India dated the 22nd December, 1977 containing Corrigenda to Notification No. G.S.R. 1528 published in Gazette of India dated the 16th October, 1965.
  - (ii) G.S.R. 769(E) published in Gazette of India dated the 22nd December, 1977 containing Corrigenda to Notification No. G.S.R. 1415 published in Gazette of India dated the 14th September, 1967.
  - (iii) G.S.R. 770(E), published in Gazette of India dated the 22nd December, 1977 containing Corrigenda to Notification No. G.S.R. 1597 published in Gazette of India dated the 29th August, 1968.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 13 of the Central Sales Tax Act, 1956:—
  - (i) The Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1977, published in Notification No. G.S.R. 762(E) in Gazette of India dated the 17th December, 1977.

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(ii) The Central Sales Tax (Registration and Turnover) (Second Amendment) Rules, 1977, published in Notification No. G.S.R. 778(E) in Gazette of India dated the 28th December, 1977.

## 4. Calling Attention

Dr. Baldev Prakash called the attention of the Minister of External Affairs to the reported presence of Naval Force of the United States of America in Indian Ocean as a consequence of the explosive situation in the Horn of Africa and the suspension of US-Soviet negotiations over arms limitation in the Indian Ocean.

The Minister of External Affairs made a statement in regard thereto.

#### 5. Statements by Ministers

(1) The Minister of External Affairs made a statement regarding his visit to Pakistan from 6 to 8 February, 1978.

(2) The Minister of Agriculture and Irrigation made a statement regarding Sugar Policy.

(3) The Minister of Finance and Revenue and Banking made a statement regarding sanction of an additional instalment of dearness allowance to Central Government employees with effect from 1 January, 1978.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.20 P.M.)

#### 6. Matter under Rule 377

Dr. Laxminarayan Pandeya raised a matter regarding reported supply of rape-seed oil by the Ministry of Commerce and Civil Supplies and Cooperation for refining to two firms which had been blacklisted by the Delhi Administration.

## 7. Motion of Thanks on the President's Addres

Discussion on the following motion moved by Shri Gauri Shankar Rai and seconded by Dr. Sushila Nayar on the 24th February, 1978, continued:—

- "That an Address be presented to the President in the following terms:—
  - 'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1978.' "

One hundred and four amendments [Nos. 2 to 15, 19 to 28, 53 to 58; 124; 143 to 157, 160 to 166, 214 to 227; 230 to 233; 277 to 295, 303 to 305, 366 to 371, 378 to 381 and 391] were moved.

The following Members took part in the debate:---

- (1) Dr. Sushila Nayar
- (2) Shri O.V. Alagesan
- (3) Shri B. P. Mandal
- (4) Shri C. M. Stephen
- (5) Shri M. N. Govindan Nair
- (6) Shrimati Chandravati
- (7) Shri Somnath Chatterjee (Speech unfinished).

The discussion was not concluded.

## 8. Government Bill-under consideration

The Public Sector Iron and Steel Companies (Restructuring) and Miscellaneous Provisions Bill, 1977.

Discussion on the motion for consideration of the Bill moved on the 23rd February, 1978, continued

The following Members took part in the debate:---

- (1) Shrimati Parvathi Krishnan
- (2) Shri Hukmdeo Narain Yadav
- (3) Shri O. V. Alagesan
- (4) Pandit D. N. Tiwary
- (5) Shri Pabitra Mohan Pradhan
- (6) Shri Somnath Chatterjee

The discussion was not concluded.

7.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th February, 1978).

# AVTAR SINGH RIKHY, Secretary.

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GMGIPMRND-LS 1-3252 LS-27-2-78-725.

# BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, February 28, 1978 Phalguna 9, 1899 (Saka)

No. 93

11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 101-107 and 109 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 951-972, 974-1050 and 1052-1129 were laid on the Table.

## 3. Announcement by Speaker

The Speaker announced that as was customary, the House would adjourn for half-an-hour at 4.30 P.M. today to re-assemble at 5 P.M. for the presentation of the Budget.

## 4. Papers laid on the Table

The following papers were laid on the Table:---

- A copy each of the following Reports (Hindi versions) of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
  - \*(i) Report under section 22(3)(b) of the said Act in the case of M|s. Hindustan Lever Limited, Bombay and the Order dated the 6th March, 1974 of the Central Government thereon.
- \*\*(ii) Report under section 22(3) (b) of the said Act in the case of M|s. Rallis India Limited, Bombay and the Order dated the 9th February, 1976 of the Central Government thereon.

\*English version of the Report was laid on the Table on the 26th March, 1974

\*\*English version of the Report was laid on the Table on the 4th May, 1976.

[P.T.O.

- \*\*\*(iii) Report under section 22(3)(b) of the said Act in the case of M|s. WIMCO Limited, Bombay for establishment of a new undertaking for manufacture of industrial explosives and the Order dated the 28th February, 1977 of the Central Government thereon.
- \*\*\*(iv) Report under section 22(3)(b) of the said Act in the case of M|s. Maharaja Shree Umaid Mills Limited, Pali Marwar (Rajasthan) for establishment of a new undertaking for manufacture of industrial explosives and accessories and the Order dated the 28th February, 1977 of the Central Government thereon.
  - (v) Report under section 22(3)(b) of the said Act in the case of M|s. Chowgule and Company Private Limited for the establishment of a new undertaking for the manufacture of Industrial Explosives and the Order dated the 27th May, 1977 of the Central Government thereon.
  - (a) (vi) Report under section 22(3)(b) of the said Act in the case of Shri Ambika Mills Limited, Ahmedabad, for the establishment of a new undertaking for manufacture of Glycol Ethers and the Order dated the 10th October, 1977 of the Central Government thereon.
- (a) (vii) Report under section 22(3)(b) of the said Act in the case of M|s. Chowgule and Company Private Limited, Goa, for the establishment of Solar Salt Works at Jodiya in the State of Gujarat and the Order dated the 19th November, 1976 of the Central Government thereon.
  - (2) A copy of the Companies Unpaid Dividend (Transfer to General Revenue Account of the Central Government) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 140 in Gazette of India dated the 21st January, 1978, under sub-section (3) of section 642 of the Companies Act, 1956.
  - (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
    - (i) Review by the Government on the working of the National Fertilizers Limited, New Delhi, for the year 1976-77.

<sup>\*\*\*</sup>English version of the Reports was laid on the Table on the 2nd August, 1977.

<sup>@</sup>English version of the Reports was laid on the Table on the 6th December, 1977.

- (ii) Annual Report of the National Fertilizer Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 9 of the Representation of People Act, 1950:—
  - (i) S.O. 836(E) published in Gazette of India dated the 14th December, 1977 making certain corrections in Schedule X of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976.
  - (ii) S.O. 27(E) published in Gazette of India dated the 21st January, 1978 making certain corrections in Part B of Schedule X of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976.
  - (iii) S.O. 28(E) published in Gazette of India dated the 21st January, 1978 making certain corrections in Schedule XV of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976.
- (5) A copy of Notification No. S.O. 35(E) published in Gazette of India dated the 24th January, 1978 making certain amendments in the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 in respect of the States of Andhra Pradesh, Karnataka and Maharashtra, under sub-section (3) of section 8 of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976.

#### 5. Calling Attention

Shri O. P. Tyagi called the attention of the Minister of Home Affairs to the reported drowning of eight boys in the artificial lake at Shanti Vana, New Delhi on 26th February, 1978 and steps taken by Government to obviate such accidents in future.

The Minister of State for Home Affairs made a statement in regard thereto.

## 6. Report and Minutes of Estimates Committee

Shri Satyendra Narayan Sinha presented the following Report and Minutes of the Estimates Committee:—

- (i) Tenth Report on Ministry of Railways—Passenger Amenities.
- (ii) Minutes of the sittings of the Committee relating to the above Report.

## 7. Matters under Rule 377

(1) Shri Jyotirmoy Bosu raised a matter regarding observance of *bandh* by the people of Tripura demanding extension of the railway line from Dharamnagar to Kumarghat.

(2) Dr. Subramaniam Swamy raised a matter regarding reported reversion of Government's decision about appointment of an Air Accident Investigation Commission.

(3) Shri Hukam Chand Kachwai raised a matter regarding working of Textile Corporation, Madhya Pradesh.

(4) Shri A. Sunna Sahib raised a matter regarding Government's decision to form a new Railway Division of Southern Railway with headquarters at Trivandrum.

## 8. Motion of thanks on the President's Address

Discussion on the following motion moved by Shri Gauri Shankar Rai and seconded by Dr. Sushila Nayar on the 24th February, 1978 and the amendments thereto moved on the 27th February, 1978, continued:—

- "That an Address be presented to the President in the following terms:—
  - 'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1978.'"

The following Members took part in the debate:----

- (1) Shri Somnath Chatterjee
  - (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)
- (2) Thakur Girija Nandan Singh
- (3) Shri A. Bala Pajanor
- (4) Dr. Henry Austin
- (5) Shri Ram Naresh Kushwaha
- (6) Shri Chhabiram Argal

The discussion was not concluded.

(Lok Sabha adjourned at 4.30 P.M. and re-assembled at 5 P.M.)

## 9. The Budget (General)-1978-79

Shri H. M. Patel presented a statement of the estimated receipts and expenditure of the Government of India for the year 1978-79.

## 10. Government Bill-Introduced

The Finance Bill, 1978.

6.18 P.M.

# AVTAR SINGH RIKHY,

Secretary.

<sup>(</sup>Lok Sabha adjourned till 11 A.M. on Wednesday, the 1st March, 1978).

#### LOK SABHA

## BULLETIN-PART I

## [Brief Record of Proceedings]

Wednesday, March 1, 1978/Phalguna 10, 1899 (Saka)

#### No. 94

#### 11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 122-126 were orally answered. Replies to remaining questions were laid on the Table

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1130-1150, 1152-1259, 1261-1314 and 1316-1329 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1976-77.
  - (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1976-77.

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- (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of Notification No. S.O. 854 (E) (Hindi and English versions) published in Gazette of India dated the 24th December, 1977 containing Corrigendum to Notification No. S.O. 406 (E) published in Gazette of India dated the 21st June, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1976-77.
- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the National Hydro Electric Power Corporation Limited, New Delhi, for the year 1976-77.
- (ii) Annual Report of the National Hydro Electric Power Corporation Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the North Eastern Electric Power Corporation (Private) Limited, Shillong, for the year 1976-77.
- (ii) Annual Report of the North Eastern Electric Power Corporation (Private) Limited, Shillong, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
  - (i) Annual Accounts of the Mormugao Port Trust for the year 1976-77 and the Audit Report thereon.

- (ii) Annual Accounts of the Bombay Port Trust for the year 1976-77 and the Audit Report thereon.
- (iii) Annual Accounts of the Madras Port Trust for the year 1976-77 and the Audit Report thereon.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 122 of the Major Port Trusts Act, 1963:—
  - (i) The Board of Trustees of the Port of Madras (Procedure at Board Meetings) Amendment Rules, 1977, published in Notification No. G.S.R. 1464 in Gazette of India dated the 5th November, 1977.
  - (ii) The Board of Trustees of the Port of Calcutta (Procedure at Board Meetings) Amendment Rules, 1977, published in Notification No. G.S.R. 1465 in Gazette of India dated the 5th November, 1977.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Mogul Line Limited, Bombay, for the year 1976-77.
  - (ii) Annual Report of the Mogul Line Limited, Bombay, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Delhi Motor Vehicles (Sixth Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. SECE. 3 (30) 77-Tpt 16452-66 in Delhi Gazette dated the 23rd December, 1977, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956:—
  - (i) Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1976-77.
  - (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1978, published in Notification No. G.S.R. 13(E) in Gazette of India dated the 6th January, 1978.
  - (ii) The Indian Forest Service (Pay) Amendment Rules, 1978, published in Notification No. G.S.R. 14(E) in Gazette of India dated the 6th January, 1978.
- (10) A copy of the Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1974-75, under article 338(2) of the Constitution.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:--
  - (i) The All India Services (Conduct) Second Amendment Rules, 1977, published in Notification No. G.S.R. 1717 in Gazette of India dated the 31st December, 1977.
  - (ii) The All India Services (Conduct) Amendment Rules, 1978, published in Notification No. G.S.R. 151 in Gazette of India dated the 28th January, 1978.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) (a) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
  - (ii) (a) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
    - (b) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.

## 4. Calling Attention

Shri Jyotirmoy Bosu called the attention of the Minister of Agriculture and Irrigation to the severe famine conditions in Mizoram due to extensive damage caused to the summer crops by hordes of rates inspite of sufficient and continuous advance warnings, the stark famine condition in interior areas forcing hundreds of emaciated villagers to flock to towns and the widespread hunger and malnutrition leading to starvation deaths.

The Minister of Agriculture and Irrigation made a statement in regard thereto.

#### 5. Report of Committee on Private Members' Bills and Resolutions

Shri Chandradeo Prasad Verma presented the Twelfth Report of the Committee on Private Members' Bills and Resolutions.

## 6. Report of Committee of Privileges

Prof. Samar Guha presented the Second Report of the Committee of Privileges.

#### 7. Motion for Election to Committee

Shri Chand Ram moved the following motion:-

"That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to serve as members of the National Shipping Board, subject to the other provisions of the said Act."

The motion was adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

#### 8. Matters under Rule 377

(1) Dr. Ramji Singh raised a matter regarding impending closure of Patna-Chunar Commercial Steamer Service.

(2) Shri M. Kalyanasundaram raised a matter regarding reported accident within the complex of the Bharat Heavy Electricals Ltd., Tiruchirapalli on the 18th February, 1978.

(3) Shri Hari Shankar Mahale raised a matter regarding unremunerative price of onion paid to cultivators.

(4) Shri Somnath Chatterjee raised a matter regarding reported retrenchment of casual workers working under the District Engineer (Construction) Kharagpur, South-Eastern Railway.

#### 9. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Gauri Shankar Rai and seconded by Dr. Sushila Nayar on the 24th February, 1978 and the amendments thereto moved on the 27th February, 1978, continued:—

- "That an Address be presented to the President in the following terms:----
  - "That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1978. '"

The following Members took part in the debate:--

- (1) Shri Nathu Ram Mirdha
- (2) Shri Nathu Singh
- (3) Shri Padmacharan Samantasinhera
- (4) Shri K. Ramamurthy
- (5) Shri George Mathew
- (6) Dr. Bijoy Mondal
- (7) Shri Dhirendranath Basu
- (8) Chaudhury Brahm Prakash
- (9) Shri R. L. P. Verma
- (10) Shri R. Venkataraman
- (11) Dr. B. N. Singh (Speeh unfinished).

The discussion was not concluded.

# 10. Report of Business Advisory Committee

Shri Digvijaya Narain Singh presented the Twelfth Report of the Business Advisory Committee.

### 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 2nd March, 1978).

#### AVTAR SINGH RIKHY,

Secretary.

GMGIPMRND-LS-I-3600 LS-1-3-78-725.

#### LOK SABHA

## BULLETIN-PART I

#### [Brief Record of Proceedings]

Thursday, March 2, 1978/Phalguna 11, 1899 (Saka)

#### No. 95

#### 11.01 A.M.

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#### **1. Starred Questions**

Starred Questions Nos. 143—147 were orally answered. Replies to Starred Questions Nos. 148, 149 and 151—162 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1330—1427, 1429—1472 and 1474—1486 were laid on the Table.

#### 3. Paper Laid on the Table

A copy of the Prevention of Food Adulteration (First Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 36(E) in Gazette of India dated the 21st January, 1978, was laid on the Table under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

(Lok Sabha adjourned at 12.25 P.M. and re-assembled at 12.35 P.M.)

#### 4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 28th February, 1978, Rajya Sabha passed the Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1978.

# 5. Bill Passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table the Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1978, as passed by Rajya Sabha.

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## 6. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Education, Social Welfare and Culture to the reported unrest amongst the students of various universities in the country.

The Minister of Education, Social Welfare and Culture made a statement in regard thereto.

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.25 P.M.)

# 7. Motion regarding twelfth report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:---

"That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on the 1st March, 1978."

The motion was adopted.

#### 8. Government Bills-introduced

(1) The Ear Drums and Ear Bones (Authority for use for Therapeutic Purposes) Bill, 1978.

(2) The Eyes (Authority for use for Therapeutic Purposes) Bill, 1978.

#### 9. Matters Under Rule 377

(1) Shri Saugata Roy raised a matter regarding lock out in the Swadeshi Cotton Mills, Kanpur resulting in unemployment of about 8,000 workers.

(2) Shri Ram Kishan raised a matter regarding flooding of Kama Tehsil of Bharatpur District in Rajasthan.

(3) Shri Mani Ram Bagri raised a matter regarding reported death of 8 labourers in Bhatinda on the 23rd February, 1978 while digging a sewer line.

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(4) Shri Hukmdeo Narain Yadav raised a matter regarding the reported famine conditions in Darbhanga and Madhubani Districts of Bihar.

(5) Shri Shyamnandan Mishra raised a matter regarding alleged transfer of 10-11 million dollars to a Swiss Bank at the instance of Ministry of External Affairs during the regime of the previous Government.

#### 10. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Gauri Shankar Rai and seconded by Dr. Sushila Nayar on the 24th February, 1978 and the amendments thereto moved on the 27th February, 1978, continued:—

- "That the Members of Lok Sabha assembled in this Session lowing terms:----
- "That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1978.' "

The following Members took part in the debate:--

- (1) Dr. B. N. Singh
- (2) Shri Dajiba Desai
- (3) Shri K. B. Chettri
- (4) Shri Abdul Ahad Vakil
- (5) Shri Madhav Prasad Tripathi
- (6) Prof. P. G. Mavalankar
- (7) Shri Y. B. Chavan
- (8) Shri Ranjit Singh
- (9) Shri C. Venugopal

'The discussion was not concluded.

## 6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 3rd March, 1978)

#### AVTAR SINGH RIKHY,

Secretary.

## **J.OK SABHA**

## BULLETIN-PART I

## [Brief Record of Proceedings]

Friday, March 3, 1978 Phalguna 12, 1899 (Saka)

## No. 96

#### 11.01 A.M.

#### **1.Obituary Reference**

The Speaker made a reference to the passing away of Shri Bashir. Ahmad who was a sitting Member of Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

## 2. Starred Questions

Starred Questions Nos. 163, 166 and 169-172 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 1487-1505, 1507-1509, 1511-1600 and 1602-1686 were laid on the Table.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:----

- A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 17 of the Export (Quality Control and Inspection) Act, 1963:--
  - (i) The Export of Fish and Fishery Products (Quality Control and Inspection) Rules, 1977, published in Notification No. S.O. 4008 in Gazette of India dated the 31st December, 1977.
  - (ii) The Export Inspection Council Employees (Classification, Control and Appeal) Rules, 1978, published in Notification No. S.O. 42 in Gazette of India dated the 7th January, 1978.

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- (iii) The Export Inspection Agency Employees (Classification, Control and Appeal) Rules, 1978, published in Notification No. S.O. 43 in Gazette of India dated the 7th January, 1978.
- (iv) The Export of Roasted and Salted Cashew Kernels (Inspection) Rules, 1978, published in Notification No. S.O. 276 in Gazette of India dated the 28th January, 1978.
- (2) A copy of the Cardamom (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1678 in Gazette of India dated the 17th December, 1977, under sub-section (3) of section 33 of the Cardamom Act, 1965.
- (3) A copy of the Foreign Contribution (Regulation) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 860(E) in Gazette of India dated the 29th December, 1977, under sub-section (3) of section 30 of the Foreign Contribution (Regulation) Act, 1976.
- (4) A copy of the Income-tax (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 24(E) in Gazette of India dated the 18th January, 1978, under section 296 of the Income-tax Act, 1961.
- (5) A copy of Notification No. G.S.R. 79(E) (Hindi and English versions) published in Gazette of India dated the 21st February, 1978, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (6) A copy each of Notification No. G.S.R. 38(E) to 40(E) published in Gazette of India dated the 24th January, 1978, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (7) A copy of the Annual Report (Hindi and English versions) on the working and affairs of the General Insurance Corporation of India and its subsidiaries for the year ended 31st December, 1975.

## 5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:----

- (i) That at its sitting held on the 1st March, 1978, Rajya Sabha passed a motion referring the Press Council Bill, 1977, to a Joint Committee of the Houses consisting of 30 Members, 10 Members from Rajya Sabha, namely:—
  - (1) Shri Rabi Ray
  - (2) Shri Dinesh Singh

- (3) Shri J. S. Tilak
- (4) Shri Rishi Kumar Mishra
- (5) Shri Shrikant Verma
- (6) Shri Sitaram Kesri
- (7) Shri Jagjit Singh Anand
- (8) Shri P. Ramamurti
- (9) Shri E. R. Krishnan
- (10) Shri Lal K, Advani
  - and 20 Members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of Members to be appointed by Lok Sabha to the said Joint Committee.
- (ii) That at its sitting held on the 2nd March, 1978, Rajya Sabha agreed without any amendment to the Child Marriage Restraint (Amendment) Bill, 1978, passed by Lok Sabha on the 21st February, 1978.
- (iii) That at its sitting held on the 2nd March, 1978, Rajya Sabha agreed without any amendment to the Merchant Shipping (Amendment) Bill, 1978, passed by Lok Sabha on the 23rd February, 1978.

## 6. Report of Committee on Subordinate Legislation

Shri Durga Chand presented the Fifth Report of the Committee on Subordinate Legislation.

## 7. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 6th March, 1978.

## 8. Motion for Election to Committee

Shri Krishna Kumar Goyal moved the following motion:---

"That in pursuance of sub-section (3)(c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act."

The motion was adopted.

# 9. Demands for Excess Grants (General)-1975-76.

Shri H. M. Patel presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1975-76.

## 10. Supplementary Demands for Grants (General)-1977-78

Shri H. M. Patel presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1977-78.

## 11. Government Bills-Introduced

- (1) The Reserve Bank of India (Amendment) Bill, 1978.
- (2) The High Denomination Bank Notes (Demonetisation) Bill, 1978.

## 12. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the High Denomination Bank Notes (Demonetisation) Ordinance, 1978, was laid on the Table.

## 13. Motions

- (1) Shri Jyotirmoy Bosu moved the following motion:----
  - "That this House do consider the Second Report of the Committee of Privileges presented to the House on the 1st March, 1978."

A motion for suspension of Rule 315(2) moved by Shri Jyotirmoy Bosu was negatived.

The motion that the House do consider the Second Report of the Committee of Privileges, moved by Shri Jyotirmoy Bosu, was adopted.

- (2) Shri Ravindra Varma moved the following motion:---
  - "That this House do agree with the Second Report of the Committee of Privileges presented to the House on the 1st March, 1978."
- Shri Jyotirmoy Bosu moved the following motion:----
  - "Whereas the Committee of Privileges of Lok Sabha, in their Second Report, presented to the House on 1st March, 1978, feeling not fully satisfied by the explanation of Shrimati Indira Gandhi, have come to the conclusion that the remarks made in her Press Statement issued on 15th July, 1977 'cast aspersions and attribute motives tending to undermine the dignity and authority of Parliament' and thus 'amount to breach of privilege and contempt of the House' and that she 'attributed motives to the Home Minister', a member of the House;

this House do resolve that Shrimati Indira Gandhi be summoned at the Bar of the House and reprimanded by the Speaker for the breach of privilege and contempt of the House committed by her." Four amendments were moved by Sarvashri C. M. Stephen, K. Lakkappa, B. P. Mandal and Kanwar Lal Gupta.

An amendment to Shri C. M. Stephen's amendment was moved by Shri Hari Vishnu Kamath.

The motion moved by Shri Ravindra Varma was adopted as follows:---

"That this House do agree with the Second Report of the Committee of Privileges presented to the House on the 1st March, 1978."

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

## 14. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Gauri Shankar Rai and seconded by Dr. Sushila Nayar on the 24th February, 1978 and the amendments thereto moved on the 27th February, 1978, continued:—

- "That an Address be presented to the President in the following terms:----
- 'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1978.'"

The following Members took part in the debate:----

(1) Shri K. Lakkappa

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- (2) Shri Shambhu Nath Chaturvedi
- (3) Shri Vasant Sathe
- (4) Shri Ram Kishan

The discussion was not concluded.

## 15. Motion Regarding Twelfth Report of Committee on Private Members' Bill and Resolutions

Shri Chandradeo Prasad Verma moved the following motion:----

"That this House do agree with the Twelfth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st March, 1978."

The motion was adopted.

## 16. Private Member's Resolution—Adopted

Discussion on the following Resolution moved by Shri Kanwar Lal Gupta on the 9th December, 1977 and the amendments thereto moved on the 23rd December, 1977, continued:—

This House urges upon the Government to take effective steps to improve the economy of the country and to reduce the inequalities of income, wealth and personal consumption." Shri H. M. Patel took part in the debate.

Shri Kanwar Lal Gupta replied to the debate.

The amendments moved by Sarvashri S. S. Das and Gauri Shankar Rai were negatived.

The Resolution was adopted.

## 17. Private Member's Resolution-Under Consideration

Shri Samar Guha concluded his speech on the following Resolution moved by him on the 23rd December, 1977:---

"This House recommends to the Government to redeem its sacred pledge, made to the people on the historic occasion of the last Lok Sabha Election, by forthwith repealing the Constitution (Forty-second Amendment) Act, which was passed by Parliament under a precarious condition of de facto captivity during the repressive Rule of Emergency and which aimed at conspiratorially crippling the democratic freedom of the Indian people and subverting the basic principle of Rule of Law in an unholy effort to perpetuate a quasi-authoritarian administration in the country in abject violation of the fundamental objective of the Indian Constitution, and recommends further to withdarw immediately the Maintenance of Internal Security Act (MISA) which was atrociously used during the above days of darkest period of our democracy as the main arm of suppression and oppression of the people in an ugly desire to protect the personal dictatorship of the former Prime Minister in utter defiance of the sovereign will of the people."

Three amendments were moved by Sarvashri Yuvraj and Vinayak Prasad Yadav.

The following Members took part in the debate:---

- (1) Shri Y. P. Shastri
- (2) Shri Saugata Roy
- (3) Shri Yuvraj
- (4) Shri Somnath Chatterjee
- (5) Shri Vianyak Prasad Yadav (Speech unfinished).

The discussion was not concluded.

## 6 **P.M**.

(Lok Sabha adjourned till 11 A.M. on Monday, the 6th March, 1978).

## AVTAR SINGH RIKHY,

Secretary.

## LOK SABHA

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Monday, March 6, 1978 Phalguna 15, 1899 (Saka)

#### No. 97

#### 11.02 A.M.

## 1. Oath or Affirmation

The following Members made and subscribed the oath and took their seats in the House:—

- (1) Shri Pendekanti Venkatasubbaiah
- (2) Shri Gandi Mallikarjuna Rao

## 2. Announcement by Speaker

The Speaker made an announcement regarding change in the order of business of the day.

## 3. Starred Questions

Starred Questions Nos 185, 187, 189, 190, 193, 194 and 196 were orally answered. Replies to remaining questions were laid on the Table.

#### 4. Unstarred Questions

Replies to Unstarred Questions Nos. 1687—1689, 1691—1804 and 1806—1886 were laid on the Table.

## 5. Adjournment Motion

The Speaker withheld his consent to the moving of adjournment motion given notice of by Sarvashri Vayalar Ravi and C. M. Stephen regarding the delay in inviting the Leader of the Congress coalition in Maharashtra to form the Government even after the physical appearance of 149 M.LAs.

## 6. Motion of Thanks on the President's Address

Shri Morarji R. Desai replied to the debate on the following motion moved by Shri Gauri Shankar Rai and seconded by Dr. Sushila Nayar

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on the 24th February, 1978 and the amendments thereto moved on the 27th February, 1978:---

- "That an Address be presented to the President in the following terms:----
  - "That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1978.'"
- All the amendments moved were negatived.

The motion was adopted.

## 7. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Betwa River Board Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 22 in Gazette of India dated the 7th January, 1978, under section 24 of the Betwa River Board Act, 1976.
- (2) A copy of the Annual Report (Hindi and English versions) of the Indian Dairy Corporation, Baroda, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1976-77.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kanpur, for the year 1976-77.
- (4) A statement Hindi and English versions) showing reasons for delay in laying the documents mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, (Southern Region) Madras, for the year 1976-77.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Southern Region) Madras, for the year 1976-77.

- (6) A statement (Hindi and English versions) showing reasons for not laying the documents mentioned at (5) above within the stipulated period after the close of the accounting year.
- (7) A copy of the Annual Report (Hindi<sup>\*</sup> version) of the Hindustan Housing Factory Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (8) A copy of the Urban Land (Ceiling and Regulation) Eighth Amendment Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 765(E) in Gazette of India dated the 19th December, 1977, under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976 together with an explanatory memorandum.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Modern Bakeries (India) Limited, New Delhi, for the year 1976-77.
  - (ii) Annual Report of the Modern Bakeries (India) Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A copy of the Sugarcane (Control) Amendment Order, 1978 (Hindi and English versions) published in Notification No. G.S.R. 62(E) in Gazette of India dated the 2nd February, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (11) A copy each of Notification Nos. G.S.R. 88(E) to 114(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1978, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (12) A copy each of Notification Nos. G.S.R. 115(E) to 154(E)
   (Hindi and English versions) published in Gazette of India dated the 1st March, 1978, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.

\*English version of the Report and English and Hindi versions of 'Review' were laid on the Table on the 19th December, 1977.

## 8. Calling Attention

Prof. Samar Guha called the attention of the Minister of Works and Housing and Supply and Rehabilitation to the reported desertion of camps and rehabilitation sites by the former East Pakistan refugees and their rushing to Calcutta in thousands.

The Minister of Works and Housing and Supply and Rehabilitation made a statement in regard thereto.

## 9. Matters Under Rule 377

(1) Shri Raj Krishna Dawn raised a matter regarding the proper utilisation of the Haldia Port to its full capacity.

(2) Shri Bhagat Ram raised a matter regarding reported danger to the lives and property of the Indian citizens in Beirut.

(3) Shri Vinayak Prasad Yadav raised a matter regarding the situation prevailing in Banaras Hindu University.

## 10. The Budget (Railways)-1978-79

General Discussion on the Budget (Railways) for 1978-79 commenced.

The following Members took part in the debate:---

- (1) Shri Mohd. Shafi Qureshi
- (2) Shri Vinayak Prasad Yadav
- (3) Shri Samar Mukherjee
- (4) Shri Laxmi Narain Nayak
- (5) Shri G. Bhuvarahan
- (6) Kumari Maniben Vallabhbhai Patel
- (7) Shri Yuvraj
- (8) Shri Rajshekhar Kolur
- (9) Shri Dharam Vir Vasisht
- (10) Shri Hari Shankar Mahale
- (11) Shri Govinda Munda (Speech unfinished).

The discussion was not concluded.

## 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th March, 1978).

#### AVTAR SINGH RIKHY, Secretary.

GMGIPMRND-LS I-3705 LS-6-3-78-725.

## LOK SABHA

## BULLETIN-PART I

## [Brief Record of Proceedings]

Wednesday, March 8, 1978/Phalguna 17, 1899 (Saka)

#### No. 98

#### 11.02 A.M.

## 1. Obituary Reference

The Speaker made a reference to the passing away of Shri John N. Wilson who was a Member of the First and Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

#### 2. Starred Questions

Starred Questions Nos. 205, 206, 208 and 209 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 1887—1904, 1906—1944, 1946—2002, 2004—2016 and 2018—2086 were laid on the Table.

A statement by the Minister of State in the Ministry of Industry correcting the reply given on 14-12-77 to Unstarred Question No. 3836 regarding 'New Brand of Cigarettes' was also laid on the Table.

#### 4. Question of Privilege

A motion moved by Shri Kanwar Lal Gupta that the remarks made earlier in the House by Shri Mohd. Shafi Qureshi about the Speaker be referred to the Committee of Privileges was adopted.

(Lok Sabha adjourned at 12.20 P.M. and re-assembled at 12.33 P.M.).

On Shri Mohd. Shafi Qureshi withdrawing the remarks, the House decided to drop the matter.

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## 5. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:---
  - (i) S.O. 15(E) published in Gazette of India dated the 13th January, 1978 regarding the continuance of control over the management of Shri Janki Sugar Mills and Company, Doiwala, District Dehradun (Uttar Pradesh).
  - (ii) S.O. 100(E) published in Gazette of India dated the 16th February, 1978 regarding the continuance of control over the management of Messrs Hindustan Tractors Limited, Viswamitri, Baroda.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1976-77.
  - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1976-77.
  - (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1976-77.
- (4) A copy of the Annual Report (Hindi and English versions) of the Small Industry Extension Training Institute, Hyderabad, for the year 1976-77.

- (5) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1976-77.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the reports mentioned at (3), (4) and (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
  - (i) The Merchant Shipping (Rates) Rules, 1977, published in Notification No. G.S.R. 1705 in Gazette of India dated the 24th December, 1977.
  - (ii) The Merchant Shipping (Registration of Sailing Vessels) Amendment Rules, 1978, published in Notification No. G.S.R. 270 in Gazette of India dated the 18th February, 1978.
- (8) A copy of the Dock Workers (Regulation of Employment) Amendment Rules, 1978, (Hindi and English versions) published in Notification No. S.O. 256 in Gazette of India dated the 28th January, 1978, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948.
- (9) A copy of the Annual Report (Hindi and English versions) for the year 1976-77 on the working of the Seamen's Provident Fund Scheme, 1966.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the year 1976-77.
  - (ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Shipping Development Fund Committee for the year 1976-77 within the stipulated period after the close of the accounting year.

- (12) A copy of the Jute (Licensing and Control) (Amendment) Order, 1978 (Hindi and English versions) published in Notification No. S.O. 79(E) in Gazette of India dated the 8th February, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
  - (13) A copy of Notification No. S. O. 77(E) (Hindi and English versions) published in Gazette of India dated the 7th February, 1978, issued under section 9 of the Industries (Development and Regulation) Act, 1951.
  - (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
    - (i) The All India Services (Death-cum-Retirement Benefits) Fourth Amendment Rules, 1977, published in Notification No. G.S.R. 1700 in Gazette of India dated the 24th December, 1977.
    - (ii) The Indian Administrative Service (Pay) Second Amendment Rules, 1978, published in Notification No. G.S.R. 5(E) in Gazette of India dated the 4th January, 1978.
    - (iii) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1978, published in Notification No. G.S.R. 43 in Gazette of India dated the 14th January, 1978.
    - (iv) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1978, published in Notification No. G.S.R. 44 in Gazette of India dated the 14th January; 1978.
    - (v) The Indian Administrative Service (Pay) First Amendment Rules, 1978, published in Notification No. G.S.R.
       45 in Gazette of India dated the 14th January, 1978.
    - (vi) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1978, published in Notification No. G.S.R. 46 in Gazette of India dated the 14th January, 1978.
    - (vii) The Indian Administrative Service (Pay) Third Amendment Rules, 1978, published in Notification No. G.S.R. 215 in Gazette of India dated the 11th February, 1978.

- (viii) The Indian Police Service (Pay) Second Amendment Rules, 1978, published in Notification No. G.S.R. 216 in Gazette of India dated the 11th February, 1978.
- (ix) The Indian Police Service (Pay) First Amendment Rules, 1978, published in Notification No. G.S.R. 217 in Gazette of India dated the 11th February, 1978.
- (x) The Indian Administrative Service (Recruitment) Amendment Rules, 1978, published in Notification No. G.S.R. 76(E) in Gazette of India dated the 17th February, 1978.
- (xi) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1978, published in Notification No. G.S.R. 252 in Gazette of India dated the 18th February, 1978.
- (xii) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1978, published in Notification No G.S.R. 253 in Gazette of India dated the 18th February, 1978.
  - (xiii) The All India Services (Leave) First Amendment Rules, 1978, published in Notification No. G.S.R. 254 in Gazette of India dated the 18th February, 1978.
  - (xiv) The Indian Administrative Service (Regulation of Seniority) Amendment Rules, 1978, published in Notification No. G.S.R. 80(E) in Gazette of India dated the 22nd February, 1978.
- (15) A copy of the Commissions of Inquiry (Central) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. G. S. R. 1716 in Gazette of India dated the 31st December, 1977, under sub-section (3) of section 12 of the Commissions of Inquiry Act, 1952.

#### 6. Calling Attention

Dr. Vasant Kumar Pandit called the attention of the Minister of Tourism and Civil Aviation to the growing incidents of delay in arrival and departure of Indian Airlines planes, cancellation of several flights at the last moment and inefficiency in the servicing and maintenance of planes, resulting in fall in the prestige of Indian Airlines.

The Minister of Tourism and Civil Aviation made a statement in regard thereto.

## 7. Report of Committee on Private Members' Bills and Resolutions

Shri Yadvendra Dutt presented the Thirteenth Report of the Committee on Private Members' Bills and Resolutions.

#### 8. Demands for Excess Grants (Railways)-1975-76

Prof. Madhu Dandavate presented a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1975-76.

# 9. Supplementary Demands for Grants (Railways)-1977-78

Prof. Madhu Dandavate presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1977-78.

#### 10. Matters Under Rule 377

(1) Shri Laxmi Narain Nayak raised a matter regarding the termination of services of 22 Harijan conservancy workers in Babina Cantt. area, Jhansi.

(2) Dr. Ramji Singh raised a matter regarding impending demonstration by the students in Bihar on the 18th March, 1978.

(3) Shri O. P. Tyagi raised a matter regarding the plight of brickkiln workers in and around Delhi.

(4) Shri Samar Mukherjee raised a matter regarding hardships faced by the Tobacco growers in Andhra Pradesh.

(5) Shri Vasant Sathe raised a matter regarding the reported refusal by Sugar Mills to buy sugarcane at the official fixed rate of Rs. 13.50 per quintal.

#### 11. Government Bill-Introduced

The Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Bill, 1978.

#### 12. The Budget (Railways)-1978-79

General Discussion on the Budget (Railways) for 1978-79 continued.

The following Members took part in the debate:----

- (1) Shri Govinda Munda
- (2) Shri B. C. Kamble
- (3) Shri Rudolf Rodrigues
- (4) Shri A. Sunna Sahib
- (5) Shri Yadvendra Dutt
- (6) Shri Dhirendranath Basu
- (7) Shri Ram Sewak Hazari
- (8) Shri R. Mohanarangam
- (9) Shri R. D. Gattani
- (10) Shri B. P. Kadam

- (11) Shri Manohar Lal
- (12) Shrimati Parvathi Krishnan
- (13) Shri Sheo Narain
- (14) Shri Purna Sinha
- (15) Shri Saugata Roy
- (16) Shri Palas Barman
- (17) Shri Ramji Lal Suman
- (18) Shri Hukamdeo Narain Yadav
- (19) Shri G. M. Banatwalla
- (20) Shri P. Rajagopal Naidu
- (21) Shri Dilip Chakravarty
- (22) Shri Ahsan Jafri
- (23) Shri Tej Pratap Singh (Speech unfinished).

The discussion was not concluded.

# 13. Report of Business Advisory Committee

Shri Ravindra Varma presented the Thirteenth Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th March, 1978).

# AVTAR SINGH RIKHY,

Secretary.

## LOK SABHA

# BULLETIN—PART I [Brief Record of Proceedings]

Thursday, March 9, 1978 Phalguna 18, 1899 (Saka)

## No. 99

## 11.02 A.M.

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#### 1. Starred Questions

Starred Questions Nos. 228—230 and 232 were orally answered. Replies to Starred Questions Nos. 225—227, 231, 233—235, 237— 241 and 243-244 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2087-2111, 2113-2145, 2147-2153, 2155-2180, 2182-2227, 2229-2281 and 2283-2286 were laid on the Table.

#### 3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Information and Broadcasting regarding 'Suicide committed by an Engineer of A.I.R. Chattarpur' was orally answered and supplementaries were also answered thereon.

#### 4. Recognition of a Parliamentary Party

The Speaker announced that he had accorded recognition to the Congress Party (I) as a Party in Lok Sabha and Shri C. M. Stephen as its Leader.

#### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) of the Working Group on Autonomy for Akashvani and Doordarshan (Volumes I and II).
- (2) A copy of the Employees' Family Pension (Amendment) Scheme, 1978, (Hindi and English versions) published in Notification No. G.S.R. 201 in Gazette of India dated the 4th February, 1978, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

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- (3) A copy of the Passports (Second Amendment) Rules, 1977, (Hindi and English versions) published in Notification No. G.S.R. 734(E) in Gazette of India dated the 7th December, 1977, under sub-section (3) of section 24 of the Passports Act, 1967.
- (4) A statement (Hindi and English versions) of cases in which lowest tenders have not been accepted by the High Commission of India (Supply Wing), London and Embassy of India (Supply Wing), Washington, for the year ending 31st December, 1976.
- (5) A copy of the Annual Report (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1976-77, under section 19 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
- (6) A copy of the Annual Report (Hindi and English versions) of the Hindustan Latex Limited, Trivandrum, for the year 1976-77 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (7) A copy of Notification No. 62/78-Customs (Hindi and English versions) published in Gazette of India dated the 9th March, 1978, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.

## 6. President's Message

The Speaker communicated to Lok Sabha the following message dated the 7th March, 1978 from the President:—

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the address which I delivered to both Houses of Parliament assembled together on the 20th February, 1978."

## 7. Motion Regarding Thirteenth Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:---

"That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on the 8th March, 1978."

The motion was adopted.

#### 8. Government Bill—Introduced

The Passports (Amendment) Bill, 1978.

## 9. Matters Under Rule 377

(1) Shri L. L. Kapoor raised a matter regarding regularisation of Telephone Operators by Delhi Telephone Authorities.

(2) Shri Hari Shankar Mahale raised a matter regarding reported deforestation operations and indiscriminate felling of trees.

(3) Shri Roop Nath Singh Yadav raised a matter regarding reported move to shift the Tractor Factory from Pratapgarh.

(4) Shri Dinen Bhattacharya raised a matter regarding reported shifting of Head Office of Hindustan Fertilizer Corporation, Limited from Calcutta.

(5) Shri Saugata Roy raised a matter regarding reported proposed strike by the Development Officers of Life Insurance Corporation.

## 10. The Budget (Railways)-1978-79

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General Discussion on the Budget (Railways) for 1978-79 continued.

The following Members took part in the debate:---

- (1) Shri Tej Pratap Singh
- (2) Pandit D. N. Tiwary
- (3) Shri C. M. Stephen
- (4) Dr. P. V. Periasamy
- (5) Shri Ram Kanwar Berwa
- (6) Dr. Laxminarayan Pandeya
- (7) Shri D. G. Gawai
- (8) Shri M. Ram Gopal Reddy
- (9) Prof. P. G. Mavalankar
- (10) Shri Y. P. Shastri
- (11) Shri Amar Roy Pradhan
- (12) Shri Janardhana Poojary
- (13) Shri Ram Prakash Tripathi
- (14) Shri George Mathew
- (15) Shri Syed Kazim Ali Meerza
- (16) Shri Ishwar Chaudhry
- (17) Shri P. A. Sangma
- (18) Shri Chandradeo Prasad Verma
- (19) Shri Shrikrishna Singh (Speech unfinished).

The discussion was not concluded.

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## \*11. Adjournment Motion

The Deputy Speaker informed the House of the ruling recorded by the Speaker withholding his consent to the moving of the adjournment motion given notice of by Sarvashri Saugata Roy and K. Lakkappa regarding the reported statement by the Prime Minister about merger of Sikkim in India.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 10th March, 1978).

AVTAR SINGH RIKHY,

Secretary.

\*At 5 P.M.

GMGIPMRND-LS I-3781 LS-9-3-78-725.

## LOK SABHA

## BULLETIN-PART I

[Brief Record of Proceedings]

Friday, March 10, 1978|Phalguna 19, 1899 (Saka)

## No. 100

11.02 A.M.

## 1. Starred Questions

Starred Questions Nos. 245, 246, 259, 262 and 264 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2287-2352, 2354-2357, 2359-2370 and 2372-2486 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Certified Accounts (Hindi and English versions) of the Coffee Board for the year 1973-74 and the Audit Report thereon.
- (2) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1976-77, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:---
  - (i) The Central Excise (Third Amendment) Rules, 1978, published in Notification No. G.S.R. 444 in Gazette of India dated the 25th February, 1978.
  - (ii) The Central Excise (Fourth Amendment) Rules, 1978, published in Notification No. G.S.R. 445 in Gazette of India dated the 25th February, 1978.

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- (4) A copy each of the following papers (Hindi\* versions) under sub-Section (1) of section 619A of the Companies Act, 1956:—
  - (i) Annual Report of the United India Fire and General Insurance Company Limited, Madras, for the year ended 31st December, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.

#### 4. Calling Attention

Shri Saugata Roy called the attention of the Prime Minister to the reported statement by the Prime Minister that Sikkim merger was wrong.

The Prime Minister made a statement in regard thereto.

#### 5. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 13th March, 1978.

#### 6. The Mizoram Budget-1978-79.

Shri H. M. Patel presented a statement of estimated receipts and expenditure of the Union territory of Mizoram for the year 1978-79.

#### 7. Supplementary Demands for Grants (Mizoram)-1977-78

Shri H. M. Patel presented a statement showing Supplementary Demands for Grants in respect of the Union territory of Mizoram for the year 1977-78.

#### 8. The Budget (Railways)-1978-79

General Discussion on the Budget (Railways) for 1978-79 continued.

The following Members took part in the debate:--

- (1) Shri Shrikrishna Singh
- (2) Dr. R. Rothuama

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

\*English versions of the documents were laid on the Table on the 23rd December, 1977.

- (3) Shri Ahmed Hussain
- (4) Dr. Vasant Kumar Pandit
- (5) Shri Chhitubhai Gamit
- (6) Shri Krishna Chandra Halder

Prof. Madhu Dandavate replied to the debate.

The discussion was concluded.

## 9. Motion Regarding Thirteenth Report of Committee on Private Members' Bills and Resolutions

Shri Yadvendra Dutt moved the following motion:-

"That this House do agree with the Thirteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th March, 1978."

The motion was adopted.

## 10. Private Members' Bills-Introduced

(1) The Constitution (Amendment) Bill, 1977 (Amendment of Eighth Schedule) by Shri C. K. Chandrappan.

(2) The Factories (Amendment) Bill, 1978 (Amendment of section 2) by Shri K. Ramamurthy.

(3) The Price Fixation Bill, 1978 by Shri Vinayak Prasad Yadav.

(4) The Constitution (Amendment) Bill, 1978 (Substitution of article 16) by Shri Vinayak Prasad Yadav.

(5) The Constitution (Amendment) Bill, 1978 (Omission of article 44) by Shri G. M. Banatwalla.

(6) The Code of Civil Procedure (Amendment) Bill, 1978 (Amendment of section 80) by Shri Baldev Singh Jasrotia.

(7) The Homoeopathy Central Council (Amendment) Bill, 1978 (Amendment of section 2) by Dr. Bhagwan Dass Rathor.

(8) The Constitution (Amendment) Bill, 1978 (Amendment of article 101) by Shri C. K. Chandrappan.

(9) The Constitution (Amendment) Bill, 1978 (Amendment of articles 102, 103, etc.) by Dr. Ramji Singh.

(10) The Constitution (Amendment) Bill, 1978 (Insertion of new article 83A) by Dr. Ramji Singh.

(11) The Constitution (Amendment) Bill, 1978 (Amendment of articles 84 and 326) by Dr. Ramji Singh.

(12) The Constitution (Amendment) Bill, 1978 (Insertion of new article 13A) by Dr. Ramji Singh.

(13) The Representation of the People (Amendment) Bill, 1978 (Insertion of new section 78A) by Shri Saugata Roy.

(14) The Constitution (Amendment) Bill, 1978 (Insertion of new articles 329B, etc.) by Shri Saugata Roy.

## 11. Private Member's Bill-Withdrawn

# The Constitution (Amendment) Bill, 1977 (Amendment of article 352) by Shri Hari Vishnu Kamath

Discussion on the motion for consideration of the Bill moved by Shri Hari Vishnu Kamath on the 29th July, 1977, continued.

The following Members took part in the debate:-

(1) Shri Shanti Bhushan

(2) Prof. P. G. Mavalankar

Shri Hari Vishnu Kamath replied to the debate.

The Bill was withdrawn by leave of the House.

# 12. Private Member's Bill-Under Consideration

The Unemployment Allowance Bill, 1977 by Shri K. Lakkappa

The motion for consideration of the Bill was moved by Shri K. Lakkappa.

The following Members took part in the debate:--

- (1) Shri Balwant Singh Ramoowalia
- (2) Shri Shyamaprasanna Bhattacharyya
- (3) Shri C. K. Chandrappan
- (4) Shri B. P. Kadam
- (5) Prof. P. G. Mavalankar

The discussion was not concluded.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 13th March, 1978).

## AVTAR SINGH RIKHY,

Secretary.

# GMGIPMRND-LSI-3809 LS-10-3-78-725.

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Monday, March 13, 1978|Phalguna 22, 1899 (Saka)

#### No. 101

# 11.01 A.M.

# **1. Starred Questions**

Starred Questions Nos. 265, 266, 268, 269, 271, 272, 277 and 279 were orally answered. Replies to remaining questions were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2487—2567, 2569—2612, 2614—2649 and 2651—2686 were laid on the Table.

# 3. Papers Laid on the Table

, The following papers were laid on the Table:—

- (1) A copy of the Final Report 1976 (Hindi\* version) of Wakf Inquiry Committee—Parts I & II.
- (2) A copy of the Interim Report (Hindi<sup>\*\*</sup> version) of National Commission on Agriculture on certain important aspects of Marketing and prices of Cotton, Jute, Groundnut and Tobacco.
- (3) A copy of the Annual Report (Hindi and English versions) of the Madhya Pradesh Forest Development Corporation Limited, Bhopal, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under section 619A of the Companies Act, 1956.

\*English version of the Report was laid on the Table on the 16th August, 1976.

\*\*English version of the Report was laid on the Table on the 13th March, 1975.

[P.T.O.

- (4) A copy of the Report (Hindi and English versions) of the National Staff College for Educational Planners and Administrators, New Delhi, for the years 1970-71 to 1974-75.
- (5) A copy of the Annual Report (Hindi and English versions) of the National Staff College for Educational Planners and Administrators, New Delhi, for the year 1975-76.
- (6) A statement (Hindi and English versions) explaining that
   (i) Government are in agreement with the above Reports and therefore no separate Review is being laid and (ii) reasons for delay in laying the Reports.
- (7) A copy of the Urban Land (Ceiling and Regulation) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 273 in Gazette of India dated the 18th February, 1978, under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976 together with an explanatory memorandum.

# 4. Calling Attention

Shri Mangal Deo called the attention of the Minister of Home Affairs to the reported mass demonstration by persons belonging to Scheduled Castes and minority communities in Bareilly on March 6, 1978 against the police for showing disrespect to the portrait of Dr. B. R. Ambedkar.

The Minister of State for Home Affairs made a statement in regard thereto.

# 5. Matters Under Rule 377

(1) Shri Manohar Lal raised a matter regarding reported manufacture of spurious drugs in Kanpur.

(2) Shri Saugata Roy raised a matter regarding likely closure of the Bengal Immunity, a Pharmaceutical firm in West Bengal resulting in large scale unemployment.

(3) Shri Vasant Sathe raised a matter regarding reported sale by auction of fabulous jewellery belonging to Nizam.

(4) Shri Vayalar Ravi raised a matter regarding reported attack on Shri Jayaprakash Narayan and Defence Minister, Shri Jagjivan Ram in Patna.

(5) Shri O. P. Tyagi raised a matter regarding reported incident of stone and chappal throwing on Shri Jagjivan Ram, Defence Minister on March 12, 1978 at Patna.

(Lok Sabha adjourned .at 1 P.M. and re-assembled at 2.05 P.M.)

# 6. The Budget (General)-1978-79

General Discussion on the Budget (General) for 1978-79 commenced.

The following Members took part in the debate:---

- (1) Shri C. Subramaniam
- (2) Shri B. Rachaiah
- (3) Shri Kanwar Lal Gupta
- (4) Shri Dinen Bhattacharya
- (5) Dr. Murli Manohar Joshi
- (6) Shri V. Arunachalam
- (7) Shri Yashwant Borole (Speech unfinished).

The discussion was not concluded.

# \*7. Statement by Minister

The Minister of Home Affairs made a statement regarding Interim Report given by the Shah Commission of Inquiry.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14th March, 1978).

AVTAR SINGH RIKHY, Secretary.

\*Made at 4.55 P.M.

3 GMGIPMRND—LS I—3839 LS—13-3-78—725.

# BULLETIN—PART J [Brief Record of Proceedings]

Tuesday, March 14, 1978 Phalguna 23, 1899 (Saka)

# No. 102

11.02 A.M.

# 1. Starred Questions

Starred Questions Nos. 285-288 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2687-2737, 2739-2751, 2753-2783, 2785-2810 and 2812-2886 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Indo-Burma Petroleum Company Limited, Calcutta, for the year 1976-77.
  - (ii) Annual Report of the Indo-Burma Petroleum Company Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Reports (Hindi versions) of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
  - \*(i) Report under section 22(3)(b) of the said Act in the case of M|s. Kesoram Industries and Cotton Mills Limited and the Order dated the 21st March, 1974 of the Central Government thereon.

\*English version of the Report was laid on the Table on the 23rd April, 1974.

[P.T.O.

- \*(ii) Report under section 22(3)(b) of the said Act in the case of M|s. Ballarpur Paper and Straw Board Mills Limited, New Delhi and the Order dated the 28th February, 1976 of the Central Government thereon.
- \*\*(iii) Report under section 22(3)(b) of the said Act in the case of M|s. Indian Explosives Limited, Calcutta for establishment of a new undertaking for manufacture of commercial blasting explosives and the Order dated the 28th February, 1977 of the Central Government thereon.
- (3) A copy of the Companies (Acceptance of Deposits) Third Amendment Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 793(E) in Gazette of India dated the 31st December, 1977, under sub-section (3) of section 642 of the Companies Act, 1956.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Fertilisers and Chemicals Travancore Limited, for the year 1976-77.
  - (ii) Annual Report of the Fertilisers and Chemicals Travancore Limited, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of Notification No. G.S.R. 161(E) (Hindi and English versions) published in Gazette of India dated the 3rd March, 1978, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.

# 4. Calling Attention

Shri P. Rajagopal Naidu called the attention of the Minister of Agriculture and Irrigation to the reported steep fall in the prices of jaggery, discontentment amongst the farmers in certain States on account of the delay in purchase of sugar cane and non-payment of minimum statutory price of Rs. 12.50 per quintal by the sugar mill owners and the steps taken by Government to protect the interests of farmers.

The Minister of State for Agriculture and Irrigation made a statement in regard thereto.

#### 5. Statement by Minister

The Minister of Education, Social Welfare and Culture made a statement regarding the National Library of India Act, 1976.

\*English version of the Report was laid on the Table on the 4th May, 1976.

\*\*English version of the Report was laid on the Table on the 2nd August, 1977.

# 6. Matters Under Rule 377

(1) Shri K. Lakkappa raised a matter regarding reported delay in providing berthing facilities for vessels carrying cement at various ports.

(2) Shri R. K. Mhalgi raised a matter regarding fire in National Textiles Corporation's mill at Dhule (Maharashtra) causing hardships to workers.

(3) Shri Purna Sinha raised a matter regarding likely lock-out in Cooperative Sugar Mill and Distillery of Panipat.

(4) Shri Dharmasinhbhai Patel raised a matter regarding reported closure of Maharana Cloth Mill of Paurbandur (Gujarat) due to short supply of coal.

(5) Dr. Laxminarayan Pandeya raised a matter regarding reported staying of a large number of East Bengal refugees at Raipur Railway station.

# 7. The Budget (General)-1978-79

General Discussion on the Budget (General) for 1978-79 continued.

The following Members took part in the debate:-

(1) Shri Yashwant Borole

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (2) Shri T. A. Pai
- (3) Shri Vijay Kumar Malhotra
- (4) Shri Nirmal Chandra Jain
- (5) Shri M. N. Govindan Nair
- (6) Shri Bijoy Singh Nahar
- (7) Shri Vasant Sathe
- (8) Shri O. P. Tyagi
- (9) Shri Jagdish Prasad Mathur
- (10) Dr. V. A. Seyid Muhammad
- (11) Shri Skariah Thomas
- (12) Shri S. S. Das (Speech unfinished).

The discussion was not concluded.

# 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 15th March, 1978).

# AVTAR SINGH RIKHY,

Secretary.

# GMGIPMRND-LSI-3868 LS-14-3-78-725.

## BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, March 15, 1978 Phalguna 24, 1899 (Saka)

# No. 103

# 11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 305-308 and 310-312 were orally answered. Replies to Starred Questions Nos. 313-324 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2887–2890, 2892–2913, 2915–2934, 2936–2996, 2998–3024 and 3026–3086 were laid on the Table.

A statement by the Minister of State in the Ministry of Home Affairs correcting the reply given on 1st March, 1978 to Unstarred Question No. 1308 regarding Salary and Allowances drawn by Prime Minister and other Ministries was also laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Indian Motion Pictures Export Corporation Limited, Bombay, for the year 1976-77.
  - (ii) Annual Report of the Indian Motion Pictures Export Corporation Limited, Bombay, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.

- (b) (i) Review by the Government on the working of the Film Finance Corporation Limited, Bombay, for the year 1976-77.
- (ii) Annual Report of Film Finance Corporation Limited, Bombay, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the above documents.
- (3) A copy of the Imported Cement Control Order, 1978 (Hindi and English versions) published in Notification No. S.O. 7(E) in Gazette of India dated the 7th January, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
  - (a) (i) Review by the Government on the working of the Scooters India Limited, Lucknow, for the year 1976-77.
  - (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1976-77.
  - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (4)(b) above.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust for the year 1976-77 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
- (a) (i) Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam. for the year 1976-77.

- (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Tungabhadra Steel Products Limited, for the year 1976-77.
- (ii) Annual Report of the Tungabhadra Steel Products Limited, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Triveni Structurals Limited, Naini, Allahabad, for the year 1976-77.
- (ii) Annual Report of the Triveni Structurals Limited, Naini, Allahabad, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 114 of the Gold Control Act, 1968:—
  - (i) The Gold Control (Grant of Certificates) Amendment Rules, 1978, published in Notification No. S.O. 93(E) in Gazette of India dated the 14th February, 1978.
  - (ii) The Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1978, published in Notification No. S.O. 94(E) in Gazette of India dated the 14th February, 1978.
- (10) A copy of Notification No. G.S.R. 314 (Hindi and English versions) published in Gazette of India dated the 4th March, 1978, under section 159 of the Customs Act, 1962.

## 4. Calling Attention

Shri Jyotirmoy Bosu called the attention of the Minister of Commerce and Civil Supplies and Cooperation to the reported serious crisis faced by the tobacco growers due to failure on the part of buyers, exporters, cigarette makers etc., and Government to maintain economic price for the grower.

The Minister of State for Commerce and Civil Supplies and Cooperation made a statement in regard thereto.

#### 5. Report of Committee on Petitions

Shri Hari Vishnu Kamath presented the Second Report of the Committee on Petitions.

#### 6. Report of Committee on Private Members' Bills and Resolutions

Shri Yadvendra Dutt presented the Fourteenth Report of the Committee on Private Members' Bills and Resolutions.

#### 7. Matters Under Rule 377

(1) Shri Subhash Ahuja raised a matter regarding the reported cheating of policy holders by the Life Insurance Corporation.

(2) Shri Bhagat Ram raised a matter regarding the reported leakage of Report of Alva Commission before its presentation to Parliament.

(3) Shri Chandra Shekhar Singh raised a matter regarding the situation in Aligarh Muslim University.

(4) Shri Nathu Singh raised a matter regarding apprehension of attack by locust as revealed by World Food and Agriculture Organisation.

(5) Shri Manohar Lal raised a matter regarding the situation in Patna.

#### 8. The Budget (General)-1978-79

General Discussion on the Budget (General) for 1978-79 continued.

The following Members took part in the debate:---

(1) Shri S. S. Das

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

- (2) Shri R. K. Amin
- (3) Shri S. R. Damani
- (4) Shri H. L. Patwary

- (5) Shri Kalyan Jain
- (6) Shri T. Balakrishnaiah
- (7) Shri Ram Vilas Paswan
- (8) Shri R. Kolanthaivelu
- (9) Shri Ram Murti
- (10) Shri P. K. Deo
- (11) Shri Hari Vishnu Kamath
- (12) Shri Rajendra Kumar Sharma
- (13) Shri Pius Tirkey
- (14) Shri Dhirendranath Basu (Speech unfinished).

The discussion was not concluded.

# 9. Half-An-Hour Discussion

Shri Prasannbhai Mehta raised a half-an-hour discussion on points arising out of the answer given on the 28th February, 1978 to Starred Question No. 112 regarding Expansion of Foreign Drug Companies.

Shri H. N. Bahuguna replied to the discussion.

# \*10. Report of Business Advisory Committee

Shri Ravindra Varma presented the Fourteenth Report of the Business Advisory Committee.

6.42 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th March, 1978).

# AVTAR SINGH RIKHY, Secretary.

\*Presented at 6-13 P.M.

GMGIPMRND-LSI-3899 LS-15-3-78-725.

# BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, March 16, 1978|Phalguna 25, 1899 (Saka)

# No. 104

# 11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 327—329 and 331—333 were orally answered. Starred Question No. 332 was held over. Replies to Starred Questions Nos. 325, 326, 330, 334—336 and 338—344 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3087-3132, 3134-3153, 3155-3215, 3217-3251 and 3253-3273 were laid on the Table.

A statement by the Minister of Health and Family Welfare correcting the reply given on 15th December, 1977 to Unstarred Question No. 4073 regarding 'Meeting of Employees of Red Cross with Prime Minister' was also laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Certified Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1976-77, under subsection (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.
- (2) A copy of the Prevention of Food Adulteration (Second Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 70(E) in Gazette of India dated the 8th February, 1978, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

[P.T.O.

- (3) A copy of Notification No. 81 78-CE (Hindi and English versions) published in Gazette of India dated the 15th March, 1978 issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (4) A copy of Notification No. 65-Customs (Hindi and English versions) published in Gazette of India dated the 16th March, 1978 under section 159 of the Customs Act, 1962 together with an explanatory memorandum.

# 4. Calling Attention

Shri Hari Vishnu Kamath called the attention of the Prime Minister to the recent talks held between him and the Chinese Goodwill Mission during which the Chinese representatives are reported to have conveyed to the Prime Minister the desire of the Chinese Government for a settlement of the Sino-Indian border dispute through direct and peaceful negotiations.

The Prime Minister made a statement in regard thereto.

# 5. Panel of Chairmen

The Speaker announced that he had nominated the following Members on the Panel of Chairmen:—

- (1) Shri Dhirendranath Basu
- (2) Shrimati Parvathi Krishnan
- (3) Dr. Sushila Nayar
- (4) Shri Ram Murti
- (5) Shri M. Satyanarayan Rao
- (6) Shri N. K. Shejwalkar

# 6. Statement by Minister

The Minister of External Affairs made a statement regarding his visit to Mauritius from 10 to 14 March, 1978.

# 7. Motion Regarding Fourteenth Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:----

"That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on the 15th March, 1978."

An amendment moved by Shri B. P. Mandal that the Report be referred back to the Committee to consider the desirability of allotting more time to the Budget of Mizoram was withdrawn by leave of the House.

The motion moved by Shri Ravindra Varma was adopted.

## 8. Matters Under Rule 377

(1) Dr. Ramji Singh raised a matter regarding Bhagalpur-Bihpur railway-steamer service.

(2) Shri Ramdas Singh raised a matter regarding the reported strike in Bokaro Steel Plant.

(3) Shri Chandra Shekhar Singh raised a matter regarding the reported arrest of 35 sugarcane growers at Boat Club, New Delhi.

(4) Shri Anant Dave raised a matter regarding the reported landing of an unknown helicopter in Kutch district of Gujarat.

(5) Shri Shyamnandan Mishra raised a matter regarding certain changes made in the Warrant of Precedence affecting the position of M.Ps. and others.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-15 P.M.)

## 9. The Budget (General)-1978-79

General Discussion on the Budget (General) for 1978-79 continued.

The following Members took part in the debate:---

- (1) Shri Dhirendranath Basu
- (2) Shri Narendra P. Nathwani
- (3) Shri Balwant Singh Ramoowalia
- (4) Shri Kacharulal Hemraj Jain
- (5) Shri Mrityunjay Prasad
- (6) Shri M. V. Chandrashekhara Murthy
- (7) Shri Phirangi Prasad
- (8) Shri A. K. Roy
- (9) Shri Heera Bhai
- (10) Shri Amar Roypradhan
- (11) Shri K. Lakkappa
- (12) Shri Somnath Chatterjee
- (13) Shri Vinodbhai B. Sheth
- (14) Shri R. L. Kureel
- (15) Shri C. M. Stephen

Shri H. M. Patel replied to the debate.

The discussion was concluded.

# 10. The Budget (General)-1978-79-Demands for Grants on Account

All the Demands for Grants on Account Nos. 1 to 107 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1978-79 for the amounts shown under column 3 of the printed List of Demands for Grants on Account (General) for 1978-79, were voted in full.

# 11. Government Bill-Introduced

The Appropriation (Vote on Account) Bill, 1978.

# 12. Government Bill-Passed

The Appropriation (Vote on Account) Bill, 1978

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Patel.

The motion was adopted and the Bill was passed.

6.07 P. M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 17th March, 1978)

# AVTAR SINGH RIKHY, Secretary.

GMGIPMRND-LSI-3928 LS-16-3-78-725.

#### BULLETIN-PART I

### [Brief Record of Proceedings]

# Friday, March 17, 1978 Phalguna 26, 1899 (Saka)

## No. 105

#### 11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 345—347 and 352 were orally answered. Replies to Starred Questions Nos. 348—351, 353—357 and 359— 364 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3274-3280, 3282-3317, 3319 and 3321-3473 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1976-77, under sub-section (2) of section 25 of the International Airports Authority Act, 1971.
- (2) A copy of the Certified Accounts (Hindi and English versions) of the International Airports Authority of India for the year ended 31st March, 1977 together with the Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act, 1971.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) and (2) above.
- (4) A copy each of (i) Annual Report and (ii) Audited Accounts (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1975-76, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules, 1964.

[P.T.O.

- (5) A copy of the Annual Report (Hindi and English versions) on the activities of the Rubber Board for the year 1976-77.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:-----
  - (i) The Export of Rosin (Inspection) Rules, 1978, published in Notification No. S.O. 576 in Gazette of India dated the 25th February, 1978.
  - (ii) The Export of Power Transformers (Quality Control and Inspection) Amendment Rules, 1978, published in Notification No. S.O. 603 in Gazette of India dated the 4th March, 1978.
- (7) A copy of the Employees Deposit-linked Insurance (Amendment) Scheme, 1978 (Hindi and English versions) published in Notification No. G.S.R. 329 in Gazette of India dated the 4th March, 1978, under subsection (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

## 4. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Education, Social Welfare and Culture to the reported situation prevailing in the Banaras Hindu University, which is a national institution, leading to total disruption of academic atmosphere.

The Minister of Education, Social Welfare and Culture made a statement in regard thereto.

## 5. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 20th March, 1978.

# 6. Report of Committee on Subordinate Legislation

Shri Somnath Chatterjee presented the Sixth Report of the Committee on Subordinate Legislation.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.15 P.M.)

#### 7. Personal Explanation Under Rule 357

Shri Mani Ram Bagri made a personal explanation regarding certain remarks about him made by Shri Ram Kishan in the House on the 2nd March, 1978.

# 8. Matters Under Rule 377

(1) Shri Ram Vilas Paswan raised a matter regarding need for installation of statues of Dr. Ram Manohar Lohia and Dr. Shyama Prasad Mukherjee near Parliament House.

(2) Shri Raj Krishna Dawn raised a matter regarding the reported adulterated pesticides supplied to farmers in West Bengal.

(3) Dr. Subramaniam Swamy raised a matter regarding the reported academic freedom in Universities.

(4) Shri Mani Ram Bagri raised a matter regarding the reported damage to crops due to recent heavy hailstorm in different parts of the country.

## 9. The Budget (Railways)-1978-79-Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 11, 11A and 12 to 22 in respect of the Budget (Railways) for 1978-79 commenced.

Seventy-nine cut motions [Nos. 1 to 18, 79 to 88, 150, 151, 154, 157 to 174, 183 to 196, 199, 200, 295 to 300, 311 and 327 to 333] were moved.

The discussion was not concluded.

# 10. Motion Regarding Fourteenth Report of Committee on Private Members' Bills and Resolutions

Shri Yadvendra Dutt moved the following motion:---

"That this House do agree with the Fourteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th March, 1978."

The motion was adopted.

#### 11. Private Members' Resolution—Debate Adjourned

Discussion on the following Resolution moved by Shri Samar Guha on the 23rd December, 1977 and the amendments thereto moved on the 3rd March, 1978, continued:—

> "This House recommends to the Government to redeem its sacred pledge, made to the people on the historic occasion of the last Lok Sabha Election, by forthwith repealing the Constitution (Forty-second Amendment) Act, which was passed by Parliament under a precarious condition of *de facto* captivity during the repressive Rule of Emergency and which aimed at conspiratorially crippling the democratic freedom of the Indian people and subverting the basic principle of Rule of Law in an unholy

effort to perpetuate a quasi-authoritarian administration in the country in abject violation of the fundamental objective of the Indian Constitution and recommends further to withdraw immediately the Maintenance of Internal Security Act (MISA) which was atrociously used during the above days of darkest period of our democracy as the main arm of suppression and oppression of the people in an ugly desire to protect the personal dictatorship of the former Prime Minister in utter defiance of the sovereign will of the people."

Shri Vinayak Prasad Yadav took part in the debate.

A motion that the debate on the Resolution be adjourned, moved by Shri Hari Vishnu Kamath, was adopted.

# 12. Private Members' Resolution-Under Consideration

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Shri S. D. Somasundaram moved the following Resolution:-

"This House do urge upon the Government to amend the Constitution so as to implement Pandit Nehru's solemn assurance to Parliament that, besides Hindi being the link language, English would continue as additional link language so long as non-Hindi speaking people want it."

Two amendments were moved by Shri O.P. Tyagi and Dr. Ramji Singh.

The following Members took part in the debate:-

- (1) Shri K. Ramamurthy
- (2) Dr. Ramji Singh
- (3) Shri Shyamaprasanna Bhattacharyya
- (4) Shri K. Gopal
- (5) Shri R. Mohanarangam
- (6) Shri O. P. Tyagi
- (7) Shri Gananath Pradhan
- (8) Shri Saugata Roy (Speech unfinished).

The discussion was not concluded.

#### 13. Statement By Minister

The Minister of Home Affairs made a statement regarding the allegations of molestation of women in Khetri (Rajasthan) on 26th February, 1978.

# 6.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 20th March, 1978).

AVTAR SINGH RIKHY,

Secretary.

GMGIPMRND-LSI 3956 LS-17-3-78-725.

# BULLETIN-PART I

# [Brief Record of Proceedings]

# Monday, March 20, 1978 Phalguna 29, 1899 (Saka)

# No. 106

11.02 A.M.

#### 1. Obituary References

(i) The Speaker made a reference to the passing away of Shri Rajeshwara Patel who was a Member of the First, Second and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

(ii) The Speaker, Sarvashri Morarji R. Desai, Y. B. Chavan, P. Venkatasubbaiah, A. Bala Pajanor, Dinen Bhattacharya, Kacharulal Hemraj Jain and Chitta Basu made references to the passing away of Shri M. Ananthasayanam Ayyangar, former Speaker of Lok Sabha.

As a mark of respect to the memory of Shri M. Ananthasayanam Ayyangar, Members stood in silence for a short while and thereafter the House was adjourned to re-assembled at 2 P.M. ?

(Lok Sabha adjourned at 11.20 A.M. and re-assembled at 2.05 P.M.)

# 2. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of statement adopted by the National Development Council at the end of its meeting held on March 18 and 19, 1978.
- (2) A statement (Hindi and English versions) explaining reasons for delay in laying the (i) Annual Report and (ii) Audit Report on the Accounts of the National Council of Educational Research and Training, New Delhi for the year 1976-77 within the stipulated period.



- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1975-76.
  - (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

### 3. Statement By Minister

The Minister of Commerce and Civil Supplies and Cooperation made a statement regarding Treaties of Trade and Transit and the Agreement of Cooperation to Control Unauthorised Trade signed between the Government of India and His Majesty's Government of Nepal on 17 March, 1978. The Minister also laid on the Table a copy each of the following documents:—

- (1) Treaty of Trade between the Government of India and His Majesty's Government of Nepal.
- (2) Protocol to the Treaty of Trade.
- (3) Treaty of Transit between the Government of India and His Majesty's Government of Nepal.
- (4) Protocol to the Treaty of Transit between Nepal and India.
  - (5) Agreement of Cooperation between His Majesty's Government of Nepal and the Government of India to control unauthorised Trade.
    - (6) Four letters dated the 17th March, 1978 from the Minister of Commerce, Civil Supplies and Cooperation, Government of India to the Minister of Commerce and Industry, His Majesty's Government of Negal.

# 4. The Budget (Railways)-1978-79-Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 11, 11A and 12 to 22 in respect of the Budget (Railways) for 1978-79 and the cut motions thereto moved on the 17th March, 1978 continued and was concluded.

All the cut motions moved on the 17th March, 1978, were negatived.

All the Demands for Grants for the amounts shown under column 3 of the printed List of Demands for Grants (Railways) or 1978-79 were voted in full.

# 5. Statement By Minister

The Minister of Home Affairs made a statement regarding Mizoram.

# 6. Government Bill-Introduced

The Appropriation (Railways) Bill, 1978.

# 7. Government Bill-Passed

The Appropriation (Railways) Bill 1978

The motion for consideration of the Bill was moved by Prof. Madhu Dandavate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Madhu Dandavate.

The motion was adopted and the Bill was passed.

#### 8. Supplementary Demands for Grants (Railways)-1977-78

Supplementary Demands for Grants Nos. 9, 12, 13, 16, 18, 19 and 21 in respect of the Budget (Railways) for 1977-78 for the amounts showns under column 3 of the printed List of Supplementary Demands for Grants (Railways) 1977-78 were voted in full.

# 9. Government Bill-Introduced

The Apppropriation (Railways) No. 2 Bill, 1978.

#### 10. Government Bill-Passed

The Appropriation (Railways) No. 2 Bill, 1978

The motion for consideration of the Bill was moved by Prof. Madhu Dandavate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Madhu Dandavate.

The following Members took part in the debate:-

- (1) Shri Mohd. Shafi Qureshi
- (2) Shri Vayalar Ravi
- (3) Shri P. Venkatasubbaiah
- (4) Shri H. L. Patwary
- (5) Dr. Subramaniam Swamy
- (6) Shri Chhabiram Argal
- (7) Shri Vinodbhai B. Sheth
- (8) Prof. Madhu Dandavate

The motion was adopted and the Bill was passed.

#### 11. Demands for Excess Grants (Railways)-1975-76

Demands for Excess Grants Nos. 3, 5 to 10, 13, 15 to 17 and 21 in respect of the Budget (Railways) for 1975-76 for the amounts shown under column 3 of the printed List of Demands for Excess Grants (Railways) for 1975-76 were voted in full.

# 12. Government Bill-Introduced

The Appropriation (Railways) No. 3 Bill, 1978.

#### 13. Govenrment Bill-Passed

The Appropriation (Railways) No. 3 Bill, 1978

The motion for consideration of the Bill was moved by Prof. Madhu Dandavate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Madhu Dandavate.

The motion was adopted and the Bill was passed.

# 14. Demands for Excess Grants (General)-1975-76

Demands for Excess Grants Nos. 1. 9, 17, 19, 21, 34, 37 to 39, 43, 44, 46, 48, 49, 52 to 54, 56, 57, 62, 66, 76, 81, 89, 92, 96 and 101 in respect of the Budget (General) for 1975-76 for the amounts shown under column 3 of the printed List of Demands for Excess Grants (General) for 1975-76 were voted in full.

# 15. Government Bill-Introduced

The Appropriation Bill, 1978.

# 16. Government Bill-Under Consideration

The Appropriation Bill, 1978

The motion for consideration of the Bill was moved by Shri Satish Agrawal.

The following Members took part in the debate:-

(1) Prof. P. G. Mavalankar

(2) Shri Vayalar Ravi (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st March, 1978).

AVTAR SINGH RIKHY, Secretary.

5 GMGIPMRND—LSI—3996 LS—20-3-78—725. للأعتك تعريد يددنه فالد

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#### BULLETIN-PART I

# [Brief Record of Proceedings]

#### Thursday, March 23, 1978 Chaitra 2, 1900 (Saka)

## No. 109

#### 11.04 A.M.

#### **1. Starred Questions**

Starred Questions Nos. 434, 435, 437, 438, 440 were orally answered. Replies to Starred Questions Nos. 427-430, 432, 433, 439 and 441-448 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4074-4089, 4091-4105, 4107-4128, 4130-4153, 4155-4196, 4198-4235 and 4237 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:---

- (1) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year ended 31st March, 1977.
  - (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year ended 31st March, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.
  - (2) A copy of the Annual Report (Hindi and English versions) on the activities of the Coal Mines Labour Welfare Organisation for the year 1976-77.

[P.T.O.

- (3) A copy of the Profit and Loss Account and Balance Sheet (On accrual basis) of the Tele-communication Branch of the Indian Posts and Telegraphs Department for the year 1975-76 (Hindi and English versions).
- (4) A copy each of the following papers (Hindi and English versions) under section 36 of the Employees' State Insurance Act, 1948:—
  - (i) Annual Report of the Employees' State Insurance Corporation, New Delhi, for the year 1976-77.
  - (ii) Financial Estimates and Performance Budget of the Employees' State Insurance Corporation, New Delhi, for the year 1978-79.
- (5) (i) A copy of the Certified Accounts together with the Audit Report thereon (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1972-73.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.
- (6) A copy of Notification No. 67-Customs (Hindi and English versions) published in Gazette of India dated the 23rd March, 1978 under section 159 of the Customs Act, 1962 together with an explanatory memorandum.

# 4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:----

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1978, passed by Lok Sabha on the 16th March, 1978.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1978, passed by Lok Sabha on the 20th March. 1978.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1978, passed by Lok Sabha on the 20th March, 1978.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill. 1978, passed by Lok Sabha on the 20th March, 1978.

- (v) That at its sitting held on the 21st March, 1978, Rajya Sabha agreed to the amendments made by Lok Sabha on the 23rd February, 1978, in the Children (Amendment) Bill, 1977.
- (vi) That at its sitting held on the 21st March, 1978, Rajya Sabha agreed without any amendment to the Interest Bill, 1978, passed by Lok Sabha on the 22nd February, 1978.

# 5. Calling Attention

Shri O. P. Tyagi called the attention of the Prime Minister to the reported decision of the United States Nuclear Regulatory Commission to put off the release of enriched uranium for the Tarapur Atomic Power Station and the consequences arising out of it.

The Prime Minister made a statement in regard thereto.

#### 6. Report of Public Accounts Committee

Shri C. M. Stephen presented the Sixty-fifth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Two Hundred and Twenty-sixth Report (Fifth Lok Sabha) on Wealth Tax.

#### 7. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ram Dhan presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:---

- (1) Fifteenth Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in their Fifty-eighth Report (Fifth Lok Sabha) on the Ministry of Shipping and Transport—Reservation for, and employment of, Scheduled Castes and Scheduled Tribes in the Services of Delhi Transport Corporation.
- (2) Sixteenth Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in their Fifty-seventh Report (Fifth Lok Sabha) on the Ministry of Works and Housing—Housing facilities for Scheduled Castes and Scheduled Tribes provided by the Delhi Development Authority in the Union Territory of Delhi.
- (3) Report of Study Tour of Study Group I of the Committee on its visit to Ranchi, Patna, Calcutta, Rourkela, Rayagada and Visakhapatnam during January, 1978.

- (4) Report of Study Tour of Study Group II of the Committee on its visit to Calcutta, Imphal, Gauhati, North Lakhimpur, Itanagar and Tezpur during January, 1978.
- (5) Report of Study Tour of Study Group III of the Committee on its visit to Lucknow, Varanasi, Allahabad, Rewa, Khajuraho and Jabalpur during January, 1978.

# 8. Presentation of Petition

Shri R. K. Mhalgi presented a petition signed by Shri Dutta Tamhane and others of District Thane, Maharashtra for ban on export of frogs' flesh.

#### 9. Statement By Minister

The Minister of Home Affairs made a statement regarding preventive detention.

# 10. Matters Under Rule 377

(1) Shri Nathu Singh raised a matter regarding reported strike in Khetri Copper Project.

(2) Shri Bapusaheb Parulekar raised a matter regarding reported strike by the employees of Mogul Lines causing hardships to passengers going to Konkan.

(3) Shri Yuvraj raised a matter regarding reported kidnapping of two girls of R. K. Puram, New Delhi.

#### 11. Government Bills-Passed

(i) The Public Sector Iron and Steel Companies (Restructuring) and Miscellaneous Provisions Bill, 1977

Clause-by-clause consideration of the Bill continued.

Clause 6 was adopted, as amended.

Clauses 7 to 20 were adopted.

Clause 21 was adopted, as amended.

Clauses 22 to 26 were adopted.

Clause 27 was adopted, as amended.

The First and the Second Schedules were adopted.

Clause 1, the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Biju Patnaik.

The following Members took part in the debate:-

- (1) Pandit D. N. Tiwary
- (2) Shri Biju Patnaik

The motion was adopted and the Bill, as amended, was passed.

(ii) The Port Laws (Amendment) Bill, 1977, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Chand Ram.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Chand Ram.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.35 P.M.)

(iii) The Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1978, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Sikandar Bakht.

The following Members took part in the debate:-

- (1) Shri G. M. Banatwalla
- (2) Shri M. Ram Gopal Reddy
- (3) Shri P. Rajagopal Naidu

Shri Sikandar Bakht replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sikandar Bakht.

The following Members took part in the debate:-

(1) Dr. Laxminarayan Pandeya

- (2) Shri R. L. P. Verma ·
- (3) Shri Vasant Sathe
- (4) Shri Keshavrao Dhondge
- (5) Shri Sikandar Bakht

The motion was adopted and the Bill was passed.

# 12. Private Members' Bills-Introduced

(1) The Small Farmers and Agricultural Workers Security Bill, 1978 by Shri P. Rajagopal Naidu.

(2) The Reservation of (certain categories of) Cloth to Handlooms Bill, 1978 by Shri P. Rajagopal Naidu.

(3) Tht Sugarcane Price (Fixation) Bill, 1978 by Shri P. Rajagopal Naidu.

(4) The Constitution (Amendment) Bill, 1978 (Omission of article 310, etc.) by Shri Bhagat Ram.

\*(5) The Constitution (Amendment) Bill, 1977 (Amendment of articles 330 and 332) by Shri Hukam Chand Kachwai.

\*(6) The Constitution (Amendment) Bill, 1977 (Amendment of Seventh Schedule) by Shri Hukam Chand Kachwai.

\*(7) The Constitution (Amendment) Bill, 1977 (Amendment of article 348) by Shri Hukam Chand Kachwai.

\*(8) The Constitution (Amendment) Bill, 1978 (Amendment of article 19, etc.) by Shri L. L. Kapoor.

# 13. Private Member's Bill-Negatived

The Unemployment Allowance Bill, 1977 by Shri K. Lakkappa.

Discussion on the motion for consideration of the Bill moved by Shri K. Lakkappa on the 10th March, 1978, continued.

The following Members took part in the debate:---

- (1) Dr. Ramji Singh
- (2) Shri P. Rajagopal Naidu
- (3) Shri Nathu Singh
- (4) Shri A. C. George
- (5) Shri Chitta Basu
- (6) Shri Ravindra Varma

Shri K. Lakkappa replied to the debate.

The motion for consideration of the Bill was negatived.

\*Introduced at 3.25 P.M.

# 14. Private Member's Bill-Under Consideration

The Mental Health Bill, 1977 by Dr. Sushila Nayar

The motion for consideration of the Bill was moved by Dr. Sushila Nayar.

The following Members took part in the debate:---

(1) Dr. Saradish Roy

(2) Shri H. L. Patwary

(3) Prof. P. G. Mavalankar

(4) Shri Purna Sinha (Speech unfinished).

The discussion was not concluded.

5.38 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th March, 1978).

AVTAR SINGH RIKHY, Secretary.

# BULLETIN-PART I

# [Brief Record of Proceedings]

# Monday, March 27, 1978 Chaitra 6, 1900 (Saka)

# No. 110

11.03 A.M.

#### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Shantilal Girdharlal Parikh who was a Member of First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

## 2. Starred Questions

Starred Questions Nos. 449-451, 455, 460, 461 and 463 were orally answered. Replies to Starred Questions Nos. 452-454, 456-458, 462, 464-466 and 468 were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Questions Nos. 4238--4269, 4271-4404 and 4406-4437 were laid on the Table.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1976-77.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Madras, for the year 1976-77.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (i) and (ii) above.

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- (2) A copy of the Certified Accounts (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1976-77 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the document mentioned at (2) above.
- (4) (i) A copy of the Certified Accounts (Hindi and English versions) of the Visva-Bharati University, Santiniketan, for the year 1975-76 together with the Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for 1978-79.
- (6) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Eastern Region) Calcutta, for the year 1976-77.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Eastern Region) Calcutta, for the year 1976-77.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna for the year 1976-77 along with the Audited Accounts, under sub-section (4) of section 21 of the Khuda Bakhsh Oriental Public Library Act, 1969.
- (ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and therefore no separate Review is being laid.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
- (i) The National Savings Certificates (Fifth Issue) Amendment Rules, 1978, published in Notification No. G.S.R. 338 in Gazette of India dated the 11th March, 1978.
- (ii) The National Development Bonds (Amendment) Rules, 1978, published in Notification No. G.S.R. 339 in Gazette of India dated the 11th March, 1978.

# 5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:---

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1978, passed by Lok Sabha on the 21st March, 1978.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1978, passed by Lok Sabha on the 21st March, 1978.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Mizoram Appropriation (Vote on Account) Bill, 1978, passed by Lok Sabha on the 21st March, 1978.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Mizoram Appropriation Bill, 1978, passed by Lok Sabha on the 21st March, 1978.
- (v) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the High Denomination Bank Notes (Demonetisation) Bill, 1978, passed by Lok Sabha on the 21st March, 1978.
- (vi) That at its sitting held on the 23rd March, 1978, Rajya Sabha agreed without any amendment to the Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Bill, 1978, passed by Lok Sabha on the 22nd March, 1978.

# 6. Calling Attention

Shri Hari Vishnu Kamath called the attention of the Minister of Home Affairs to the reported serious situation arising out of impediments being put in the way of smooth functioning of the Grover Commission, and its Chairman, Shri Grover, former Judge of the Supreme Court, being threatened with dire consequences allegedly by the supporters of the Chief Minister of Karnataka, thus obstructing the Commission in the proper discharge of its lawful functions.

The Minister of Home Affairs made a statement in regard thereto.

# 7. Matters Under Rule 377

(1) Dr. Laxminarayan Pandeya raised a matter regarding reported strike by employees of Indian Oil Corporation on 22 March, 1978.

(2) Dr. Ramji Singh raised a matter regarding Medical Officers of national health services.

(3) Shrimati Ahilya P. Rangnekar raised a matter regarding reported discontentment amongst Central Government employees for failure to pay sixth instalment of dearness allowance in cash.

(4) Shri P. M. Sayeed raised a matter regarding reported clash between senior officers of Lakshadweep administration and the students of the Jawaharlal Nehru College on 3 March, 1978 at Kavaratti headquarters.

# 8. The Budget (General)-1978-79-Demands for Grants

Discussion on the Demands for Grants Nos. 19 to 24 for which the Ministry of Defence is responsible commenced and was concluded.

Ten cut motions [Nos. 1 to 10] were moved and negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Defence is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1978-79, were voted in full.

5.57 P.M.

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(Lok Sabha adjourned till 11 A.M. an Tuesday, the 28th March, 1978)

AVTAR SINGH RIKHY,

Secretary.

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## BULLETIN-PART I

[Brief Record of Proceedings]

# Tuesday, March 28, 1978 Chaitra 7, 1900 (Saka)

# No. 111

11.03 A.M.

#### **1. Starred Questions**

Starred Questions Nos. 469-471, 473, 474 and 476 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4438-4497, 4499-4538, 4540-4548 and 4550-4637 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) for the year 1976-77 on the working and administration of the Companies Act, 1956, under section 638 of the said Act.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum, Chemicals and Fertilizers for 1978-79.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—
  - (i) The Railways Red Tariff (Second Amendment) Rules, 1978, published in Notification No. G.S.R. 347 in Gazette of India dated the 11th March, 1978.
  - (ii) The Railways Red Tariff (First Amendment) Rules, 1978, published in Notification No. G.S.R. 348 in Gazette of India dated the 11th March, 1978.

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- (iii) The Railways Red Tariff (Third Amendment) Rules, 1978, published in Notification No. G.S.R. 349 in Gazette of India dated the 11th March, 1978.
- (iv) The Railways Red Tariff (Fourth Amendment) Rules, 1978, published in Notification No. G.S.R. 350 in Gazette of India dated the 11th March, 1978.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Orissa Road Transport Company Limited, Berhampur (Ganjam) for the year 1974-75.
  - (ii) Annual Report of the Orissa Road Transport Company Limited, Berhampur (Ganjam) for the year 1974-75.
  - (iii) Directors' Report and statement of accounts for the year 1974-75 of the Orissa Road Transport Company Limited, Berhampur (Ganjam) and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

# 4. Calling Attention

Shri Nathu Singh called the attention of the Minister of Education, Social Welfare and Culture to the reported misbehaviour with the Vice-Chancellor and some of the Deans and Professors by the students in Delhi University leading to suspension of some student leaders and thereby causing an atmosphere of uncertainty and tension.

The Minister of Education, Social Welfare and Culture made a statement in regard thereto.

### 5. Reports and Minutes of Estimates Committee

Shrimati Mrinal Gore presented the following Reports and Minutes of the Estimates Committee:----

- (1) Thirteenth Report on Ministry of Industry—Handloom and Powerloom Industries—Part I—Handloom Industry.
- (2) Fourteenth Report on Ministry of Industry—Handloom and Powerloom Industries—Part II—Powerloom Industry.
- (3) Minutes of sittings of the Committee relating to the above Reports.

#### 6. Matters Under Rule 377

(1) Shri Roop Nath Singh Yadav raised a matter regarding the need to construct bridges and dams on various rivers to check floods in Pratapgarh, Uttar Pradesh.

(2) Shri Krishna Chandra Halder raised a matter regarding reported firing by the Central Industrial Security Force on the workers of Bharat Heavy Electricals Limited, Hardwar on 23 March, 1978.

(3) Shri Keshavrao Dhondge raised a matter regarding boundary dispute between Karnataka and Maharashtra.

(4) Shri G. M. Banatwalla raised a matter regarding Minorities Commission.

(5) Shri Vayalar Ravi raised a matter regarding liquor poisoning cases in Delhi.

### 7. The Budget (General)-1978-79-Demands for Grants

Discussion on the Demands for Grants Nos. 58 to 61 for which the Ministry of Industry is responsible commenced.

The cut motions (Nos. 3 and 4) were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th March,, 1978).

AVTAR SINGH RIKHY, Secretary.

# GMGIPMRND-LSI-4161 LS-28-3-78-725.

# LÖK SABHA

# BULLETIN-PART I

# [Brief Record of Proceedings]

Wednesday, March 29, 1978 Chaitra 8, 1900 (Saka)

### No. 112

# 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 490—492 and 494—496 were orally answered. Replies to Starred Questions Nos. 493, 497, 498 and 501— 510 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4638-4652, 4654-4832 and 4834-4837 were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Bharat Pumps and Compressors Limited, Naini, Allahabad for the year 1976-77.
  - (ii) Annual Report of the Bharat Pumps and Compressors Limited, Naini. Allahabad, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Calcutta Port Trust for the year 1976-77 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

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# 4. Calling Attention

Shri K. Lakkappa called the attention of the Minister of External Affairs to the reported detection of a time bomb on 25 March, 1978 at the residence of the Indian High Commissioner at Canberra and the continuing threat to security of life of the personnel of Indian Mission in Australia.

The Minister of External Affairs made a statement in regard thereto.

# 5. Report of Committee on Private Members' Bills and Resolutions

Shri Nirmal Chandra Jain presented the Fifteenth Report of the Committee on Private Members' Bills and Resolutions.

# 6. Matters Under Rule 377

(1) Shri Dharamsinhbhai Patel raised a matter regarding reported pilling up of huge stocks of molasses in khandsari factories in certain districts of Gujarat.

(2) Dr. Vasant Kumar Pandit raised a matter regarding reported shortage of railway wagons for the movement of coal.

(3) Shri Ram Prakash Tripathi raised a matter regarding storing of potatoes in cold-storages in Uttar Pradesh.

(4) Shri Raj Krishna Dawn raised a matter regarding reported relay hunger strike and proposed mass casual leave by technical supervisors in Durgapur Fertilizers Factory on 31 March, 1978.

# 7. The Budget (General)-1978-79-Demands for Grants

Discussion on the Demands for Grants Nos. 58 to 61 for which the Ministry of Industry is responsible and the cut motions thereto moved on the 28th March, 1978, continued, and was concluded.

Both the cut motions moved on the 28th March, 1978, were withdrawn by leave of the House.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Industry is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1978-79, were voted in full.

# 8. Statements By Ministers

(1) The Minister of Petroleum, Chemicals and Fertilizers laid on the Table a statement (Hindi and English versions) containing Government decisions on the (Hathi) Committee on Drugs and Pharmaceuticals Industry.

(2) The Minister of Energy made a statement regarding the transfer of the management of the Badarpur Thermal Power Project and the Badarpur Thermal Power Station to the National Thermal Power Corporation.

# 9. Half-An-Hour Discussion

Shri S. R. Damani raised a half-an-hour discussion on points arising out of the answer given on the 15th March, 1978 to Unstarred Question No. 3051 regarding functioning of State Electricity Boards.

Shri P. Ramachandran replied to the discussion.

7.19 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th March, 1978).

AVTAR SINGH RIKHY, Secretary.

# BULLETIN—PART I [Brief Record of Proceedings]

# Thursday, March 30, 1978 Chaitra 9, 1900 (Saka)

# No. 113

11.02 A.M.

# **1. Starred Questions**

Starred Questions Nos. 513, 515, 516, 518, 520 and 521 were orally answered. Replies to Starred Questions Nos. 511, 512, 514, 517, 519 and 523—530 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4838—4916, 4918—4943, 4945—4975 and 4977—5013 were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for 1978-79.
- (2) A copy of Notification No. S.O. 799 (Hindi and English versions) published in Gazette of India dated the 18th March, 1978 issued under sub-section (3) of section 1 of the Patents Act, 1970.
- (3) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, New Delhi, for the year 1975-76 along with the Audited Accounts.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Shipping and Transport for 1978-79.
- (5) A copy each of the following papers under sub-section (1) of section 19 of the Coir Industry Act, 1953:---
- (i) Annual Report for the year 1976-77 on the activities of the Coir Board and the working of the Coir Industry Act, 1953.

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- (ii) Half-yearly Report for the period from 1st April, 1977 to 30th September, 1977 on the activities of the Coir Board and the working of the Coir Industry Act, 1953.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:---
  - (i) S.O. 685 to 688, 691, 692 and 694 to 706 published in Gazette of India dated the 11th March, 1978.
  - (ii) The Income-tax (Second Amendment) Rules, 1978, published in Notification No. S.O. 178(E) in Gazette of India dated the 17th March, 1978.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 179(E) published in Gazette of India dated the 18th March, 1978 together with an explanatory memorandum.
  - (ii) Notification No. 67-Customs published in Gazette of India dated the 23rd March, 1978 together with an explanatory memorandum.
  - (iii) G.S.R. 183(E) to 187(E) published in Gazette of India dated the 25th March, 1978 together with an explanatory memorandum.
- (8) A copy of Notification No. G.S.R. 175(E) (Hindi and English versions) published in Gazette of India dated the 17th March, 1978, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.

#### 4. Calling Attention

Shri Chitta Basu called the attention of the Minister of Home Affairs to the reported atrocities on Harijans in village Kaniara of Rohtas District, Bihar on the 25th March, 1978 and steps taken by Government in this regard.

The Minister of State for Home Affairs made a statement in regard thereto.

# 5. Report and Minutes of Estimates Committee

Shrimati Mrinal Gore presented the following Report and Minutes of the Estimates Committee:----

- (1) Seventeenth Report on Action Taken by Government on the recommendations contained in the Ninety-seventh Report of the Committee (Fifth Lok Sabha) on the Ministry of Works and Housing—Slum Clearance and Housing Schemes.
- (2) Minutes of the sitting of the Committee relating to the above Report.

#### 6. Government Bill-Withdrawn

# The Code of Criminal Procedure (Amendment) Bill, 1977

The motion for leave to withdraw the Bill moved by Shri Charan Singh was opposed. The motion was adopted and the Minister withdrew the Bill.

# 7. Matters Under Rule 377

(1) Shri Bhagat Ram raised a matter regarding reported failure of the Coal India Ltd. to ensure an adequate supply of coal to the industries in the small scale and public sectors.

(2) Shri Jyotirmoy Bosu raised a matter regarding reported increase in the prices of tyres and tubes.

(3) Shri Prasannbhai Mehta raised a matter regarding supply of Indane Gas cyclinders to re-rolling industry in Bhavnagar.

The Minister of Petroleum, Chemicals and Fertilizers replied.

#### 8. The Budget (General)-1978-79-Demands for Grants

Discussion on the Demands for Grants Nos. 69 to 71 for which the Ministry of Petroleum, Chemicals and Fertilizers is responsible commenced and was concluded.

Twenty-eight cut motions [Nos. 7 to 20, 25 to 32 and 34 to 39] were moved.

Cut motions Nos. 16 to 20 were negatived.

All other cut motions moved were withdrawn by leave of the House.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Petroleum, Chemicals and Fertilizers is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1978-79, were voted in full.

7.46 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 31st March, 1978).

AVTAR SINGH RIKHY,

Secretary

GMGIPMRND-LSI-4224 LS-30-3-78-725.

# BULLETIN-PART I

#### (Brief Record of Proceedings)

### Friday, March 31, 1978 Chaitra 10, 1900 (Saka)

#### NO: 114

### 11.02 A. M.

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#### 1. Starred Questions

Starred Questions Nos. 532, 535, 536, 537, 540, 541, 544, 546 and 552 were orally answered. Replies to Starred Questions Nos. 531, 533, 534, 538, 539, 542, 543, 545, 547, 548, 550, 551 and 553 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5014-5038, 5040-5061, 5063-5065, 5068-5102, 5104-5169, 5171-5201, 5203-5205, 5207, 5210, 5212 and 5213 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Works and Housing for 1978-79.
- (2) A copy each of the following papers (Hindi and English versions):----
  - (i) Report of the Study Group on Industrial Regulations and Procedures.
  - (ii) Statement of the decisions of the Government on the above Report.
- (3) (i) A copy of the Aircraft (Third Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1118 in Gazette of India dated the 27th August, 1977, under section 14A of the Aircraft Act, 1934 together with an explanatory note.

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- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 37 of the Air Corporations Act, 1953:—
  - (i) Annual Report of the Indian Airlines for the year 1976-77.
  - (ii) Annual Report of the Air India for the year 1976-77.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 15 of the Air Corporations Act, 1953:—
  - (i) Certified Accounts of the Indian Airlines for the year 1976-77 together with the Audit Report thereon.
  - (ii) Certified Accounts of the Air India for the year 1976-77 together with the Audit Report thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (4) and (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:---
  - (a) (i) Summary of Budget Estimates for Revenue and Expenditure of the Indian Airlines for the year 1977-78.
  - (ii) Summary of Actuals for the year 1975-76, Budget Estimates and Revised Estimates for the year 1976-77 and Budget Estimates for the year 1977-78, under Capital of Indian Airlines.
  - (b) (i) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1977-78.
  - (ii) Summary of Actuals for the year 1975-76, Budget Estimates and Revised Estimates for the year 1976-77 and Budget Estimates for the year 1977-78, under Capital of Air India.
- (8) A statement (Hindi and English version) showing reasons for delay in laying the documents mentioned at item (7) above.
  - (9) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1976-77.
- (10) A copy of the Cardamom (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 345 in Gazette of India dated the 11th March, 1978, under sub-section (3) of section 33 of the Cardamom Act, 1965.

- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
  - (i) The Export of Automobile Spares, Components and Accessories (Quality Control and Inspection) Amendment Rules, 1978, published in Notification No. S.O. 717 in Gazette of India dated the 11th March, 1978.
  - (ii) The Export of Silver Plated Wares (Inspection) Rules, 1978, published in Notification No. S.O. 719 in Gazette of India dated the 11th March, 1978.
- (12) A copy of amendment (Hindi and English versions) to the Reserve Bank of India Guarantee Fund Regulations, under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.

#### 4. Assent to Bills

Secretary laid on the Table following eight Bills passed by the Houses of Parliament during the current session and assented to:----

- (1) The Appropriation (Vote on Account) Bill, 1978.
- (2) The Appropriation (Railways) Bill, 1978.
- (3) The Appropriation (Railways) No. 2 Bill, 1978.
- (4) The Appropriation (Railways) No. 3 Bill, 1978.
- (5) The Appropriation Bill, 1978.
- (6) The Appropriation (No. 2) Bill, 1978.
- (7) The Mizoram Appropriation (Vote on Account) Bill, 1978.
- (8) The Mizoram Appropriation Bill, 1978.

# 5. Calling Attention

Shri S. D. Somasundaram called the attention of the Minister of Railways to the reported situation arising from unprecedented accumulation of stock of salt in the Vedaranyam Salt Complex in Tanjavur District of Tamil Nadu for want of railway wagons leading to thousands of workers being out of job.

The Minister of Railways made a statement in regard thereto.

# 6. Report of Public Accounts Committee

Shri C. M. Stephen presented the Sixty-ninth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Two Hundred and Thirtieth Report (Fifth Lok Sabha) on Expansion of Mormugao Port.

[P.T.O.

#### 7. Report of Railway Convention Committee

Shri Krishan Kant presented the Second Report of the Railway Convention Committee on Action Taken by Government on the recommendations contained in the Eighth Report of the Railway Convention Committee, 1973 on "Railways" Fourth and Fifth Five Year Plans and other Ancillary Matters".

#### 8. Presentation of Petition

Shri Robin Sen Presented a petition signed by Shri Rabi Narayan Nayak and other workers of Kalta Iron Mine under Hindustan Steel Limited (Rourkela Steel Plant), Kalta, District Sundergarh (Orissa) regarding their grievances.

#### 9. Matters under Rule 377

(1) Shri S. D. Somasundaram raised a matter regarding Sarkaria Commission Report.

(2) Shri Somnath Chatterjee raised a matter regarding reported reorganisation of Telecom Factories.

(3) Shri B. K. Nair raised a matter regarding reported crisis faced by paddy cultivators in Kuttanad, Kerala.

(4) Shri Sharad Yadav raised a matter regarding reported atrocities on Harijans in Karnataka, Andhra Pradesh and Maharashtra.

(5) Shri Sivaji Patnaik raised a matter regarding reported termination of agreement for supply of workers by the Central Employment Exchange (Labour) Gorakhpur to Hindustan Steel Limited.

# 10. The Budget (General)-1978-79-Demands for Grants

Discussion on the Demands for Grants Nos. 75 to 78 for which the Ministry of Shipping and Transport is responsible commenced.

Ten cut motions [Nos. 3 to 10, 16 and 17] were moved.

The discussion was not concluded.

# 11. Motion regarding Fifteenth Report of Committee on Private Members' Bills and Resolutions

Shri Nirmal Chandra Jain moved the following motion:---

"That this House do agree with the Fifteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th March, 1978."

The motion was adopted.

# 12. Private Member's Resolution-under consideration

Discussion on the following Resolution moved by Shri S. D. Somasundaram and the amendments thereto moved on the 17th March, 1978, continued:—

> "This House do urge upon the Government to amend the Constitution so as to implement Pandit Nehru's solemn assurance to Parliament that, besides Hindi being the link language, English would continue as additional link language so long as non-Hindi speaking people want it."

The following Members took part in the debate:---

- (1) Shri Saugata Roy
- (2) Shri N. Kudanthai Ramalingam
- (3) Prof. P. G. Mavalankar
- (4) Shri Hukmdeo Narain Yadav
- (5) Shri A. E. T. Barrow
- (6) Shri M. Kalyanasundaram
- (7) Shri Nathu Singh
- (8) Shri K. P. Unnikrishnan
- (9) Shri Yuvraj (Speech unfinished).

The discussion was not concluded.

6 P.M.

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(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd April, 1978).

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AVTAR SINGH RIKHY,

Secretary.

GMGIPMRND-LS I-4255 LS-3-3-78-725.

# BULLETIN-PART I

[Brief Record of Proceedings]

Monday, April 3, 1978 Chaitra 13, 1900 (Saka)

# No. 115

#### 11.02 A.M.

#### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Nemi Chandra Kasliwal who was a Member of the First and Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

#### 2. Starred Questions

Starred Questions Nos. 554, 556, 557, 559, 561, 562, 563, 565 and 566 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 5214-5241, 5243-5302, 5304-5305, 5307-5335, 5337-5360 and 5362-5413 were laid on the Table.

### 4. Short Notice Question

Short Notice Question No. 3 addressed to the Minister of Works and Housing and Supply and Rehabilitation regarding 'Shopping Complex near Connaught Circus, New Delhi' was orally answered and supplementaries were also answered thereon.

#### 5. Papers Laid on the Table

The following papers were laid on the Table:----

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1976-77.

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- (ii) Annual Report of the Water and Power Development Consultancy Services (India) Limited, New Delhi for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Supply and Rehabilitation for 1978-79.

# 6. Assent to Bills

Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current session and assented to:----

- (1) The High Denomination Bank Notes (Demonetisation) Bill, 1978.
- (2) The Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1978.

# 7. Calling Attention

Shri Somnath Chatterjee called the attention of the Minister of Works and Housing and Supply and Rehabilitation to the reported influx of refugees both from Dandakaranya and Bangladesh into West Bengal and the problems arising therefrom.

The Minister of Works and Housing and Supply and Rehabilitation made a statement in regard thereto.

#### 8. Report of Public Accounts Committee

Shri C. M. Stephen presented the Sixty-seventh Report of the Public Accounts Committee on Action Taken by Government on the recommnedations contained in their Two Hundred and Twelfth Report (Fifth Lok Sabha) relating to Customs Receipts, 1972-73.

#### 9. Report and Minutes of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the following Report and Minutes of the Committee on Public Undertakings:---

- (1) First Report on Extravagant and Infructuous Expenditure on Entertainment by Public Undertakings.
- (2) Minutes of the sittings of the Committee relating to the above Report.

# 10. Matters Under Rule 377

(1) Shri S. K. Sarda raised a matter regarding reported accumulation of huge stock of tea in Government godowns at Calcutta. (2) Shri R. K. Amin raised a matter regarding reported short supply of wagons to Gujarat for transport of salt.

(3) Shri K. Lakkappa raised a mtter regarding reported reversion of Director-General of the Geological Survey of India.

(4) Shri Baldev Singh Jasrotia raised a matter regarding working of Red Cross Society.

(5) Shri Ugrasen raised a matter regarding reported death of 5 miners due to roof collapse of Tara Colliery on 31 March, 1978 at Asansol, West Bengal.

# 11. The Budget (General)-1978-79-Demands for Grants

Discussion on Demands for Grants Nos. 75 to 78 for which the Ministry of Shipping and Transport is responsible and the cut motions thereto moved on the 31st March, 1978 continued and was concluded.

Cut Motions Nos. 3 to 5, 8, 9; 16; and 17 were negatived.

All other cut motions moved were withdrawn by leave of the House.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Shipping and Transport is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) 1978-79 were voted in full.

#### 12. Statements By Ministers

\*(1) The Minister of Commerce and Civil Supplies and Cooperation made a statement regarding Import Export Policy of Government for the year 1978-79 and also laid on the Table a copy of the Import Export Policy.

\*\*(2) The Minister of Information and Broadcasting made a statement regarding the reported fire in the Doordarshan Kendra, Srinagar.

# 13. The Budget (General)-1978-79-Demands for Grants

Discussion on the Demands for Grants Nos. 62 to 64 for which the Ministry of Information and Broadcasting is responsible commenced.

One cut motion (No. 1) was moved.

The discussion was not concluded.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th April, 1978).

\*Made at 3 P.M.

\*\*Made at 4.25 P.M.

AVTAR SINGH RIKHY,

Secretary.

# BULLETIN-PART I

# [Brief Record of Proceedings]

# Tuesday, April 4, 1978 Chaitra 14, 1900 (Saka)

# No. 116

### 11.01 A.M.

#### 1. Obituary Reference

The Speaker; Sarvashri Morarji R. Desai, J. Rameshwar Rao, C. M. Stephen, Somnath Chatterjee, Chitta Basu, K. Mayathevar; and Prof. P. G. Mavalankar made references to the passing away of Dr. Hriday Nath Kunzru who was a Member of the Central Legislative Assembly, Constituent Assembly and the Provisional Parliament.

Thereafter, Members stood in silence for a short while as a mark of respect.

#### **2** Starred Questions

Starred Questions Nos. 574-578 were orally answered. Replies to Starred Questions Nos. 579-591 and 593 were laid on the Table.

#### **3. Unstarred Questions**

Replies to Unstarred Questions Nos. 5414-5450, 5452-5514 and 5517-5602 were laid on the Table.

A statement by the Minister of Law, Justice and Company Affairs correcting the reply given on the 21st February, 1978 to Unstarred Question No. 14 regarding Large Industrial Houses was also laid on the Table.

(Lok Sabha adjourned at 12.17 P.M. and re-assembled at 12.35 P.M.)

#### 4. Papers laid on the Table

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The following papers were laid on the Table:-

 A copy of the Companies (Acceptance of Deposits) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 200(E) in Gazette of India dated the 30th March, 1978, under sub-section (3) of section 642 of the Companies Act, 1956.

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- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Education and Social Welfare for 1978-79.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Culture for 1978-79.
- (4) A copy of the Report (Hindi and English versions) of the Committee on Import-Export Policies and Procedures.
  - (5) A copy of the Annual Report (Hindi and English versions) of the Development Council for Inorganic Chemical Industries for the year 1976-77 under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
  - (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for 1978-79.
  - (7) A copy of Notification No. S.O. 167(E) (Hindi and English versions) published in Gazette of India dated the 8th March, 1978 making certain corrections in the description of constituencies given in Schedule VII of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, under sub-section (2) of section 9 of the Representation of the People Act, 1950.
  - (8) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
    - (i) Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Posts and Telegraphs).
    - (ii) Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Railways).
    - (iii) Report of the Comptroller and Auditor General of India for the year1976-77, Union Government (Defence Services).
    - (iv) Advance Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Civil).
  - (9) A copy of the Appropriation Accounts, Posts and Telegraphs for the year 1976-77 (Hindi and English versions).
  - (10) A copy of Appropriation Accounts, Railways, for 1976-77, Part I-Review (Hindi and English versions).
  - (11) A copy of Appropriation Accounts, Railways, for 1976-77, Part II—Detailed Appropriation Accounts (Hindi and English versions).

- (12) A copy of Block Accounts (including Capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1976-77 (Hindi and English versions).
- (13) A copy of the Appropriation Accounts of the Defence Services for the year 1976-77 and Commercial Appendix thereto (Hindi and English versions).
- (14) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:----
  - (i) G.S.R. 181(E) published in Gazette of India dated the 22nd March, 1978 together with an explanatory memorandum.
  - (ii) G.S.R. 393 published in Gazette of India dated the 25th March, 1978 together with an explanatory memorandum.
- (15) A copy of Notification No. G.S.R. 193(E) (Hindi and English versions) published in Gazette of India dated the 27th March, 1978 under section 159 of the Customs Act, 1962
   together with an explanatory memorandum.
- (16) A copy of the Agreement (Hindi and English versions) establishing the International Fund for Agricultural Development.

### 5. Report of Public Accounts Committee

Shri Gauri Shankar Rai presented the Sixty-eighth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Hundred and Seventy-seventh Report (Fifth Lok Sabha) relating to Union Excise Duties 1971-72.

#### 6. Report and Minutes of Estimates Committee

Shri K. P. Unnikrishnan presented the following Report and Minutes of the Estimates Committee:—

- (1) Eleventh Report on Ministry of Health and Family Welfare (Department of Health Prevention and Control of Blindness.
- (2) Minutes of sittings of the Committee relating to the above Report.

#### 7. Report of Committee on Subordinate Legislation

Shri Somnath Chatterjee presented the Seventh Report of the Committee on Subordinate Legislation.

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# 8. Matters Under Rule 377

(1) Shri Saugata Roy raised a matter regarding anti-pregnancy vaccine.

(2) Shri Shyamnandan Mishra raised a matter regarding press reports about purchase of deep-penetration aircraft.

(3) Shri Mohd. Shafi Qureshi raised a matter regarding reported recent communal clashes in Sambhal, District Moradabad (Uttar Pradesh).

#### 9. The Budget (General)-1978-79-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 62 to 64 for which the Ministry of Information and Broadcasting is responsible and the cut motion thereto moved on the 3rd April, 1978 continued and was concluded.

The cut motion moved was negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Information and Broadcasting is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1978-79 were voted in full.

(ii) Combined discussion on the following items of business commenced:---

- \*(a) Demands for Grants Nos. 89 to 93 for which the Ministry of Works and Housing is responsible.
- \*(b) Demands for Grants Nos. 82 to 84 for which the Ministry of Supply and Rehabilitation is responsible.

The discussion was not concluded.

# 10. Motion

Shri Ram Vilas Paswan moved the following motion:----

"That this House expresses its concern at the atrocities being committed on Harijans in Bihar, U. P., Andhra Pradesh, Maharashtra, Karnataka and other parts of the country."

Five amendments were moved by Sarvashri B. P. Mandal, Vinayak Prasad Yadav, Yuvraj, P. Rajagopal Naidu and Roop Nath Singh Yadav.

\*Discussed together.

The following Members took part in the debate:---

- (1) Shri Ram Awadesh Singh
- (2) Shri P. Venkatasubbaiah
- (3) Shrimati Mrinal Gore
- (4) Shri K. Lakkappa
- (5) Shri Sharad Yadav
- (6) Shri Ram Dhan

The discussion was not concluded.

# 7.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th April, 1978).

AVTAR SINGH RIKHY,

Secretary.

#### LOK SABHÁ

### BULLETIN-PART I

# [Brief Record of Proceedings]

# Wednesday, April 5, 1978 Chaitra 15, 1900 (Saka)

#### No. 117

#### 11.03 A.M.

#### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri A. Ibrahim who was a Member of the Provisional Parliament and the First Lok Sabha.

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Thereafter. Members stood in silence for a short while as a mark of respect.

#### 2. Starred Questions

Starred Questions Nos. 594, 595, 598, 600-602, 604 and 605 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 5603—5609, 5611, 5613— 5615, 5617—5641 and 5643—5802 were laid on the Table.

A statement by the Minister of Information and Broadcasting correcting the reply given on the 1st March, 1978 to Unstarred Question No. 1223 regarding Radio stations at Bhagalpur, Darbhanga and Ranchi was also laid on the Table.

#### 4. Papers laid on the Table

The following papers were laid on the Table:----

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Planning for 1978-79.
- (2) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1976.

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- (3) A copy of the Audit Report (Hindi and English versions) on the accounts of the Council of Scientific and Industrial Research, New Delhi, for the year 1975-76.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (2) and (3) above.
- (5) (i) A copy of the Certified Accounts of the Khadi and Village Industries Commission for the year 1975-76 together with the Audit Report thereon (Hindi and English versions) under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
  - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.
  - (6) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1976-77.

#### 5. Calling Attention

Shri Laxmi Narain Nayak called the attention of the Minister of Home Affairs to the reported robbery in the Ajmal Khan Road Branch of the Syndicate Bank, New Delhi on 3 April, 1978.

The Minister of Home Affairs made a statement in regard thereto.

#### 6. Statements by Ministers

(1) The Minister of Defence made a statement clarifying the matter raised under rule 377 by Shri Shyamnandan Mishra in the House on the 4th April, 1978 regarding the press reports about proposal to acquire for the Indian Air Force, a new type of Aircraft to replace the ageing fleet of Canberras and Hunters.

(2) The Minister of State for Defence laid on the Table a statement clarifying the matter raised under rule 377 by Shri Laxmi Narain Nayak in the House on the 8th March, 1978, regarding the retrenchment of 22 Harijan Safai Karamcharies in Babina Cantonment Board.

# 7. Matters under Rule 377

(1) Shri Birendra Prasad raised a matter regarding legislation for equal pay for equal work for beedi workers in the country.

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(2) Shri Dharamasinhbhai Patel raised a matter regarding impending closure of industries in Saurashtra Region (Gujarat) due to shortage of steam coal arising from non-availability of wagons.

# 8. The Budget (General)-1978-79-Demands for Grants

(i) Combined discussion on the following items of business continued and was concluded:---

- \*(a) Demands for Grants Nos. 89 to 93 for which the Ministry of Works and Housing is responsible.
- \*(b) Demands for Grants Nos. 82 to 84 for which the Ministry of Supply and Rehabilitation is responsible.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Works and Housing is responsible for the amounts shown under column 4 of the printed List of Demands for Grants-Budget (General) for 1978-79 were voted in full.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Supply and Rehabilitation is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1978-79 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 11 to 13 for which the Ministry of Commerce, Civil Supplies and Cooperation is responsible commenced.

Twenty-five cut motions [Nos. 1 to 25] were moved.

The discussion was not concluded.

# 9. Half-an-hour discussion

Shri Mukhtiar Singh Malik raised a half-an-hour discussion on points arising out of the answer given on the 27th February, 1978 to Starred Question No. 98 regarding Performance of Indian Players.

Shri Dhanna Singh Gulshan replied to the discussion.

# 6.46 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 6th April, 1978).

AVTAR SINGH RIKHY, Secretary.

\*Discussed together.

GMGIPMRND-LS I-86 LS-5-4-78-725.

# BULLETIN—PART I [Brief Record of Proceedings]

Thursday, April 6, 1978 Chaitra 16, 1900 (Saka)

# No. 118

11.02 A.M.

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#### 1. Oath or Affirmation

Shri Mohinder Singh made and subscribed the oath in Hindi and took his seat in the House.

# 2. Starred Questions

Starred Questions Nos. 617-623 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

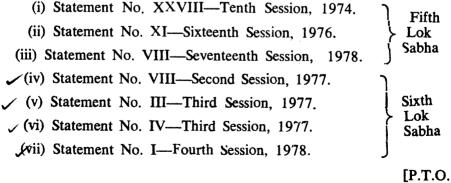
Replies to Unstarred Questions Nos. 5803-5970 were laid on the Table.

A statement by the Minister of Parliamentary Affairs and Labour correcting the reply given on the 23rd February, 1978 to Unstarred Question No. 484 regarding Persons provided Employment during 1977 was also laid on the Table.

# 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of External Affairs for 1978-79.
- (2) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during various sessions of Lok Sabha:—



#### 5. Calling Attention

Shri Rajendra Kumar Sharma called the attention of the Minister of Information and Broadcasting to the reported loss to the tune of lakh of rupees due to fire in the T. V. Studio, Srinagar on 3 April, 1978 and action taken against persons found guilty for the incident.

The Minister of State for Information and Broadcasting made a statement in regard thereto.

#### 6. Reports and Minutes of Estimates Committee

Shri Mukhtiar Singh Malik presented the following Reports and Minutes of the Estimates Committee:—

- (1) Twelfth Report on the Ministry of Agriculture and Irrigation (Department of Irrigation)—Development of Irrigation Facilities.
- (2) Fifteenth Report on Action Taken by Government on the recommendations contained in them Seventy-ninth Report (Fifth Lok Sabha) on the Ministry of Education and Social Welfare—Youth Education, Youth Welfare and National Integration.
- (3) Minutes of sittings of the Committee relating to the above Reports.

# 7. Matters Under Rule 377

(1) Shri Ram Dhari Shastri raised a matter regarding non-payment of wages to the workers by two Sugar Mills in Deoria and Gorakhpur districts of Uttar Pradesh.

(2) Shri Ram Vilas Paswan raised a matter regarding need for reopening of Railway sponsored students' hostel at Patna Junction.

The Minister of Railways replied.

(3) Dr. Ramji Singh raised a matter regarding reported hunger strike by workers of Jamuna Lal Bajaj Khadi Gramodyog Anusandhanshala, Wardha.

(4) Shri Baldev Singh Jasrotia raised a matter regarding the Public Safety Act, 1978 of Jammu and Kashmir.

#### 8. The Budget (General)-1978-79-Demands for Grants

Discussion on the Demands for Grants Nos. 11 to 13 for which the Ministry of Commerce, Civil Supplies and Cooperation is responsible and the cut motions thereto moved on the 5th April, 1978 continued and was concluded.

All the cut motions moved on the 5th April, 1978, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) or which the Ministry of Commerce, Civil Supplies and Cooperation is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1978-79 were voted in full.

# 9. Motion

Discussion on the following motion moved by Shri Ram Vilas Paswan and the amendments thereto moved on the 4th April, 1978, continued:—

> "That this House expresses its concern at the atrocities being committed on Harijans in Bihar, U.P., Andhra Pradesh, Maharashtra, Karnataka and other parts of the country."

The following Members took part in the debate:---

- (1) Shri Somnath Chatterjee
- (2) Shri R. L. Kureel
- (3) Shri Chitta Basu
- (4) Shri Satya Deo Singh
- (5) Shri T. Balakrishnaiah
- (6) Shri B. P. Mandal
- (7) Shri Saugata Roy
- (8) Shri Ram Lal Rahi

The discussion was not concluded.

# 8.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th April, 1978).

# AVTAR SINGH RIKHY,

Secretary.

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GMGIPMRND-LS I-107 LS-6-4-78-725.

# BULLETIN—PART I [Brief Record of Proceedings]

# Friday, April 7, 1978 Chaitra 17, 1900 (Saka)

# No. 119

#### 11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 637, 638 and 640—644 were orally answered. Replies to Starred Questions Nos. 639, 645, 646 and 648— 656 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5971-5983, 5985-5993, 5995-6043, 6045-6109, 6111-6114, 6116, 6117, 6119-6127 and 6129-6170 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Agriculture and Irrigation for 1978-79.
- (2) A copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1976-77 and the Audit Report thereon, under sub-section (4) of section 13 of the Textiles Committee Act, 1963.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1975-76.
  - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (4) A 'Corrigendum' to the Certified Accounts\* of the Textiles Committee, Bombay, for the year 1975-76.
- (5) A statement (i) correcting the reply given on the 16th December, 1977 to supplementary questions by Dr. Vasant Kumar Pandit and Shri Shiv Sampati Ram on Starred Question No. 453 regarding closure of Bone Mills and (ii) giving reasons for delay in correcting the reply.
- (6) A copy of the Solvent Extracted Oil, De-oiled Meal and Edible Flour (Control) Amendment Order, 1978 (Hindi and English versions) published in Notification No. G.S.R. 177(E) in Gazette of India dated the 18th March, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:--
  - (i) G.S.R. 204(E) and 205(E) published in Gazette of India dated the 30th March, 1978 together with an explanatory memorandum.
  - (ii) G.S.R. 206(E) published in Gazette of India dated the 31st March, 1978.
  - (iii) G.S.R. 208(E) published in Gazette of India dated the 31st March, 1978.
- (8) A copy of the Central Excise (Sixth Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 207(E) in Gazette of India dated the 31st March, 1978, under section 38 of the Central Excises and Salt Act, 1944.
- (9) A copy of Notification No. G.S.R. 220(E) (Hindi and English versions) published in Gazette of India dated the 1st April, 1978, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
  - (10) (i) A copy of the Delhi Sales Tax (First Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. F. 4(2) 78-Fin. (Genl.) in Delhi Gazette dated the 16th February, 1978, under section 72 of the Delhi Sales Tax Act, 1975.
  - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

<sup>\*</sup>The Accounts were laid on the Table on the 15th July, 1977.

### 4. Calling Attention

Shri M. Ram Gopal Reddy called the attention of the Prime Minister to the reported indefinite tools down strike by workers paralysing work at the Vikram Sarabhai Space Centre at Thumba.

The Prime Minister made a statement in regard thereto.

# 5. Presentation of Petition

Shri Saugata Roy presented a petition signed by Shri Raghunath Ghosh, General Secretary, Containers and Closures Staff and Shramik Union, Gorifa, 24-Parganas regarding enquiry into affairs of the Containers and Closures Limited and its nationalisation.

#### 6. Statement By Minister

The Minister of Railways made a further statement in response to the matter raised under rule 377 by Shri Ram Vilas Paswan in the House on the 6th April, 1978 regarding reopening of Railway sponsored students' hostel at Patna Junction.

#### 7. Matters Under Rule 377

(1) Shri Nirmal Chandra Jain raised a matter regarding reported press release by the Railways about the holding up of railway wagons by Coal India Limited, the collieries, the steel plants and some other thermal power plants.

(2) Shri P. Rajagopal Naidu raised a matter regarding reported agitation by paddy producers for raising the price of paddy, in Andhra Pradesh.

(3) Shri Keshavrao Dhondge raised a matter regarding constitution of a bench of High Court for Marathwada Region.

(4) Shri K. P. Unnikrishnan raised a matter regarding reported purchase of shares of Birla group of industries.

### 8. The Budget (General)-1978-79-Demands for Grants

Discussion on the Demands for Grants Nos. 44 to 46 for which the Ministry of Health and Family Welfare is responsible commenced.

The discussion was not concluded.

#### 9. Private Members' Bills-Intrdouced

(1) The Constitution (Amendment) Bill, 1978 (Amendment of articles 292 and 293) by Shri O. P. Tyagi.

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(2) The workmen's Compensation (Amendment) Bill, 1978 (Amendment of sections 2, 3, etc.) by Shri Prasannbhai Mehta.

(3) The Payment of Wages (Amendment) Bill, 1978 (Amendment of sections 1, 2, etc.) by Shri Prasannbhai Meinta.

(4) The Payment of Gratuity (Amendment) Bill, 1978 (Amendment of sections 2, 4, etc.) by Shri Prasannbhai Mehta.

(5) The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1978 (Amendment of sections 1, 2, etc.) by Shri Prasannbhai Mehta.

(6) The Constitution (Amendment) Bill, 1978 (Insertion of new article 16A) by Shri Roop Nath Singh Yadav.

\*(7) The Grains Board Bill, 1978 by Shri Yadvendra Dutt.

\*(8) The Backward Areas Development Board Bill, 1978, by Shri Yadvendra Dutt.

\*(9) The Anti-Espionage Bill, 1978 by Shri Yadvendra Dutt.

# 10. Private Member's Bill-Withdrawn

The Mental Health Bill, 1977 by Dr. Sushila Nayar

Discussion on the motion for consideration of the Bill moved by Dr. Sushila Nayar on the 23rd March, 1978, continued.

The following Members took part in the debate:----

- (1) Shri Purna Sinha
- (2) Dr. Ramji Singh
- (3) Shri O. P. Tyagi
- (4) Shri Raj Narain

Dr. Sushila Nayar replied to the debate.

The Bill was withdrawn by leave of the House.

# 11. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1977 (Amendment of article 51) by Shri Hari Vishnu Kamath

The motion for consideration of the Bill was moved by Shri Hari Vishnu Kamath.

Shri Kanwar Lal Gupta took part in the debate.

The discussion was not concluded.

\*Introduced at 6 P.M.

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# 12. Motion-Withdrawn

Discussion on the following motion moved by Shri Ram Vilas Paswan and the amendments thereto moved on the 4th April, 1978, continued:—

> "That this House expresses its concern at the atrocities being committed on Harijans in Bihar, U.P., Andhra Pradesh, Maharashtra, Karnataka and other parts of the country."

The following Members took part in the debate:---

- (1) Shri Shiv Narain Sarsonia
- (2) Shri Y. B. Chavan
- (3) Dr. Ramji Singh
- (4) Shri C. M. Stephen
- (5) Shri Yuvraj
- (6) Shri Hukmdeo Narain Yadav
- (7) Shri S. S. Lal
- (8) Shri Morarji R. Desai

Shri Ram Vilas Paswan replied to the debate.

The amendments moved by Sarvashri B. P. Mandal, Vinayak Prasad Yadav, Yuvraj and Roop Nath Singh Yadav were withdrawn by leave of the House.

The amendment moved by Shri P. Rajagopal Naidu was negatived.

The motion was withdrawn by leave of the House.

8.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 10th April, 1978).

AVTAR SINGH RIKHY, Secretary.

# BULLETIN—PART I

### [Brief Record of Proceedings]

Monday, April 10, 1978 Chaitra 20, 1900 (Saka)

# No. 120

# 11.01 A.M.

# **1. Starred Questions**

Starred Questions Nos. 657, 659, 660, 663, 665-668 and 671 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6171-6173, 6175-6182, 6184-6205, 6207-6294 and 6296-6370 were laid on the Table.

#### 3. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Agriculture and Irrigation regarding Induction of Industrial Houses in to Deep Sea Fishing was orally answered and supplementaries were also answered thereon.

#### 4. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of the Report (Hindi\* version) of the Review Committee on the University Grants Commission (January, 1977).
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Labour for 1978-79.
- (3) A copy of the Annual Report (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra for the year 1976-77 together with certified Accounts.

\*English version of the Report was laid on the Table on the 18th July, 1977.

[P.T.O.

- (4) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Kendriya Hindi Shikshan Mandal, Agra is being laid.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (3) and (4) above.
- (6) A copy of the Urban Land (Ceiling and Regulation) Second Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 417 in Gazette of India dated the 25th March, 1978, under subsection (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976, together with an explanatory memorandum.
- (7) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 408 in Gazette of India dated the 25th March, 1978, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.
- \*\*(8) A copy of the Order of the President dated the 7th April, 1978 issued under section 51 of the Government of Union Territories Act, 1963, extending the President's rule in the Union territory of Mizoram for a further period of two months with effect from the 11th April, 1978 published in Notification No. S.O. 256(E) in Gazette of India dated the 7th April, 1978.

# 5. Statements By Ministers

(1) The Minister of Education, Social Welfare and Culture made a statement regarding the Time Capsule and also laid on the Table a copy each of—

- (a) Report of the Committee of Members of Parliament which supervised the retrieval of the Time Capsule and the contents thereof; and
- (b) (i) the 10,000-word narrative of the history of India from 1947 to 1972; and

(ii) the calendar of events—1947 to 1972, taken out of the Time Capsule.

(2) The Minister of External Affairs made a statement regarding alleged involvement of Indian nationals in hostilities in Lebanon.

<sup>\*\*\*</sup>Laid at 5.15 P.M.

# 6. Matters under Rule 377

(1) Shri Dharamasinhbhai Patel raised a matter regarding reported ban on the export of onions.

(2) Shri Manohar Lal raised a matter regarding service conditions of the Assistant Engineers on deputation from the Central Public Works Department to the Posts and Telegraph Department.

# 7. The Budget (General)-1978-79-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 44 to 46 for which the Ministry of Health and Family Welfare is responsible continued and was concluded.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Health and Family Welfare is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1978-79 were voted in full.

(ii) Combined discussion on the following items of business commenced:---

- \*(a) Demands for Grants Nos. 25 to 27 for which the Ministry of Education and Social Welfare is responsible.
- \*(b) Demands Nos. 97 and 98 for which the Department of Culture is responsible.

Thirty-eight cut motions [Nos. 1 to 10, 12 to 25, 39 to 49 and 60 to 62] to the Demands for Grants for which the Ministry of Education and Social Welfare is responsible, were moved.

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 11th April, 1978).

AVTAR SINGH RIKHY, Secretary.

\*Discussed together.

GMGIPMRND-LS I-159 LS-10-4-78-725.

BULLETIN-PART I [Brief Record of Proceedings]

Tuesday, April 11, 1978/Chaitra 21, 1900 (Saka)

### No. 121

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos 678, 680—682, 685—687, 689, 690, 692 and 695 were orally answered. Replies to Starred Questions Nos. 677, 679, 683, 684, 688, 691, 693 and 694 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6371-6414, 6416-6500 and 6502-6530 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:--

- A statement (Hindi and English versions) regarding setting up of an Advisory Committee on Chemicals and Fertilizers together with a copy of Government Resolution No. L-16013(4)/78-Ch. II/Desk dated the 10th April, 1978.
- (2) A copy of the Annual Report (Hindi and English versions) of the Development Council for Organic Chemical Industries for the year 1976-77 under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.

#### 4. Calling Attention

Shi D. G. Gawai called the attention of the Minister of Steel and Mines to the reported police firing at the Bailadila Iron Ore Mines in Bastar on 5 April, 1978 resulting in the death of several workers and injury to many others.

The Minister of Steel and Mines made a statement in regard thereto.

[P.T.O.

## 5. Report of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Second Report of the Committee on Public Undertakings on Central Inland Water Transport Corporation—Reckless and Fraudulent Sale of numerous Vessels.

## 6. Matters under Rule 377

(1) Shri Surendra Bikram raised a matter regarding supply of Benzene by Hindustan Steel Plants to Messers. Synthetics and Chemicals Limited, Bareilly.

(2) Shri Vasant Sathe raised a matter regarding reported sacking of seven employees of Gandhi Darshan.

(3) Shri R. V. Swaminathan raised a matter regarding reported police firing on agriculturists in Vedasandur village in Madurai District, Tamil Nadu.

(4) Dr. Vasant Kumar Pandit raised a matter regarding the service conditions of temporary officers in Indian Railways.

## 7. The Budget (General)-1978-79-Demands for Grants

Combined discussion on the following items of business continued:---

- \*(i) Demands for Grants Nos. 25 to 27 for which the Ministry of Education and Social Welfare is responsible and the cut motions thereto moved on the 10th April, 1978.
- •(ii) Demands Nos. 97 and 98 for which the Department of Culture is responsible.

The discussion was not concluded.

## 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 12th April, 1978).

# AVTAR SINGH RIKHY. Secretary.

\*Discussed together.

GMGIPMRND-LS I-193 LS-11-4-78-725.

## BULLETIN-PART I

## [Brief Record of Proceedings]

## Wednesday, April 12, 1978 Chaitra 22, 1900 (Saka)

#### No. 122

## 11.02 A.M.

## 1. Starred Questions

Starred Questions Nos. 697, 698, 700-702 and 704 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6531-6575, 6577-6665, 6667-6692, 6695-6700, 6702-6704, 6706-6719, 6721-6730 were laid on the Table.

#### 3. Short Notice Question

Short Notice Question No. 5 addressed to the Minister of Industry regarding Licence for Cement Import was orally answered and supplementaries were also answered thereon.

#### 4. Leader of Opposition in Lok Sabha

The Speaker announced that he had decided that consequent on the Congress Party (I) now having the greatest numerical strength in the opposition in the Lok Sabha, Shri Y. B. Chavan, Leader of the Congress Party in Lok Sabha, had ceased to be the Leader of Opposition in Lok Sabha and Shri C. M. Stephen, Leader of the Congress Party (I), had been recognised as the Leader of the Opposition in Lok Sabha.

#### 5. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Space for 1978-79.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Electronics for 1978-79.

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- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Atomic Energy for 1978-79.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
- (i) Report of the Baweja Commission of Inquiry into the incident of lathi-charge in Central Jail, Tihar on the 2nd October, 1975.
  - (ii) Memorandum of Action taken on the Report.
  - (5) A statement correcting the reply given on the 22nd March, 1978 to a supplementary on Starred Question No. 410 by Shri Kanwar Lal Gupta regarding traffic bottlenecks in Delhi.
  - (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
    - (i) Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1976-77.
    - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (7) A copy of the Dock Workers (Regulation of Employment) Second Amendment Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 449 in Gazette of India dated the 18th February, 1978, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948.
  - (8) A copy of the Merchant Shipping (Safety Convention Certificates) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 382 in Gazette of India dated the 18th March, 1978, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
  - (9) A copy of the Motor Vehicles (Driving Licence Fee) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 763(E) in Gazette of India dated the 19th December, 1977 together with a corrigendum thereto published in Notification No. G.S.R. 180(E) in Gazette of India dated the 20th March, 1978, under subsection (4) of section 133 of the Motor Vehicles Act, 1939.

- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---
  - (i) G.S.R. 392 published in Gazette of India dated the 25th March, 1978 containing corrigendum to Notification No. G.S.R. 1655 dated the 10th December, 1977.
  - (ii) G.S.R. 427 published in Gazette of India dated the 1st April, 1978 containing corrigendum to Notification No. G.S.R. 1634 dated the 3rd December, 1977.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, for the year 1976-77.
  - (ii) Annual Report of the Neyveli Lignite Corporation Limited, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Civil) Revenue Receipts— Volume I—Indirect Taxes and Volume II—Direct Taxes, under article 151(1) of the Constitution.

#### 6. Report of Public Accounts Committee

Shri Asoke Krishna Dutt presented the Sixty-sixth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Two Hundred and Eighteenth Report (Fifth Lok Sabha) relating to Illegal Import of Gold.

#### 7. Report of Committee on Private Members' Bills and Resolutions

Shri Vinod Bhai B. Sheth presented the Sixteenth Report of the Committee on Private Members' Bills and Resolutions.

#### 8. Statements by Ministers

(1) The Minister of External Affairs made a statement clarifying the matter raised under rule 377 by Shri Shyamnandan Mishra in the House on 2nd March, 1978, regarding alleged transfer of 10-11 million dollars to a Swiss Bank at the instance of the Ministry of External Affairs during the regime of the previous Government.

(2) The Minister of Agriculture and Irrigation made a statement regarding the price and procurement policy for wheat for the 1978-79 marketing season.

## **9. Motions for Elections to Committees**

- (1) Shrimati Mrinal Gore moved the following motion:---
  - "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1978 and ending on the 30th April, 1979."

The motion was adopted.

- (2) Shri Gauri Shankar Rai moved the following motion:---
  - "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1978 and ending on the 30th April, 1979."

The motion was adopted.

- (3) Shri Gauri Shankar Rai moved the following motion:---
  - "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1978 and ending on the 30th April, 1979, and do communicate to this House the names of the members so nominated by Rajya Sabha."

## The motion was adopted.

- (4) Shri Tridib Chaudhuri moved the following motion:----
  - "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1978 and ending on the 30th April, 1979."

The motion was adopted.

- (5) Shri Tridib Chaudhuri moved the following motion:---
  - "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1978 and ending on the 30th April, 1979, and do communicate to this House the names of the members so nominated by Rajya Sabha.

The motion was adopted.

- (6) Shri Ram Dhan moved the following motion:---
  - "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1978 and ending on the 30th April, 1979."

The motion was adopted.

- (7) Shri Ram Dhan moved the following motion:---
  - "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten niembers from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1978 and ending on the 30th April, 1979, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

#### 10. Motion regarding Joint Committee

Shri Shyamnandan Mishra moved the following motion:----

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of misconduct against public men and for matters connected therewith in the vacancies caused by the retirement of Sarvashri K. A. Krishnaswamy and D. P. Singh from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

# 11. Government Bill—Introduced \

The Khadi and Village Industries Commission (Amendment) Bill, 1978.

#### 12. Matters Under Rule 377

(1) Shri Harikesh Bahadur raised a matter regarding reported exploitation of educated youth by the Posts and Telegraph Department.

(2) Shri Ram Sewak Hazari raised a matter regarding reported fire to about 400 houses in Rohuj Rohuha village, Samastipur District in Bihar because of loose electric pole wiring.

(3) Shri K. Gopal raised a matter regarding reported use of Telephone Bill Forms in Hindi only by the Posts and Telegraph Department.

(4) Shri Ahsan Jafri raised a matter regarding reported fast unto death by 15 office bearers of All India Postal Employees Union (Postman Class IV and E.D.A.), Ahmedabad Division.

## 13. The Budget (General)-1978-79-Demands for Grants

(i) Combined discussion on the following items of business continued and was concluded:—

- \*(a) Demands for Grants Nos. 25 to 27 for which the Ministry of Education and Social Welfare is responsible and the cut motions thereto moved on the 10th April, 1978.
- \*(b) Demands Nos. 97 and 98 for which the Department of Culture is responsible.

Cut motions [Nos. 1 to 4, 12 to 25 and 39 to 49] to the Demands for Grants for which the Ministry of Education and Social Welfare is responsible moved on the 10th April, 1978 were negatived.

All other cut motions to the Demands for Grants for which the Ministry of Education and Social Welfare is responsible moved on the 10th April, 1978 were withdrawn by leave of the House.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Education and Social Welfare is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1978-79 were voted in full.

Both the Demands for Grants (Revenue Account) for which the Department of Culture is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1978-79 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 65 and 66 for which the Ministry of Labour is responsible commenced.

Thirty-one cut motions [Nos. 1 to 31] were moved.

The discussion was not concluded.

\*Discussed together.

## 14. Half-an-hour Discussion

Shri K. Lakkappa raised a half-an-hour discussion on points arising out of the answer given on the 16th March, 1978 to Starred Question No. 325 regarding delay in completion of Kudremukh Iron Ore Project.

Shri Biju Patnaik replied to the discussion.

6.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 14th April, 1978).

AVTAR SINGH RIKHY, Secretary.

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## BULLETIN-PART I

## [Brief Record of Proceedings]

# Friday, April 14, 1978 Chaitra 24, 1900 (Saka)

## No. 123

#### 11.04 A.M.

#### 1. Starred Questions

Starred Questions Nos. 721—724 and 728 were orally answered. Replies to Starred Questions Nos. 720, 725—727, 729, 731—739 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6731-6856 and 6858-6930 were laid on the Table.

#### 3. Statement by Minister

The Minister of Finance and Revenue and Banking made a statement regarding Government decision to pay the additional (6th) instalment of dearness allowance to Central Government employees in cash.

#### 4. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of the Solvent-Extracted Oil, De-Oiled Meal and Edible Flour (Control) (Second Amendment) Order, 1978 (Hindi and English versions) published in Notification No. G.S.R. 209(E) in Gazette of India dated the 31st March, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of Notification No. G.S.R. 195(E) (Hindi and English versions) published in Gazette of India dated the 28th March, 1978, issued under clause (2) of the Solvent-Extracted Oil, De-oiled Meal and Edible Flour (Control) Order, 1967.

- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
  - (i) G.S.R. 213(E) published in Gazette of India dated the 31st March, 1978 together with an explanatory memorandum.
  - (ii) G.S.R. 214(E) and 215(E) published in Gazette of India dated the 31st March, 1978 together with an explanatory memorandum.
  - (iii) G.S.R. 218(E) and 219(E) published in Gazette ot India dated the 1st April, 1978 together with an explanatory memorandum.
  - (iv) G.S.R. 221(E) and 222(E) published in Gazette of India dated the 1st April, 1978 together with an explanatory memorandum.
  - (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:---
    - (i) G.S.R. 202(E) published in Gazette of India dated the 30th March, 1978 together with an explanatory memorandum.
    - (ii) G.S.R. 210(E) published in Gazette of India dated the 31st March, 1978 together with an explanatory memorandum.
  - (5) A copy of amendment (Hindi and English versions) adding new regulation 5B to the Reserve Bank of India Employees' Provident Fund Regulations, under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.
  - (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Home Affairs for 1978-79.

#### 5. Statement by Minister

The Minister of External Affairs made a statement regarding Salal Hydro-electric Plant. The Minister also laid on the Table a copy of the Agreement dated 14th April, 1978 between the Government of the Republic of India and the Government of the Islamic Republic of Pakistan regarding the design of the Salal Hydro-electric Plant on the river Chenab Main.

# 6. Minutes of Committee on Papers laid on the Table-laid on the Table

Minutes of the sittings of the Committee on Papers Laid on the Table held on 31st December, 1976, 1st September and 5th October, 1977 and 28th March, 1978, were laid on the Table.

## 7. Assent to Bills

Secretary laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following five Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Merchant Shipping (Amendment) Bill, 1978.
- (2) The Child Marriage Restraint (Amendment) Bill, 1978.
- (3) The Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Bill, 1978.
- (4) The Interest Bill, 1978.
- (5) The Children (Amendment) Bill, 1978.

## 8. Report of Public Accounts Committee

Shri C. M. Stephen presented the Seventieth Report of the Public Accounts Committee on paragraph 8 of the Report of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Railways) relating to Marketing and Sales Organisation.

## 9. Report of Committee on Papers Laid on the Table

Shri Kanwar Lal Gupta presented the Third Report of the Committee on Papers Laid on the Table.

## 10. Report of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Third Report of the Committee on Public Undertakings on Jute Corporation of India Limited—Jute and Exploitation of Jute Growers.

## 11. Matters under Rule 377

(1) Shri Saugata Roy raised a matter regarding reported continued closure of some Jute Mills in West Bengal.

(2) Shri Jyotirmoy Posu raised a matter regarding reported violation of the Shillong  $A_{O}$  eement by the Indian Security Forces.

(3) Shri B. P. Mandal raised a matter regarding reported inadequate representation of people belonging to socially and educationally backward classes in services

(4) Shri Ramji Lal Suman raised a matter regarding declaration of 14th April, the birthday of Dr. Ambedkar, as a National Holiday.

(5) Shri Hari Vishnu Kamath raised a matter regarding placing of the Interim Report of Shah Commission of Inquiry before Parliament.

# 12. The Budget (General)-1978-79-Demands for Grants

Discussion on the Demands for Grants Nos. 65 and 66 for which the Ministry of Labour is responsible and the cut motions thereto moved on the 12th April, 1978 continued.

The discussion was not concluded.

## \*13. Statement by Minister

The Minister of Industry made a statement regarding Government's decision on the Swadeshi Cotton Mills and other units of the Group.

## 14. Motion regarding Sixteenth Report of Committee on Private Members' Bills and Resolutions

Shri Vinod Bhai B. Sheth moved the following motion:-

"That this House do agree with the Sixteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 12th April, 1978."

The motion was adopted.

#### 15. Private Member's Resolution-Negatived

Discussion on the following Resolution moved by Shri S. D. Somasundaram and the amendments thereto moved on the 17th March, 1978, continued:—

> "This House do urge upon the Government to amend the Constitution so as to implement Pandit Nehru's solemn assurance to Parliament that, besides Hindi being the link language, English would continue as additional link language so long as non-Hindi speaking people want it."

The following Members took part in the debate:---

- (1) Shri Yuvraj
- (2) Shri Pius Tirkey
- (3) Shri B. P. Mandal
- (4) Shri K. Lakkappa
- (5) Shri Samar Guha
- (6) Shri Kanwar Lal Gupta
- (7) Shri A. Sunna Sahib
- (8) Shri Ram Vilas Paswan
- (9) Shri Charan Singh

Shri S. D. Somasundaram replied to the debate.

The amendments moved by Shri O. P. Tyagi and Dr. Ramji Singh were negatived.

The Resolution was also negatived.

<sup>\*</sup>Made at 3.15 P.M.

## 16. Private Member's Resolution-under consideration

Shri Samar Guha moved the following Resolution:---

"This House recommends to the Govenment that, in patriotic recognition of the fundamental contributions made by Netaji Subhash Chandra Bose, in thought and action, towards achieving independence of undivided India and evolution of ideological concept of our national reconstruction, an Institute of all India importance named as 'Netaji National Academy', be set up by the Government within a year for making specialised and advance studies on subjects, in which Netaji evinced keen interest, like,---(i) advance Military Science (ii) modern socio-economic and political ideologies relevant to the objectives of Indian national reconstruction (iii) concept of Indian national planning, (iv) perspective and problems of Indian national integration, (v) history of revolutionary movements for Indian independence and (vi) mission of Indian culture and civilisation towards achieving amity and understanding among the people of the world."

Two amendments were moved by Sarvashri B. P. Mandal and Hukumdeo Narain Yadav.

The following Members took part in the debate:----

- (1) Shri Shyamaprasanna Bhattacharyya
- (2) Shri Ugrasen

The discussion was not concluded.

## 6.04 P. M.

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(Lok Sabha adjourned till 11 A.M. on Monday, the 17th April, 1978)

## AVTAR SINGH RIKHY,

Secretary.

## BULLETIN-PART I

## [Brief Record of Proceedings]

Monday, April 17, 1978 Chaitra 27, 1900 (Saka)

## No. 124

## 11.03 A.M.

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#### 1. Starred Questions

Starred Questions Nos. 740, 741, 744, 745, 749, 750, 752 and 756 were orally answered. Replies to Starred Questions Nos. 742, 743, 746, 748, 751, 753, 754, 755 and 757-759 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6931-7027 and 7029-7130 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Annual Report of the Gujarat State Forest Development Corporation Limited, Vadodara for the year ended 30th September, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under section 619A of the Companies Act, 1956.
- (2) (i) A copy of the Certified Accounts (Hindi and English versions) of the Animal Welfare Board, Madras, for the year 1974-75 and the Audit Report thereon, under subrule (4) of Rule 24 of the Animal Welfare Board (Administration) Rules, 1962.
  - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (i) above.
- (3) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur, for the year 1975-76 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

- (ii) A statement (Hindi and English versions) showing reasons
   (a) for delay in laying the above document and (b) for not laying simultaneously the Hindi version thereof.
- (4) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and the Audited Accounts of the Rashtriya Sanskrit Sansthan, New Delhi tor the year 1976-77 within the stipulated period.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Sugar (Price Determination for 1977-78 Production) Order, 1977, published in Notification No. G.S.R. 767(E) in Gazette of India dated the 22nd December, 1977.
  - (ii) The Sugar (Price Determination for 1977-78 Production) Amendment Order, 1978, published in Notification No. G.S.R. 155(E) in Gazette of India dated the 1st March, 1978.
  - (iii) G.S.R. 178(E) published in Gazette of India dated the 18th March, 1978 containing corrigenda to Notification No. G.S.R. 767(E) dated the 22nd December, 1977.
- (6) A copy of the Medicinal and Toilet Preparations (Second Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 368 in Gazette of India dated the 18th March, 1978, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
  - (i) G.S.R. 225(E) and 226(E) published in Gazette of India dated the 5th April, 1978 together with an explanatory memorandum.
  - (ii) Notification No. 78-Cus. IV published in Gazette of India dated the 10th April, 1978 containing corrigendum to Notification No. G.S.R. 226(E) dated the 5th April, 1978.

#### 4. Calling Attention

Shri Dalpat Singh Paraste called the attention of the Prime Minister to the reports that the CIA had planted plutonium-fired nuclear devices in the Nanda Devi to track Chinese nuclear explosions and Government's reaction thereto.

The Prime Minister made a statement in regard thereto.

## 5. Reports of Public Accounts Committee

Shri C. M. Stephen presented the following Reports of the Public Accounts Committee:----

- (1) Seventy-first Report on paragraphs 7, 13 and 14 of the Report of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Posts and Telegraphs) relating to the Ministry of Communications.
- (2) Seventy-second Report on paragraph 26 of the Report of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Civil) on Import of Rapeseed and Rapeseed Oil from Canada relating to the Ministry of Civil Supplies and Cooperation.

## 6. Report of Committee on Absence of Members

Dr. Bapu Kaldate presented the Fifth Report of the Committee on Absence of Members from the Sittings of the House.

## 7. Government Bill-Introduced

The Air (Prevention and Control of Pollution) Bill, 1978.

## 8. Matters Under Rule 377

(1) Shri R. K. Mhalgi raised a matter regarding reported manipulations by the multi-nationals like WIMCO Limited to scuttle the Janata Government's industrial policy.

(2) Shri Jyotirmoy Bosu raised a matter regarding reported interference of the Intelligence Bureau during CPI(M)'s Congress in Jullunder.

(3) Shri Hukmdeo Narain Yadav raised a matter regarding inaccurate news reports about rape committed on 65 women in Bihar.

## 9. The Budget (General)-1978-79-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 65 and 66 for which the Ministry of Labour is responsible and the cut motions thereto moved on the 12th April, 1978 continued and was concluded.

Two cut motions (Nos. 2 and 3) were withdrawn by leave of the House.

All other cut motions moved were negatived.

Both the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Labour is responsible for the amounts shown undercolumn 4 of the printed List of Demands for Grants—Budget (General) for 1978-79 were voted in full.

(ii) Discussion on Demand for Grant No. 31 for which the Ministry of External Affairs is responsible commenced.

Six cut motions (Nos. 1 to 5 and 7) were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th April, 1978).

AVTAR SINGH RIKHY, Secretary.

4 GMGIPMRND-LSI-311 LS-17-4-78-725.

## BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, April 18, 1978 Chaitra 28, 1900 (Saka)

## No. 125

11.01 A.M.

#### 1. Starred Questions

Starred Questions Nos. 760—765, 768 and 769 were orally answered. Replies to Starred Questions Nos. 766, 767, 770—774 and 776—779 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7131-7266 and 7268-7319 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following papers (Hindi and English, versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
  - (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, Dehri-on-Sone, District Rohtas (Bihar), for the year 1976-77.
  - (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Dehri-on-Sone, District Rohtas (Bihar), for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of Notification No. S.O. 191(E) (Hindi and English versions) published in Gazette of India dated the 22nd March, 1978 making certain corrections in the description of the extent of constituency in Schedule XVI of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, under sub-section (2) of section 9 of the Representation of the People Act, 1950.

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(3) A copy of Notification No. G.S.R. 426 (Hindi and English versions) published in Gazette of India dated the 1st April, 1978 declaring M/s. Amritsar Radhasoami Finance Company (Private) Limited, a company having its registered office in the State of Uttar Pradesh as a 'Nidha', under sub-section (3) of section 620A of the Companies Act, 1956.

#### 4. Report of Public Accounts Committee

Shri C. M. Stephen presented the Seventy-third Report of the Public Accounts Committee on paragraph 48 of the Report of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Civil) on University Grants Commission relating to the Ministry of Education and Social Welfare.

#### 5. Report and Minutes of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the following Report and Minutes of the Committee on Public Undertakings:----

- (1) Fourth Report on Extraordinarily High Expenditure on Publicity by Public Undertakings.
- (2) Minutes of the sitting of the Committee relating to the above Report.

## 6. Report of Committee on Private Members' Bills and Resolutions

Shri Nirmal Chandra Jain presented the Seventeenth Report of the Committee on Private Members' Bills and Resolutions.

#### 7. Report of Committee on Petitions

Shri Hari Vishnu Kamath presented the Third Report of the Committee on Petitions.

#### 8. Matters Under Rule 377

(1) Shri Kanwar Lal Gupta raised a matter regarding reported withdrawal of State Government's consent by the Chief Minister of Karnataka to the exercise of powers by the Central Bureau of Investigation to investigate into criminal offences in that State.

(2) Shri Hari Vishnu Kamath raised a matter regarding reported delay in supply of enriched uranium by the Government of the United States of America to India for Atomic Power Plant at Tarapur.

(3) Shri N. Tombi Singh raised a matter regarding reported drought conditions all over the State of Manipur.

(4) Shri Vinod Bhai B. Sheth raised a matter regarding reported threat to resort to strike by officers of 14 nationalised banks, State Bank and its subsidiaries against the unilateral decision to implement the Pillai Committee's recommendations.

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(5) Shri S. S. Lal raised a matter regarding reported fire in the Indian Embassy at Manila.

## 9. The Budget (General)-1978-79-Demands for Grants

Discussion on Demand for Grant No. 31 for which the Ministry of External Affairs is responsible and the cut motions thereto moved on the 17th April, 1978 continued and was concluded.

Two cut motions (Nos. 1 and 7) were negatived.

All other cut motions moved were withdrawn by leave of the House.

The Demand for Grant (both Revenue Account and Capital Account) for which the Ministry of External Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1978-79 was voted in full.

## \*10. Calling Attention

Shri Somnath Chatterjee called the attention of the Minister of Agriculture and Irrigation to the reported death of 150 persons and injury to several hundred others as a result of the freak cyclone which swept five villages in Keonjhar District in Orissa on 16 April, 1978.

The Minister of Agriculture and Irrigation made a statement in regard thereto.

## 11. Report of Business Advisory Committee

Shri Ravindra Varma presented the Fifteenth Report of the Business Advisory Committee.

## 6.56 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th April, 1978).

AVTAR SINGH RIKHY,

Secretary.

\*Taken up at 1.05 P.M.

GMGIPMRND-LSI-349 LS-18-4-78-725.

#### BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, April 19, 1978 Chaitra 29, 1900 (Saka)

## No. 126

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 781, 783-786 and 791-794 were orally answered. Replies to Starred Questions Nos. 780, 782, 787, 789, 790 and 795-800 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7320-7322, 7325-7340, 7342-7456, 7458-7484, 7486-7501 and 7503-7519 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Bharat Leather Corporation Limited, Agra, for the year ended 31st March, 1977.
  - (ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year ended 31st March, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Indunagar, for the year ended 31st March 1977.

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- (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Indunagar, for the year ended 31st March, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Imported Cement Control (Second Amendment) Order, 1978 (Hindi and English versions) published in Notification No. S.O. 230(E) in Gazette of India dated the 1st April, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy of Notification No. G.S.R. 217(E) (Hindi and English versions) published in Gazette of India dated the 1st April, 1978, vesting the undertakings of Mis. Hindustan Tractors Limited, Baroda in the State Government of Gujarat, issued under section 6 of the Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Act, 1978.
- (5) A copy of the Gresham and Craven of India (Private) Limited (Acquisition and Transfer of Undertakings) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 253(E) in Gazette of India dated the 6th April, 1978 under sub-section (3) of section 30 of the Gresham and Craven of India (Private) Limited (Acquisition and Transfer of Undertakings) Act, 1977.
- (6) A copy of the Budget Estimates (Hindi and English versions) of the Damodar Valley Corporation for the year 1978-79, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust for the year 1976-77 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
  - (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1976-77.
  - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Audited Accounts (Hindi and English versions) of the Central Silk Board for the year 1976-77, under sub-section (4) of section 12 of the Central Silk Board Act, 1948.
  - (11) (i) A copy of the Central Industrial Security Force (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 3669 in Gazette of India dated the 3rd December, 1977, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
  - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
  - (12) A copy of the Indian Forest Service (Pay) Second Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 224(E) in Gazette of India dated the 5th April, 1978, under sub-section (2) of section 3 of the All India Services Act, 1951.

#### 4. Calling Attention

Shri Mukhtiar Singh Malik called the attention of the Minister of Defence to the reported fire that broke out in the Army Hutments on Thiagaraja Marg, New Delhi on 17 April, 1978 resulting in the destruction of valuable records and documents.

The Minister of State for Defence made a statement in regard thereto.

#### 5. Leave of Absence

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The following Members were granted leave of absence from the sittings of the House for the period mentioned against each:—

(1) Shri K. Obul Reddy	1st to 20th December, 1977 (Third Session).
(2) Shri Keshavrao Dhondge	20th February to 10th March, 1978 (Fourth Session).
(3) Shri D. K. Borooah	6th March to 7th April, 1978 (Fourth Session).
(4) Shri K. Raghuramaiah	20th February to 19th April, 1978 (Fourth Session).
(5) Shri Bakin Pertin	20th February to 1st April, 1978 (Fourth Session).
(6) Shri Kalyan Jain	1st to 30th April. 1978 (Fourth Session).

#### 6. Report of Public Accounts Committee

Shri Kanwar Lal Gupta presented the Seventh Report of the Public Accounts Committee on paragraphs relating to Valuation of Immovable Properties included in Chapter I of the Report of the Comptroller and Auditor General of India for the years 1973-74 and 1974-75, Union Government (Civil), Revenue Receipts, Volume II, Direct Taxes.

## 7. Report of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Fifth Report of the Committee on Public Undertakings on Central Inland Water Transport Corporation—Procurement of Vacuvators under mysterious circumstances, Lightering and Stevedoring Operations.

## **S. Report and Minutes of Estimates Committee**

Shri Satyendra Narayan Sinha presented the following Report and Minutes of the Estimates Committee:---

- (1) Sixteenth Report on the Ministry of Energy (Department of Power)--Power.
- (2) Minutes of sittings of the Committee relating to the above Report.

#### 9. Report of Committee on Government Assurances

Shri Mrityunjay Prasad presented the Second Report of the Committee on Government Assurances.

#### 10. Statement By Minister

The Minister of State for Railways made a statement regarding the collision between 7 Down Bombay-Ahmedabad Janata Express and 537 Down EMU Local train between Naigaon and Vasai Road stations on Bombay Central—Virar section of Western Railway on 18 April 1978.

## 11. Motion Regarding Fifteenth Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:---

"That this House do agree with the Fifteenth Report of the Business Advisory Committee presented to the House on the 18th April, 1978."

The motion was adopted.

## 12. Government Bills-Introduced

- (1) The Maintenance of Internal Security (Repeal) Bill, 1978.
- (2) The Indian Explosives (Amendment) Bill, 1978.

## 13. Matters Under Rule 377

(1) Shri Samar Guha raised a matter regarding plight of Dandakaranya refugees at Husnabad in West Bengal.

(2) Shri C. K. Chandrappan raised a matter regarding reported strike by medical college students in Delhi.

(3) Shri Harikesh Bahadur raised a matter regarding reported decision of the Banaras Hindu University to terminate the services of temporary lecturers.

(4) Shri K. Mayathevar raised a matter regarding price of paddy.

(5) Shri Rama Chandra Mallick raised a matter regarding need for more financial assistance to the cyclone affected people of Orissa.

## 14. The Budget (General)-1978-79-Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible commenced.

Two hundred and thirty-six cut motions [Nos. 1 to 6, 10 to 50, 52 to 65, 67 to 129, 131 to 140, 142, 145 to 147, 149 to 154, 157, 164 to 204, 206 to 253, 256 and 257] were moved.

The discussion was not concluded.

7 P.M.

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(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th April, 1978).

# AVTAR SINGH RIKHY, Secretary.

## BULLETIN-PART I

#### [Brief Record of Proceedings]

# Thursday, April 20, 1978 Chaitra 30, 1900 (Saka)

#### No. 127

#### 11 A.M.

#### **1. Starred Questions**

Starred Question's Nos. 803, 804, 806, 808-810 were orally answered. Starred Question No. 808 was held over. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7520-7556, 7558, 7559, 7561-7563, 7565-7637 and 7639-7719 were laid on the Table.

A statement by the Minister of Parliamentary Affairs and Labour correcting the reply given on the 23rd February, 1978 to Unstarred Question No. 418 regarding 'Provision of jobs through Employment Exchange' was also laid on the Table.

#### 3. Adjournment Motion

The Speaker gave his ruling on adjournment motion given notice of by Shri C. M. Stephen on "Conduct of the Minister for External Affairs in violating the oath of secrecy by his recent announcement at two public meetings alleging a secret understanding between Mr. Bhutto and the former Prime Minister and claiming in his speech in the House on the 18th April, 1978 that this information was from official documents he came into contact with in his capacity as the Minister". and withheld his consent to the moving of the motion.

#### 4. Papers laid on the Table

The following papers were laid on the Table:----

 A statement (i) correcting the answer given on the 2nd March, 1978 to Starred Question No. 154 by Shri C. M. Visvanathan regarding Non-Deposit of contributions under ESIS by Employers and (ii) giving reasons for delay in correcting the reply.

- (2) A copy of the Company's Liquidation Account (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 472 in Gazette of India dated the 8th April, 1978, under sub-section (3) of section 642 of the Companies Act, 1956.
- (3) A copy of Notification No. S.O. 1028 (Hindi and English versions) published in Gazette of India dated the 8th April, 1978, under sub-section (3) of section 637 of the Companies Act, 1956.

## 5. Calling Attention

Shri Mohinder Singh Sayian Wala called the attention of the Minister of External Affairs to the reported fire in the Indian Embassy in Manila damaging important papers etc.

The Minister of State for External Affairs made a statement in regard thereto.

## 6. Report of Public Accounts Committee

Shri C. M. Stephen presented the following Reports of the Public Accounts Committee:---

- (1) Seventy-fourth Report on paragraph 15 of the Report of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Railways) relating to Track Fittings.
- (2) Seventy-sixth Report on paragraphs 9, 10(i) and 17 of the Report of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes relating to Customs Receipts.

## 7. Report and Minutes of Estimates Committee

Shri Satyendra Narayan Sinha presented the following Report and Minutes of the Estimates Committee:----

- (1) Eighteenth Report on the Ministry of Finance, Department of Economic Affairs (Banking Division)—Extension of Credit Facilities to Weaker Sections of Society and for Development of Backward Areas.
- (2) Minutes of the sittings of the Committee relating to the above Report.

# \*8. Report and Minutes of Committee on Public Undertakings

Shri Tridib Chaudhuri presented the following Report and Minute of the Committee on Public Undertakings:----

(1) Sixth Report on Galloping Rise in Foreign Tours and cost thereof undertaken by the officials of the Public Under takings.

\*Presented at 6.10 P.M.

(2) Minutes of the sittings of the Committee relating to the above Report.

#### 9. Statement By Minister

The Minister of Health and Family Welfare made a statement regarding re-naming of (i) Willingdon Hospital as Dr. Ram Manohar Lohia Hospital and Nursing Home; and (ii) Lady Hardinge Hospital as Sucheta Kripalani Hospital.

#### 10. Matters Under Rule 377

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(1) Shri Keshavrao Dhondge raised a matter regarding reported loss of file containing important documents regarding time-capsule from the headquarters of Historical Research.

(2) Shri Saugata Roy raised a matter regarding reported move to wind up the Jute Corporation of India at Calcutta.

(3) Shri Birendra Prasad raised a matter regarding adverse effect of power shortage on agricultural and industrial production.

(4) Dr. Laxminarayan Pandeya raised a matter regarding wide spread incidence of Malaria in Delhi.

(5) Shri Brij Bhushan Tiwari raised a matter regarding reported interference in the work of the Chief Metropolitan Magistrate, Delhi by the supporters of former Prime Minister.

#### 11. The Budget (General)-1978-79-Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible and the cut motions thereto moved on the 19th April, 1978 continued.

The discussion was not concluded.

## 12. Motion Regarding Seventeenth Report of Committee on Private Members' Bills and Resolutions

Shri Devendra Satpathy moved the following motion:-

"That this House do agree with the Seventeenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th April, 1978."

The motion was adopted.

## 13. Private Members' Bills-Introduced

(1) The Homoeopathy Central Council (Amendment) Bill, 1978 (Amendment of section 2) by Shri Daya Ram Shakya.

(2) The Constitution (Amendment) Bill, 1978 (Amendment of articles 19, 31, etc.) by Shri Madan Tiwary.

(3) The Constitution (Amendment) Bill, 1978 (Amendment of articles 84, 173, etc.) by Shri Raj Krishna Dawn.

(4) The Constitution (Amendment) Bill, 1978 (Amendment of article 19, omission of article 31, etc.) by Shri Y. P. Shastri.

(5) The Janata Trusteeship Bill, 1978 by Dr. Ramji Singh.

(6) The Constitution (Amendment) Bill, 1978 (Amendment of articles 19, 31, etc..) by Shri Sharad Yadav.

(7) The Constitution (Amendment) Bill, 1978 (Amendment of articles 352, 356, etc.) by Shri Hari Vishnu Kamath.

#### 14. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1977 (Amendment of article 51) by Shri Hari Vishnu Kamath

Discussion on the motion for consideration of the Bill moved by Shri Hari Vishnu Kamath on the 7th April, 1978 continued.

The following Members took part in the debate:-

- (1) Shri Shankar Dev
- (2) Dr. Ramji Singh
- (3) Shri P. K. Deo
- (4) Shri Godey Murahari
- (5) Shri Samarendra Kundu
- (6) Shri Jagannath Rao
- (7) Shri Hukmdeo Narain Yadav
- (8) Prof. P. G. Mavalankar
- (9) Shri Shyamaprasanna Bhattacharyya
- (10) Shri Shanti Bhushan

Shri Hari Vishnu Kamath replied to the debate.

## 15. \*Motion

Shri C. M. Stephen moved the following motion:---

"That this House do consider the law and order situation prevailing at present in different parts of the country which is causing concern."

Five substitute motions were moved by Sarvashri B. P. Mandal, Vinayak Prasad Yadav, Hukmdeo Narain Yadav, Pabitra Mohan Pradhan and Ram Vilas Paswan. The following Members took part in the debate:--

- (1) Shri Kanwar Lal Gupta
- (2) Shri Mohd. Shafi Qureshi
- (3) Shrimati Mrinal Gore
- (4) Shri Yadvendra Dutt
- (5) Shri Dinen Bhattacharya
- (6) Shri Shambhu Nath Chaturvedi
- (7) Shri M. N. Govindan Nair
- (8) Shri R. Mohanarangam
- (9) Shri Charan Singh (Speech unfinished).

# 9.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th April, 1978).

AVTAR SINGH RIKHY, Secretary.

\* Discussion to be resumed on Monday, the 24th April, 1978.

**5 GMGIPMRND**—**LSI**—404 LS—20-4-78—725.

# BULLETIN—PART I [Brief Record of Proceedings]

# Monday, April 24, 1978 Vaisakha 4, 1900 (Saka)

## No. 128

## 11.01 A.M.

## 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Rakhmaji Dhondiba Patil who was a Member of the Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

## 2. Starred Questions

Starred Questions Nos. 821, 822, 824—827, 829 and 830 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 7720-7749, 7751-7777, 7779-7781, 7783-7818, 7820-7849, 7851-7855, 7857-7870 and 7872-7919 were laid on the Table.

## 4. Papers laid on the Table

The following papers were laid on the Table:----

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Science and Technology for 1978-79.
- (2) A statement regarding certain modifications in the restructuring of the Oil and Natural Gas Commission.
- (3) A copy of the Certified Accounts (Hindi version\*) of the Indian Institute of Technology, Kharagpur, for the year 1975-76 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institute of Technology Act, 1961.

\*English version of the Accounts was laid on the Table on the 17th April, 1978.

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- (4) (i) A copy of the Audited Accounts (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1975-76.
  (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts,
- (5) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, for the year 1976-77, under section 26 of the Delhi Development Act, 1957.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Steel and Mines for 1978-79.
- (7) A copy of the Customs and Central Excise Duties Drawback First Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 228(E) in Gazette of India dated the 7th April, 1978, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (8) A copy of the Central Excise (Seventh Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 473 in Gazette of India dated the 8th April, 1978, under section 38 of the Central Excises and Salt Act, 1944.
- (9) A copy each of Notification Nos. G.S.R. 229(E) and 230(E), (Hindi and English versions) published in Gazette of India dated the 7th April, 1978 issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (10) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. F. 4(52)|77-Fin.(G) in Delhi Gazette dated the 12th April, 1978, under section 72 of the Delhi Sales Tax Act, 1975.
- (11) A copy of the Interim Report (\*\*Hindi version) of the Indirect Taxation Enquiry Committee (April, 1977).
- (12) A copy of the Final Report (Part I) (\*\*Hindi version) of the Indirect Taxation Enquiry Committee (October, 1977).
  - (13) An explanatory note (Hindi and English versions) giving reasons for not laying the Hindi versions of the reports mentioned at (11) and (12) along with the English versions.

<sup>\*\*</sup>English version of the Report was laid on the Table on the 16th December, 1977.

- (14) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Finance for 1978-79.
- (15) A copy of the Detailed Demands for Grants (Hindi and English versions) of Parliament, Department of Parliamentary Affairs, Secretariats of the President and Vice-President and Union Public Service Commission for 1978-79.

#### 5. Assent to Bill

Secretary laid on the Table a copy, duly authenticated by the Secretary-General of Rajya Sabha, of the Constitution (Forty-third Amendment) Bill, 1977, passed by the Houses of Parliament during the last session and assented to.

## 6. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Railways to the serious train accident near Bombay on 18th April, 1978 in which many persons died.

The Minister of Railways made a statement in regard thereto.

#### 7. Report of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Seventh Report of the Committee on Public Undertakings on Central Inland Water Transport Corporation—Inland Water Transport, Objectives and River Services.

#### 8. Ruling by Speaker

The Speaker gave his ruling regarding demand made in the House on 18 April, 1978 for laying on the Table documents on which the Minister of External Affairs relied in making the statement about "some sort of secret understanding" reached "by Shrimati Indira Gandhi in her confidential conversation with Mr. Bhutto."

## 9. Matters Under Rule 377

(1) Shri Tarun Gogoi raised a matter regarding reported decision of the Oil and Natural Gas Commission to slow down the production of orude oil in the North-Eastern Region.

(2) Shri Dharamsinhbhai Patel raised a matter regarding reported difficulties faced by the Rajkot Diesel Oil Engineering Industry due to cancellation of recognition of 'Q' quality of diesel oil engines by the Government of Uttar Pradesh.

(3) Shri Baldev Singh Jasrotia raised a matter regarding reported hunger strike in front of Central Ware Housing Corporation, New Delhi by the labourers working in that Corporation.

(4) Dr. Laxminarayan Pandeya raised a matter regarding reported decision at the Chief Ministers' Conference about abolition of Octroi.

(5) Shri P. K. Deo raised a matter regarding report of the Expert Committee recommending the closure of two thermal power stations in Agra to save Taj Mahal from pollution.

## 10. The Budget (General)-1978-79-Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible and the cut motions thereto moved on the 19th April, 1978 continued.

The discussion was not concluded.

#### 11. Motion

Discussion on the following motion moved by Shri C. M. Stephen and the substitute motions thereto moved on the 20th April, 1978 continued:—

> "That this House do consider the law and order situation prevailing at present in different parts of the country which is causing concern."

Shri Morarji R. Desai took part in the debate.

Shri C. M. Stephen replied to the debate.

The substitute motions moved by Sarvashri B. P. Mandal, Hukmdeo Narain Yadav, Pabitra Mohan Pradhan and Ram Vilas Paswan were withdrawn by leave of the House.

The substitute motion moved by Shri Vinayak Prasad Yadav was negatived.

#### 7.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th April, 1978).

AVTAR SINGH RIKHY, Secretary.

GMGIPMRND-LS I-445 LS-24-4-78-725.

# BULLETIN—PART I [Brief Record of Proceedings]

## Tuesday, April 25, 1978 Vaisakha 5, 1900 (Saka)

#### No. 129

#### 11.02 A.M.

## 1. Starred Questions

Starred Questions Nos. 845, 849, 850, 852, 854 and 855 were orally answered Replies to Starred Questions Nos. 843, 844, 846–848, 851 and 856–863 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7920-7978, 7980-8000 and 8002-8118 were laid on the Table.

#### 3. Matters under Rule 377

(1) Dr. Laxminarayan Pandeya raised a matter regarding reported unemployment of seven and a half lakhs apprentices.

(2) Shri Surendra Bikram raised a matter regarding need for setting up of more alcohol based industries in Uttar Pradesh.

(3) Shri Dhirendranath Basu raised a matter regarding the reported views of the Vice Foreign Minister of China on Sino-Indian border issue and relations between India and China.

(4) Shri Yadvendra Dutt raised a matter regarding reported statement by the Chinese Vice Minister of Foreign Affairs in Peking on the Sino-Indian relations.

(5) Shri Bhagat Ram raised a matter regarding reported intention of L.I.C. management to terminate the Bipartite settlement of 1974 entered into between the Life Insurance Corporation of India and its employees.

#### 4. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
  - (i) Review by the Government on the working of the Cochin Refineries Limited, for the year 1976-77.

- (ii) Annual Report of the Cochin Refineries Limited, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Law, Justice and Company Affairs for 1978-79.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Tourism and Civil Aviation for 1978-79.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Energy for 1978-79.
- .(5) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Communications for 1978-79.
- (6) A copy of the Demands for Grants (Hindi and English versions) for expenditure of the Central Government on the Indian Posts and Telegraphs Department for 1978-79.
- (7) A copy each of Notification Nos. 86-Customs and 87-Customs (Hindi and English versions) published in Gazette of India dated the 25th April, 1978, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.

## 5. Calling Attention

Shri Pradyumna Bal called the attention of the Prime Minister to the reported decision of the U.S. Nuclear Regulatory Commission to ignore its contractual obligation to supply India with 7.6 tonnes of enriched uranium and reaction of the Government thereto.

The Prime Minister made a statement in regard thereto.

#### 6. Report of Public Accounts Committee

Shri C. M. Stephen presented the Seventy-seventh Report of the Public Accounts Committee on paragraphs relating to Direct Taxes included in the Report of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Civil), Revenue Receipts, Volume II.

## 7. Report of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Eighth Report of the Committee on Public Undertakings on Jute Corporation of India Limited—Government's Unfair Pricing Policy For Raw Jute.

# 8. Report and Minutes of Estimates Committee

Shri Satyendra Narayan Sinha presented the following Report and Minutes of the Estimates Committee:—

- (1) Nineteenth Report on the Ministry of Railways (Railway Board)—Loss and Damage Claims on Indian Railways.
- (2) Minutes of the sittings of the Committee relating to the above Report.

# 9. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Suraj Bhan presented the following Reports (English and Hindi versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Seventeenth Report on Action Taken by Government on the recommendations contained in their Tenth Report on the Ministry of Finance, Department of Economic Affairs (Banking Division)—Recruitment of Management Trainees in the Allahabad Bank.
- (2) Eighteenth Report on Action Taken by Government on the recommendations contained in their Forty-first Report (Fifth Lok Sabha) on the erstwhile Cabinet Secretariat (Department of Personnel and Administrative Reforms)—Reservations for Scheduled Castes and Scheduled Tribes in Services.

# 10. The Budget (General) 1978-79-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible and the cut motions thereto moved on the 19th April, 1978 continued and was concluded.

All the cut motions moved were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Agriculture and Irrigation is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1978-79 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 47 to 57 for which the Ministry of Home Affairs is responsible commenced.

Seventy-seven cut motions [Nos. 1 to 3, 5, 7 to 10, 22 to 25, 27 to 48, 67 and 85 to 126] were moved.

The discussion was not concluded.

7.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th April, 1978).

AVTAR SINGH RIKHY,

Secretary.

#### BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, April 26, 1978 Vaisakha 6, 1900 (Saka)

#### No. 130

11.02 A.M.

#### **1. Starred Questions**

Starred Questions Nos. 865, 868, 869, 870, 872, 876; 879, 881 and 883 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8120-8193, 8195-8262, 8264-8298 and 8300-8319 were laid on the Table.

#### 3. Matters Under Rule 377

(1) Shri Dilip Chakravarty raised a matter regarding reported hunger strike by casual workers of L.I.C., Calcutta.

(2) Shri Jyotirmoy Bosu raised a matter regarding reported decision of the management of the Bengal Immunity Company Limited, Calcutta to close its factories and sales offices in the country.

(3) Shri S. R. Damani raised a matter regarding reported smuggling of hashish, charas, opium etc.

(4) Shri Vasant Sathe raised a matter regarding reported All India Radio broadcasts that three Congress workers travelling in the compartment of Shrimati Indira Gandhi on 6 April, 1978 were found to be travelling without tickets.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy of the "Draft Five Year Plan—1978—83" (Hindi and English versions).

- (2) A statement (Hindi and English versions) on Products reserved in Small Scale Sector coded according to National Industrial classification.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi, for the year 1975-76.
  - (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Criminal Courts and Court-martial (Adjustment of Jurisdiction) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 488 in Gazette of India dated the 25th February, 1978 issued under subsection (1) of section 475 of the Code of Criminal Procedure 1973.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---
  - (i) The All India Services (Commutation of Pension) Amendment Regulations, 1978, published in Notification No. G.S.R. 227(E) in Gazette of India dated the 6th April, 1978.
  - (ii) The All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 1978, published in Notification No. G.S.R. 450 in Gazette of India dated the 8th April, 1978.
  - (iii) The All India Services (Leave) Second Amendment Rules, 1978, published in Notification No. G.S.R. 451 in Gazette of India dated the 8th April, 1978.
  - (iv) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1978, published in Notification No. G.S.R. 452 in Gazette of India dated the 8th April, 1978.
  - (v) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1978, published in Notification No. G.S.R. 453 in Gazette of India dated the 8th April, 1978.

- (vi) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1978, published in Notification No. G.S.R. 454 in Gazette of India dated the 8th April, 1978.
- (7) A copy of the Indian Electricity (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1723 in Gazette of India dated the 31st December, 1977, under sub-section (3) of section 38 of the Indian Electricity Act, 1910.
- (8) A copy of Notification No. 101 78-Central Excises (Hindi and English versions) published in Gazette of India dated the 26th April, 1978, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.

#### 5. Report of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Ninth Report of the Committee on Public Undertakings on Central Inland Water Transport Corporation—Mismanagement in Organisation, Administration and Financial Matters.

#### 6. Report of Committee on Subordinate Legislation

Shri Somnath Chatterjee presented the Eighth Report of the Committee on Subordinate Legislation.

#### 7. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Suraj Bhan presented the following Reports (English and Hindi versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Nineteenth Report on the Ministry of Information and Broadcasting—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Films Division.
- (2) Twentieth Report on the Ministry of Information and Broadcasting—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in All India Radio.

#### 8. Report of Committee on Private Members' Bills and Resolutions

Shri Krishna Chandra Halder presented the Eighteenth Report of the Committee on Private Members' Bills and Resolutions.

#### 9. Government Bill-Introduced

The Coal Mines Nationalisation Laws (Amendment) Bill, 1978.

#### 10. The Budget (General)-1978-79-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 47 to 57 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on the 25th April, 1978 continued and was concluded.

All the cut motions moved were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Home Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1978-79 were voted in full.

(ii) At 6.05 P.M. the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1978-79 were submitted to the vote of the House and voted in full:—

- (1) Demands Nos. 14 to 18 for which the Ministry of Communications is responsible;
- (2) Demands Nos. 28 to 30 for which the Ministry of Energy is responsible;
- (3) Demands Nos. 32 to 43 for which the Ministry of Finance is responsible;
- (4) Demands Nos. 67 and 68 for which the Ministry of Law, Justice and Company Affairs is responsible;
- (5) Demands Nos. 72 to 74 for which the Ministry of Planning is responsible;
- (6) Demands Nos. 79 to 81 for which the Ministry of Steel and Mines is responsible;
- (7) Demands Nos. 85 to 88 for which the Ministry of Tourism and Civil Aviation is responsible;
- (8) Demands Nos. 94 to 96 for which the Department of Atomic Energy is responsible;
- (9) Demand No. 99 for which the Department of Electronics is responsible;
- (10) Demands Nos. 100 to 102 for which the Department of Science and Technology is responsible;
- (11) Demand No. 103 for which the Department of Space is responsible;
- (12) Demand No. 104 for which Lok Sabha is responsible;
- (13) Demand No. 105 for which Rajya Sabha is responsible;
- (14) Demand No. 106 for which the Department of Parliamentary Affairs is responsible; and
- (15) Demand No. 107 for which the Sccretariat of the Vice-President is responsible.

#### \*11. Calling Attention

Shri Sarat Kar called the attention of the Minister of Parliamentary Affairs and Labour to the reported mine accident near Kota (Rajasthan) on 22 April 1978, resulting in the death of eight persons and injury to several others.

The Minister of Parliamentary Affairs and Labour made a statement in regard thereto.

#### 12. Government Bill-Introduced

The appropriation (No. 3) Bill, 1978.

## 13. Motion Under Rule 388

SHRI H. M. Patel moved the following motion:-

"That this House do suspend sub-rule (2) of rule 218 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Appropriation (No. 3) Bill, 1978."

The Speaker announced that the Appropriation (No. 3) Bill, 1978 would be taken up for consideration on Thursday, the 27th April, 1978.

#### 14. Report of Business Advisory Committee

Shri Ravindra Varma presented the Sixteenth Report of the Business Advisory Committee.

#### **15. HALF-AN-HOUR DISCUSSION**

Shri K. P. Unnikrishnan raised a half-an-hour discussion on points arising out of the answer given on the 12th April, 1978 to Unstarred Question No. 6584 regarding price hike on tyres.

Shri George Fernandes replied to the discussion.

#### 7 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th April, 1978).

# AVTAR SINGH RIKHY.

Secretary.

\*Taken up at 3-50 P.M.

GMGIPMRND-LS I-508 LS-26-4-78-725.

# BULLETIN-PART I

# [Brief Record of Proceedings]

Thursday, April 27, 1978 Vaisakha 7, 1900 (Saka)

# No. 131

11.02 A.M.

#### 1. Starred Questions

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Starred Questions Nos. 884—886, 889, 891 and 893—895 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8320–8380, 8382–8428, 8430–8457, 8459 and 8461–8464 were laid on the Table.

#### 3. Matters Under Rule 377

(1) Shri Yuvraj raised a matter regarding reported robbery in passenger train running between Mughal Sarai and Lucknow on 21 April, 1978.

(2) Dr. Ramji Singh raised a matter regarding reported cases of food poisoning of about 200 persons in B.I.T., Mesra (Ranchi).

(3) Shri Bijoy Singh Nahar raised a matter regarding reported attacks by hooligans on some foreign residents of Auroville, Pondicherry.

(4) Shri Saugata Roy raised a matter regarding present status of the Banking Service Commission.

(5) Shri Mohan Bhaiya raised a matter regarding the demand for running an express train from Durg to Banaras.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:---

 A copy of Notification No. S.O. 257(E) (Hindi and English versions) published in Gazette of India dated the 10th April, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

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- (2) A copy of Notification No. G.S.R. 477 (Hindi and English versions) published in Gazette of India dated the 15th April, 1978, under sub-section (3) of section 637 of the Companies Act, 1956.
- (3) A copy of Notification No. 90-Customs (Hindi and English versions) published in Gazette of India dated the 27th April, 1978 under section 159 of the Customs Act, 1962 together with an explanatory memorandum.

#### 5. Report of Public Accounts Committee

Shri C. M. Stephen presented the following Reports of the Public Accounts Committee:---

- (1) Seventy-eighth Report on Paragraph 49 of the Report of the Comptroller and Auditor General of India for the year 1975-76 Union Government (Civil), Revenue Receipts, Volume II Direct Taxes relating to Working of Salary Circles.
- (2) Eighty-first Report on Paragraphs 9 and 11 of the Report of the Comptroller and Auditor General of India for the year 1975-76 Union Government (Defence Services) relating to Ministry of Defence.

#### 6. Report and Minutes of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the following Report and Minutes of the Committee on Public Undertakings:----

- (1) Tenth Report on Unusually High Expenditure by Public Undertakings for their Head Offices.
- (2) Minutes of the sitting of the Committee relating to the above Report.

#### 7. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Suraj Bhan presented the following Reports (English and Hindi versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:---

- (1) Twenty-first Report on the Ministry of Railways (Railway Board)—Reservations for, and employment of Scheduled Castes and Scheduled Tribes in Northern Railway and award of petty contracts to Scheduled Castes and Scheduled Tribes in Northern Railway.
- (2) Twenty-third Report on the Ministry of Finance, Department of Revenue (Indirect Taxes Division)—Reservations for. and employment of, Scheduled Castes and Scheduled Tribes in the Central Board of Excise and Customs and its field formations.

## 8. Presentation of Petition

Shri Dinen Bhattacharya presented a petition signed by Shri Chitta Ray regarding grievances of employees of Calcutta offices of Coal India Ltd. and its subsidiary companies.

#### 9. Statement by Minister

The Minister of State for Information and Broadcasting made a statement clarifying the matter raised under rule 377 by Shri Vasant Sathe on the 26th April, 1978 regarding a news item broadcast on All India Radio about ticketless travel by three Congress (I) workers accompanying Shrimati Indira Gandhi in the train from Delhi to Aligarh.

#### 10. Motion Regarding Sixteenth Report of Business Advisory Committee.

Shri Ravindra Verma moved the following motion:

"That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on the 26th April, 1978."

The motion was adopted.

#### 11. Government Bill-Passed

The Appropriation (No. 3) Bill, 1978

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The following Members took part in the debate:----

- (1) Shri Jyotirmoy Bosu
- (2) Shri Keshavrao Dhondge
- (3) Shrimati Parvathi Krishnan
- (4) Shri A. K. Roy
- (5) Shri Annasaheb Gotkhinde
- (6) Shri P. Ankineedu Prasadarao
- (7) Shri Vasant Sathe
- (8) Shri Vayalar Ravi
- (9) Shri Saugata Roy
- (10) Shri K. T. Kosalram

Shri H. M. Patel replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Scheduled were adopted.

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Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Patel.

The motion was adopted and the Bill was passed.

# 12. Government Bill-Under Consideration

The Finance Bill, 1978.

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The following Members took part in the debate:---

- (1) Shri R. Venkataraman
- (2) Shri Harikesh Bahadur
- (3) Shri T. A. Pai
- (4) Shri M. P. Sinha
- (5) Shri R. D. Ram
- (6) Shri G. M. Banatwalla
- (7) Shri Chandra Pal Singh
- (8) Shri Kanwar Mahmud Ali Khan
- (9) Shri D. G. Gawai
- (10) Shri Dhirendranath Basu
- (11) Shri Bharat Bhushan
- (12) Shri M. Satyanarayan Rao
- (13) Shri Pabitra Mohan Pradhan
- (14) Shri Ram Naresh Kushwaha (Speech unfinished).

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th April, 1978).

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AVTAR SINGH RIKHY, Secretary.

# BULLETIN-PART I

[Brief Record of Proceedings]

Friday, April 28, 1978 Vaisakha 8, 1900 (Saka)

# No. 132

11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 904, 905 and 911-914 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8465-8575, 8577-8636 and 8637-8664 were laid on the Table.

A statement by the Minister of State in the Ministry of Commerce, Civil Supplies and Cooperation correcting the reply given on the 7th April 1978 to Unstarred Question No. 6028 regarding Setting up Tobacco Auction Centres' was also laid on the Table.

A statement by the Minister of State in the Ministry of Commerce, Civil Supplies and Cooperation correcting the reply given on the 7th April, 1978 to Unstarred Question No. 6161 regarding 'Quantity of Tobacco procured by STC' was also laid on the Table.

#### 3. Short Notice Question

Short Notice Question No. 6 addressed to the Minister of Finance regarding Income Tax Raids in Bangalore was orally answered and supplementaries were also answered thereon.

#### 4. Matters Under Rule 377

(1). Dr. Vasant Kumar Pandit raised a matter regarding reported danger from explosive device buried in 1974 at Pokharan after the nuclear test.

(2) Shri K. T. Kosalram raised a matter regarding reported incidence of 'Brain Fever' in a virulent form in Turnelveli district, Tamil Nadu.

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(3) Shri Vayalar Ravi raised a matter regarding reported harassment of the immigrants at the Bombay Airport by officers of Immigration Department and their agents.

(4) Shri N. Sreekantan Nair raised a matter regarding reported disregard shown to Members of Parliament in the National Film Award Function held on 27 April, 1978.

The Minister of Information and Broadcasting replied.

(5) Shri Dinen Bhattacharya raised a matter regarding reported non-acceptance of the recommendations of the Wage Boards for journalist and non-journalists employees by the employers.

#### 5. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
  - (i) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Corporation is being laid.
- (2) A statement (Hindi and English versions) on the action taken or proposed to be taken on the Convention and Recommendations adopted at the Sixty-second (Maritime) Session of the International Labour Conference held at Geneva in October, 1976.
- (3) A copy of the Report (Hindi and English versions) on Carworking of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1977, along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
  - (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, and of its subsidiary, the Central Cottage Industries Corporation of India Limited for year 1976-77.

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- (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi and of its subsidiary, the Central Cottage Industries Corporation of India Limited, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Certified Accounts (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1976-77 and the Audit Report thereon, under sub-section (4) of section 19 of the Cardamom Act, 1965.
- (6) A copy each of the following Notifications (Hindi) and English versions) under section 17 of the General Insurance Business (Nationalisation) Act, 1972:—
  - (i) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1978, published in Notification No. S.O. 1046 in Gazette of India dated the 15th April, 1978.
  - (ii) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Amendment Scheme, 1978, published in Notification No. S.O. 1047 in Gazette of India dated the 15th April, 1978.
  - (iii) The General Insurance (Rationalisation and Pay Scales and Other Conditions of Service of Development Staff) Amendment Scheme, 1978, published in Notification No. S.O. 1048 in Gazette of India dated the 15th April, 1978.
  - (iv) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1978, published in Notification No. S.O. 1049 in Gazette of India dated the 15th April, 1978.

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- (v) The General Insurance (Termination, Superannuation and Retirement of Officers and Development Staff) Amendment Scheme, 1978, published in Notification No. S.O. 1050 in Gazette of India dated the 15th April, 1978.
- (7) A copy of the Insurance (Amendment) Rules, 1978, (Hindi and English versions) published in Notification No. S.O. 984 in Gazette of India dated the 8th April, 1978, under sub-section (3) of section 114 of the Insurance Act, 1938.

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- (8) A copy of Notification No. G.S.R. 504 (Hindi and English versions) published in Gazette of India dated the 15th April, 1978, under section 159 of the Customs Act, 1962
   together with an explanatory memorandum.
- (9) (i) A copy of the Final Report (Part II) of the Indirect Taxation Enquiry Committee (January, 1978).
  - (ii) An explanatory note (Hindi and English versions) giving reasons for not laying simultaneously the Hindi version of the above report.
  - (10) A copy of Notification No. 108/78-CE (Hindi and English versions) published in Gazette of India dated the 28th April, 1978, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.

#### 6. Minutes of Committee on the Welfare of Scheduled Castes and Scheduled Tribes-Laid on the Table

A copy each of the Minutes of the First to Thirty-seventh Sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes was laid on the Table.

#### 7. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:----

- (i) That at its sitting held on the 26th April, 1978, Rajya Sabha agreed to the amendment made by Lok Sabha on the 23rd March, 1978, in the Port Laws (Amendment) Bill, 1977.
- (ii) That at its sitting held on the 26th April, 1978, Rajya Sabha agreed without any amendment to the Public Sector Iron and Steel Companies (Restructuring) and Miscellaneous Provisions Bill, 1978, passed by Lok Sabha on the 23rd March, 1978.

## 8. Reports of Public Accounts Committee

Shri Kanwar Lal Gupta presented the following Reports of the Public Accounts Committee:---

- Seventy-ninth Report on paragraph 6 of the Report of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Civil), Revenue Receipts, Volume II, Direct Taxes, relating to Arrears of Tax Demand.
- (2) Eightieth Report on paragraphs 48, 90 and 94 of the Report of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes relating to Union Excise Duties.
- (3) Eighty-second Report on Review of Guidelines for 1972-73-Crash Scheme for Rural Employment.

# 9. Report and Minutes of Estimates Committee

Shri Satyendra Narayan Sinha presented the following Report and Minutes of the Estimates Committee:----

- (1) Twentieth Report on the Ministry of Agriculture and Irrigation (Department of Rural Development)—Survey of Unemployment in Rural Sector.
- (2) Minutes of sittings of the Committee relating to the above Report.
- (3) Minutes of sittings of the Committee relating to procedural and general matters.

#### 10. Report and Minutes of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the following Report and Minutes of the Committee on Public Undertakings:----

(1) Eleventh Report on Extravagant Expenditure on Guest Houses maintained by Public Undertakings.

(2) Minutes of the sitting of the Committee relating to the above Report.

# 11. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ram Dhan presented the Twenty-second Report (English and Hindi versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Agriculture and Irrigation (Department of Food)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Food Corporation of India.

#### 12. Presentation of Petition

Dr. Vasant Kumar Pandit presented a petition signed by Shri S. Martyn and others regarding demands of Madhyamik Shikshak Sangh.

# 13. Government Bill-Under Consideration

The Finance Bill, 1978

Discussion on the motion for consideration of the Bill moved on the 27th April, 1978, continued.

The following Members took part in the debate:-

- (1) Shri Ram Naresh Kushwaha
- (2) Shri Permanand Govindjiwala
- (3) Shrimati Parvathi Krishnan
- (4) Dr. Baldev Prakash

- (5) Shri Keshavrao Dhondge
- (6) Shri Sarat Kar
- (7) Shri Ismail Hossain Khan
- (8) Shri Surendra Jha Suman
- (9) Shri K. S. Veerabhadrappa
- (10) Shri Narendra P. Nathwani
- (11) Shri Mrityunjay Prasad (Speech unfinished).

The discussion was not concluded.

# 14. Motion Regarding Eighteenth Report of Committee on Private Members' Bills and Resolutions

Shri Krishna Chandra Halder moved the following motion:---

"That this House do agree with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th April, 1978."

The motion was adopted.

#### 15. Private Member's Resolution-Negatived

Discussion on the following Resolution moved by Prof. Samar Guha and the amendments thereto moved on the 14th April, 1978, continued:----

> "This House recommends to the Government that, in patriotic recognition of the fundamental contributions made bv Netaji Subhas Chandra Bose, in thought and action, towards achieving independence of undivided India and evolution of ideological concept of our national reconstruction, an Institute of all India importance named as 'Netaji National Academy', be set up by the Government within a year for making specialised and advance studies on subjects, in which Netaji evinced keen interest, like .--(i) advance Military Science, (ii) modern socio-economic and political ideologies relevant to the objectives of Indian national reconstruction, (iii) concept of Indian national planning, (iv) perspective and problems of Indian national integration, (v) history of revolutionary movements for Indian independence and (vi) mission of Indian culture and civilisation towards achieving amity and understanding among the people of the world."

The following Members took part in the debate:---

- (1) Shri Amar Roypradhan
- (2) Chowdhry Balbir Singh
- (3) Shri Pabitra Mohan Pradhan
- (4) Shri Hukmdeo Narain Yadav

- (5) Shri Dilip Chakravarty
- (6) Shri Shibban Lal Saksena
- (7) Shri Keshavrao Dhondge
- (8) Shri Pratap Chandra Chunder
- (9) Shri Saugata Roy
- (10) Shri H. L. Patwary

Prof. Samar Guha replied to the debate.

The amendment moved by Shri B. P. Mandal was negatived.

The amendment moved by Shri Hukmdeo Narain Yadav was withdrawn by leave of the House.

On the Resolution the House divided, Ayes 25; Noes 34. The Resolution was accordingly negatived.

## \*16. Statement by Minister

The Minister of Health and Family Welfare made a statement regarding demands of internees of Medical Colleges in Delhi.

# 17. Private Member's Resolution-Under Consideration

Shri Ramji Lal Suman moved the following Resolution:---

"This House is of the opinion that the Upper Houses (Legislative Councils) in the States have not served any useful purpose and in the process of legislation they are proving to be cumbersome and avoidably expensive and, therefore, the Constitution should be suitably amended to abolish them as soon as possible."

The following Members took part in the debate:---

- (1) Shri H. L. Patwary
- (2) Shri Dilip Chakravarty
- (3) Shri Ram Sewak Hazari (Speech unfinished).

The discussion was not concluded.

### 6.25 P. M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 29th April, ... 1978).

\*Made at 4.25 P.M.

# AVTAR SINGH RIKHY, Secretary.

GMGIPMRND-L S I-594 L S-28-4-78-725.

# BULLETIN-PART I

(Brief Record of Proceedings)

Saturday, April 29, 1978/Vaisakha 9, 1900 (Saka)

#### No. 133

#### 11.05 A.M.

# 1. PAPER LAID ON THE TABLE

A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1978 (Hindi and English versions) published in Notification No. S.R.O: 106 in Gazette of India dated the 15th April, 1978 was laid on the Table under section 185 of the Navy Act, 1957.

#### 2. MESSAGE FROM RAJYA SABHA

Secretary reported a message from Rajya Sabha that at its sitting held on the 26th April, 1978, Rajya Sabha passed the Insolvency Laws (Amendment) Bill, 1978.

# 3. BILL PASSED BY RAJYA SABHA-LAID ON THE TABLE

Secretary laid on the Table the Insolvency Laws (Amendment) Bill 1978, as passed by Rajya Sabha.

#### 4. CALLING ATTENTION

Shri Rajshekhar Kolur called the attention of the Minister of Home Affairs to the reported recovery of four bombs with army markings near the Gulbarga railway station and also under a railway bridge on Central Railway, last week.

The Minister of State for Home Affairs made a statement in regard thereto.

# 5. STATEMENT REGARDING GOVERNMENT BUSINESS

The Minister of Parliamentary Affair's made a statement regarding Government business for the week commencing the 2nd May, 1978.

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6. GOVERNMENT BILLS-PASSED

(i) The Finance Bill, 1978

Discussion on the motion for consideration of the Bill moved on the 27th April, 1978 continued.

The following Members took part in the debate:---

- (1) Shri Mrityunjay Prasad
- (2) Shri Amrit Nahata
- (3) Shri Ram Lal Rahi,
- (4) Shri Ram Sewak Hazari,
- (5) Shri Jyotirmoy Bosu.
- (6) Shri Rajendra Kumar Sharma,
- (7) Shri K. Lakkappa.
- (8) Shri C. N: Visvanathan.

Shri H. M. Patel replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted. Clause 3 was adopted, as amended. Clauses 4 and 5 were adopted. Clause 6 was adopted, as amended. Clause 7 was adopted as amended. Clause 8 was adopted as amended. Clauses 9 to 12 were adopted. Clause 13 was adopted, as amended. Clauses 14 to 16 were adopted. Clause 17 was adopted, as amended. Clauses 18 to 23 were adopted. Clause 24 was adopted, as amended. Clauses 25 to 35 were adopted.

On amendment No. 3 to Clause 36 moved by Shri G. M. Banatwalla, the House divided, Ayes 26; Noes 46. The amendment was accordingly negatived.

Clauses 36 to 39 were adopted. Clause 40 was adopted, as amended.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. M. Patel.

The following Members took part in the debate:-

- (1) Shri C. M. Stephen.
- (2) Shri M. Kalyanasundaram,
- (3) Shri Vinodbhai B. Sheth.
- (4) Shri Roop Nath Singh Yaday.
- (5) Shri Govind Ram Miri.
- (6) Shri H. M. Patel.

The motion was adopted and the Bill, as amended, was passed.

(ii). The Deposit Insurance Corporation (Amendment and Miscellaneous Provisions) Bill, 1978.

The motion for consideration of the Bill was moved by Shri H. M. Patel:

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Patel:

The motion was adopted and the Bill was passed.

# 4.52 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 2nd May, 1978).

#### AVTAR SINGH RIKHY, Secretary.

#### BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, May 2, 1978 Vaisakha 12, 1900 (Saka)

#### No. 134

i1.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 925–927 and 930–933 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8665, 8666, 8668-8760, 8762-8790 and 8792-8849 were laid on the Table.

#### 3. Matters Under Rule 377

(1) Shri Chitta Basu raised a matter regarding likely winding up of the Central Fisheries Corporation Limited.

(2) Shri Jyotirmoy Bosu raised a matter regarding reported rupee standing at a great disadvantage compared to the pound sterling especially in the air fare structure of Air India.

(3) Shri Surendra Bikram raised a matter regarding the need for nomination of two Directors by the Government of India on the Board of Synthetic and Chemicals Limited, Bareilly (Uttar Pradesh).

(4) Shri Kacharulal Hemraj Jain raised a matter regarding reported police lathi charge on the Buddhist demonstrators at Agra on 1 May, 1978.

(5) Shri Dhirendranath Basu raised a matter regarding reported lockout at I.T.I. Naini and possible lockout in other telephone industries.

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#### 4. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Certified Accounts (Hindi and English versions) of the Animal Welfare Board, Madras, for the year 1976-77 and the Audit Report thereon, under subrule (4) of Rule 24 of the Animal Welfare Board (Administration) Rules, 1962.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Sugarcane (Control) Second Amendment Order, 1978, published in Notification No. G.S.R. 197(E) in Gazette of India dated the 28th March, 1978.
  - (ii) G.S.R. 199(E) published in Gazette of India dated the 29th March, 1978 containing corrigendum to Notification No. G.S.R. 155(E) dated the 1st March, 1978.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
  - (i) Notification No. 91-Customs published in Gazette of India dated the 1st May, 1978.
  - (ii) Notification No. 92-Customs published in Gazette of India dated the 1st May, 1978.
- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:---
  - (i) Notification No. 113-Central Excise published in Gazette of India dated the 1st May, 1978.
  - (ii) Notification No. 114-Central Excise published in Gazette of India dated the 1st May, 1978.
- (5) An Explanatory Memorandum (Hindi and English versions) in regard to the Notifications mentioned at (3) and (4) above.

#### 5. Calling Attention

Shri K. Lakkappa called the attention of the Minister of Agriculture and Irrigation to the reported decision of the Delhi Milk Scheme to increase from 2 May, 1978 the price of toned milk from 65 paise to 90 paise per half litre and in the case of double-toned milk from 35 paise to 45 paise per half litre.

The Minister of Agriculture and Irrigation made a statement in regard thereto.

#### 6. Statement by Minister

The Minister of Agriculture and Irrigation made a statement correcting the information given by him on the 25th April, 1978 while replying to the debate on Demands for Grants relating to the Ministry of Agriculture and Irrigation.

## 7. Government Bills-Passed

(i) The Electricity (Supply) Amendment Bill, 1977

The motion for consideration of the Bill was moved by Shri P. Ramachandran.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.10 P.M.)

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Vinayak Prasad Yadav.

The following Members took part in the debate:----

- (1) Shri P. Rajagopal Naidu
- (2) Shri Kanwar Lal Gupta
- (3) Shri Annasaheb P. Shinde
- (4) Shri Jyotirmoy Bosu
- (5) Dr. Ramji Singh
- (6) Shri Durga Chand
- (7) Shri N. Tombi Singh
- (8) Shri Laxmi Narain Nayak
- (9) Shri Hukmdeo Narain Yadav
- (10) Shri Bhagat Ram
- (11) Chowdhry Balbir Singh

Shri P. Ramachandran replied to the debate.

The amendment for circulation of Bill for the purpose of eliciting opinion thereon was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 13 were adopted.

Clauses 14 and 15 were adopted, as amended.

Clauses 16 to 21 were adopted.

Clauses 22 and 23 were adopted, as amended.

Clauses 24 and 25 were adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Ramachandran.

The motion was adopted and the Bill, as amended, was passed.

(ii) The Coal Mines Nationalisation Laws (Amendment) Bill, 1978

The motion for consideration of the Bill was moved by Shri P. Ramachandran.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Vinayak Prasad Yadav.

The following Members took part in the debate:---

- (1) Shri K. Ramamurthy
- (2) Shri Ramdas Singh
- (3) Shri Durga Chand
- (4) Dr. Ramji Singh
- (5) Shri Dhirendranath Basu
- (6) Shri Yuvraj
- (7) Shri Shrikrishna Singh
- (8) Shri Ainthu Sahoo
- (9) Shri Hukmdeo Narain Yadav
- (10) Shri Ram Sewak Hazari
- (11) Chowdhry Balbir Singh
- (12) Shri Rajendra Kumar Sharma

(13) Shri A. K. Roy

Shri P. Ramachandran replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 20 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Ramachandran.

The motion was adopted and the Bill was passed.

6.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3rd May, 1978).

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#### AVTAR SINGH RIKHY,

Secretary.

# BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, May 3, 1978 Vaisakha 13, 1900 (Saka),

#### No. 135

#### 11.02 A.M

#### **1. Starred Questions**

Starred Questions Nos. 947–950. 952–955 and 958 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8850-8852, 8854-8921 and 8923-9049 were laid on the Table.

#### 3. Matters Under Rule 377

(1) Shri Bedabrata Barua raised a matter regarding reported delay in the construction of the broad-gauge line from Bongaigaon to Gauhati.

(2) Shri Harikesh Bahadur raised a matter regarding reported shortage of doctors and nursing staff in Dr. Rajendra Prasad T.B. Hospital, Delhi.

(3) Shri Hari Vishnu Kamath raised a matter regarding need for laying of the First Interim Report of the Shah Commission on the Table of the House.

(4) Shri Ram Sewak Hazari raised a matter regarding reported closure of Thakur Paper Mills, Samastipur.

(5) Shrimati Parvathi Krishnan raised a matter regarding reported strike of the workers of Singareni Collieries.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy of Notification No. S.O. 276(E) (Hindi and English versions) published in Gazette of India dated the 19th April, 1978 issued under clause 5 of the Paper (Conservation and Regulation of Use) Order, 1974.

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- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
  - (i) Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1976-77.
  - (ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of Notification No. F. 4(2)-W & M|78 (Hindi and English versions) dated the 2nd May, 1978 regarding floatation of Market Loans by the Central Government.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the (1) Annual\* Report for the year 1976-77 and (2) Half-yearly\* Report for the period from 1st April, 1977 to 30th September, 1977 on the activities of the Coir Board and the working of the Coir Industry Act, 1953.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1976-77.
- (ii) Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report.
- (6) A copy of Notification No. G.S.R. 8(E) (Hindi and English versions) published in Gazette of India dated the 4th January, 1978 regarding Agreement between the Government of the Republic of India and the Provisional Military Government of Socialist Ethiopia for the avoidance of double taxation of income of enterprises operating aircraft.
- (7) A copy of Notification No. G.S.R. 159(E) (Hindi and English versions) published in Gazette of India dated the 2nd March, 1978 containing corrigenda to Notification No, G.S.R. 8(E) dated the 4th January, 1978.

<sup>\*</sup>The Reports were laid on the Table on the 30th March, 1978.

#### 5. Calling Attention

Dr. Ramji Singh called the attention of the Minister of Home Affairs to the reported arrests of some Scheduled Caste persons on 15 April, 1978 while they were going in procession to observe the birthday of late Dr. Babasaheb Ambedkar through the streets of Agra, and subsequent acts of violence and police firing and imposition of curfew and calling in of the army on 1 May, 1978.

The Minister of State for Home Affairs made a statement in regard thereto.

# 6. Motion

Shri Morarji R. Desai moved the following motion:---

"That this House do consider the Draft Five Year Plan 1978— 83' laid on the Table of the House on the 26th April, 1978."

(Lok Sabha adjourned at 1 P.M. and reassembled at 2 P.M:)

Twenty-five substitute motions [Nos. 1, 2 and 4 to 26] were moved.

The following Members took part in the debate:---

- (1) Shri C. M. Stephen
- (2) Shri Vijay Kumar Malhotra
- (3) Shri N. Tombi Singh
- (4) Dr. Subramaniam Swamy
- (5) Shri Samar Mukherjee
- (6) Shri Durga Chand
- (7) Shri Dajiba Desai
- (8) Shri Yashwant Borole
- (9) Shri B. C. Kamble
- (10) Chowdhry Balbir Singh
- (11) Shri K. Lakkappa
- (12) Shri M. Satyanarayan Rao
- (13) Shri P. K. Deo (Speech unfinished).

The discussion was not concluded.

#### 7. Report of Business Advisory Committee

Shri Ravindra Varma presented the Seventeenth Report of the Business Advisory Committee.

# 8. Half-An-Hour Discussion

Shri Ram Naresh Kushwaha raised a half-an-hour discussion on points arising out of the answer given on the 7th April, 1978 to Starred Question No. 641 regarding articles seized during search of Moti Doongari Palace.

Shri Satish Agrawal replied to the discussion. The Minister also laid on the Table a statement showing the details of the seizures made from the premises belonging to the members of the erstwhile Jaipur ruling family.

#### 6.24 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th May, 1978)

AVTAR SINGH RIKHY,

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Secretary.

#### BULLETIN-PART I

# [Brief Record of Proceedings]

# Thursday, May 4, 1978 Vaisakha 14, 1900 (Saka)

# No. 136

#### 11.02 A.M.

# **1. Starred Questions**

Starred Questions Nos. 968—971, 974, 975, 977 and 979 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9051-9067, 9069-9079 and 9081-9200 were laid on the Table.

#### 3. Short Notice Question

Short Notice Question No. 7 addressed to the Minister of External Affairs regarding 'India's participation in special Session of U.N. General Assembly on Disarmament' was orally answered and supplementaries were also answered thereon.

#### 4. Matters Under Rule 377

(1) Shri K. Lakkappa raised a matter regarding reported shortage of building materials like steel, cement etc.

(2) Shri K. P. Unnikrishnan raised a matter regarding reported transfer of shares of Malayalam Plantations Ltd., a U.K. Company to an Indian Company violating the provisions of the Foreign Exchange Regulation Act, 1973

(3) Dr. Ramji Singh raised a matter regarding reported unearthing of a racket engaged in sale of girls in Rudrapur in Deoria District of Uttar Pradesh.

(4) Shri Yuvraj raised a matter regarding reported closure of R.B.H.M. Jute Mills, Katihar, Bihar.

(5) Shri Vasant Sathe raised a matter regarding reported power position in Maharashtra State due to acute shortage of coal.

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#### 5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1978, passed by Lok Sabha on the 27th April, 1978.

#### 6. Motion regarding Seventeenth Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:---

"That this House do agree with the Seventeenth Report of the Business Advisory Committee presented to the House on the 3rd May, 1978."

The motion was adopted.

### 7. Government Bill-Introduced

The Tobacco Board (Amendment) Bill, 1978.

#### 8. Motion

Discussion on the following motion moved by Shri Morarji R. Desai and the substitute motions thereto moved on the 3rd May, 1978, continued:—

> "That this House do consider the Draft Five Year Plan 1978— 82' laid on the Table of the House on the 26th April, 1978."

The following Members took part in the debate:---

- (1) Shri P. K. Deo
- (2) Pandit D. N. Tiwary

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (3) Shri V. Arunachalam
- (4) Dr. Sushila Nayar
- (5) Shri Surjit Singh Barnala
- (6) Shri Nanasahib Bonde
- (7) Shri Harikesh Bahadur
- (8) Shri Balwant Singh Ramuwalia
- (9) Shri Giridhar Gomango
- (10) Shri Vinayak Prasad Yadav
- (11) Shri Ram Murti
- (12) Shri D. D. Desai

- (13) Shri Ram Kishan
- (14) Shri Chitta Basu
- (15) Shri Ram Sewak Hazari
- (16) Shri S. R. Reddy
- (17) Shri Purnanarayan Sinha

The discussion was not concluded.

# \*9. Statement by Minister

The Minister of Education, Social Welfare and Culture made a statement regarding the amendment of the Aligarh Muslim University Act and Statutes.

6.19 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th May, 1978).

AVTAR SINGH RIKHY, Secretary.

\*Made at 2.07 P.M.

**3** GMGIPMRND—LS I—755 LS—4-5-78—725.

## BULLETIN-PART I

#### [Brief Record of Proceedings]

Friday, May 5, 1978 Vaisakha 15, 1900 (Saka)

#### No. 137

#### 11.04 A.M.

#### **1. Starred Questions**

Starred Questions Nos. 988, 990, 991, 993 and 994 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9201-9314, 9316-9368, 9370-9380 and 9382-9400 were laid on the Table.

#### 3. Short Notice Question

Short Notice Question No. 8 addressed to the Minister of Health and Family Welfare regarding 'Deaths due to Kala-Azar' was orally answered and supplementaries were also answered thereon.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:----

- (1) A statement (i) correcting the reply given on the 24 February, 1978 to supplementary question by Shri Arjun Singh Badoria on Starred Question No. 66 regarding steps to realise arrears of taxes and (ii) giving reasons for delay in correcting the reply.
- (2) A copy of the Tea (Registration of Dealers and Declaration of Stocks) Order, 1978 (Hindi and English versions) published in Notification No. S.O. 271(E) in Gazette of India dated the 15th April, 1978 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution, New Delhi, for the year 1976-77.

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#### 5. Report of Committee on Papers Laid on the Table

Shri Kanwar Lal Gupta presented the Fourth Report of the Committee on Papers Laid on the Table.

#### 6. Matters Under Rule 377

(1) Dr. Laxminarayan Pandeya raised a matter regarding the Centrally sponsored Rural Link Roads Scheme, 1977-78.

(2) Shri Motibhai R. Chaudhary raised a matter regarding reported sharp fall in the price of short staple cotton in Gujarat.

(3) Shri A. K. Roy raised a matter regarding reported strike and relay hunger strike by the workers and technicians of Instrumentation Limited, Kota.

(4) Shri Dilip Chakravarty raised a matter regarding the need for taking over the Ganges Printing Ink Factory Limited, Howrah, West Bengal.

(5) Shri Nirmal Chandra Jain raised a matter regarding reported deterioration in law and order situation in Delhi.

#### 7. Motion

Discussion on the following motion moved by Shri Morarji R. Desai and the substitute motions thereto moved on the 3rd May, 1978, continued:—

> "That this House do consider the 'Draft Five Year Plan 1978— 83' laid on the Table of the House on the 26th April, 1978."

The following Members took part in the debate:----

(1) Shri M. N. Govindan Nair

(2) Shri Tej Pratap Singh

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.10 P.M.)

(3) Shri Ramjiwan Singh

- (4) Shri Dhirendranath Basu
- (5) Shrimati Kamala Bahuguna
- (6) Shri Vasant Sathe
- (7) Shri Chandra Pal Singh (Speech unfinished).

The discussion was not concluded.

# 8. Private Members' Bills-Introduced

(1) The Motor Vehicles (Amendment) Bill, 1978 (Amendment of section 95) by Shri R. D. Gattani.

(2) The Code of Criminal Procedure (Amendment) Bill, 1978 (Insertion of new section 40A) by Shri Tej Pratap Singh.

(3) The Trade and Merchandise Marks (Amendment) Bill, 1978 (Amendment of sections 78, 79, etc.) by Shri Kanwar Lal Gupta.

(4) The Constitution (Amendment) Bill, 1978 (Amendment of article 30) by Shri G. M. Banatwalla.

(5) The Minimum Wages (Amendment) Bill, 1978 (Amendment of sections 2 and 3) by Shrimati Parvathi Krishnan.

(6) The Beedi and Cigar Workers (Conditions of Employment) Amendment Bill, 1978 (Amendment of sections 2, 17 etc.) by Shrimati Parvathi Krishnan.

(7) The Constitution (Amendment) Bill, 1978 (Amendment of article 48 and Seventh Schedule) by Shri R. D. Gattani.

(8) The Indian Trusteeship Bill, 1978 by Shri Arjun Singh Bhadoria.

# 9. Private Members' Bill-Amendment for Circulation-Adopted

# (The Constitution (Amendment) Bill, 1977 (Amendment of article 51) by Shri Hari Vishnu Kamath

Shri P. K. Deo moved the following motion :----

"That this House do suspend rule 75(2) of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires the moving of amendment that the Constitution (Amendment) Bill, 1977 (Amendment of article 51) by Shri Hari Nishnu Kamath be circulated for the purpose of eliciting opinion thereon at an early stage."

The motion was adopted.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri P. K. Deo and Shankar Dev.

The amendment moved by Shri P. K. Deo was adopted as follows:--

"That the Constitution (Amendment) Bill, 1977 (Amendment of article 51) by Shri Hari Vishnu Kamath be circulated for the purpose of eliciting opinion thereon by the 10th August, 1978."

The amendment moved by Shri Shankar Dev was barred.

#### 10. Private Member's Bill-withdrawn

The Income-tax (Amendment) Bill, 1977 (Amendment of section 10) by Shri Kanwar Lal Gupta

. The motion for consideration of the Bill was moved by Shri Kanwar Lal Gupta.

The following Members took Part in the debate:--

- (1) Dr. Ramji Singh
- (2) Shri Hukmdeo Narain Yadav
- (3) Shri P. K. Deo
- (4) Shri Manoranjan Bhakta
- (5) Shri Vayalar Ravi
- (6) Shri Ram Naresh Kushwaha
- (7) Shri H. M. Patel

Shri Kanwar Lal Gupta replied to the debate.

The Bill was withdrawn by leave of the House.

# 11. Private Member's Bill-under consideration.

The Constitution (Amendment) Bill, 1977 (Insertion of new articles 23A, 23B and 23C) by Shri Y. P. Shastri

The motion for consideration of the Bill was moved by Shri Y. P. Shastri.

Dr. Ramji Singh took part in the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 6th May, 1978).

# AVTAR SINGH RIKHY,

Secretary.

#### BULLETIN-PART I

#### (Brief Record of Proceedings)

Saturday, May 6, 1978/Vaisakha 16, 1900 (Saka)

No. 138

#### 11.03 A.M.

#### 1. Matters under Rule 377

(1) Shri Vayalar Ravi raised a matter regarding reported news that the Government of United States was making an effort to reintroduce the American Peace Corps in India.

(2) Shri Bega Ram Chauhan raised a matter regarding reported breach in Gang Canal in Ganga Nagar district, Rajasthan.

(3) Shri S. R. Damani raised a matter regarding reported violent acts by railway employees near Tughlaqabad Railway station against a marriage party travelling in a reserved compartment in Bombay bound Punjab Mail on 4th May, 1978.

(4) Shri M. Satyanarayan Rao raised a matter regarding reported incident of public demonstration and police intervention resulting in large scale injury to many and destruction of property at Gandhi Harijan Higher Secondary School, Brahmpuri, Delhi.

(5) Shri Kanwar Lal Gupta raised a matter regarding reported cancellation of Shri Sanjay Gandhi's bail by the Supreme Court.

(6) Shri Vasant Sathe raised a matter regarding reported fear of rigging in Azamgarh Bye-election.

# 2 Minutes of Committee on Papers laid on the Table-Laid on the Table LL

Minutes of the sittings of the Committee on Papers Laid on the Table held on 6th October, 8th November and 29th December, 1977 and 28th March, 20th April and 4th May, 1978, were laid on the Table.

#### 3. Report of Committee on Papers laid on the Table

Shri Kanwar Lal Gupta presented the Fifth Report of the Committee on Papers Laid on the Table.

## 4. Report of Committee on Absence of Members

Shri Natverlal B. Parmar presented the Sixth Report of the Committee on Absence of Members from the Sittings of the House.

#### 5. Statement regarding Government Business

The Minister of State for Parliamentary Affairs made a statement regarding Government Business for the week commencing the 8th May 1978.

#### 6. Motion

Discussion on the following motion moved by Shri Morarji R. Desai and the substitute motions thereto moved on the 3rd May, 1978, continued:--

"That this House do consider the 'Draft Five Year Plan 1978-83' laid on the Table of the House on the 26th April, 1973."

The following Members took part in the debate:---

- (1) Shri Chandra Pal Singh
- (2) Shri Shyamnandan Mishra
- (3) Shri Annasaheb P. Shinde
- (4) Shri Somnath Chatterjee
- (5) Shri Sukhdeo Prasad Verma

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

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- (6) Shri Mohan Dharia
- (7) Shri N. Sreekantan Nair
- (8) Shri Hukmdeo Narain Yadav
- (9) Shrimati Parvati Devi
- (10) Shri Shrikrishna Singh
- (11) Shri Jagannath Rao
  - (12) Shri S. Ramasamy
  - (13) Shri Ainthu Sahoo
  - (14) Dr. Baldev Prakash
  - (15) Shri A. K. Roy
  - (16) Shri Y. P. Shastri
  - (17) Shri K. P. Unnikrishnan

- (18) Shri R. L. P. Verma
- (19) Shri Brij Bhushan Tiwari
- (20) Shri Manoranjan Bhakta
- (21) Shri Bhanu Kumar Shastri
- (22) Shri H. L. Patwary
- (23) Shri Rajendra Kumar Sharma
- (24) Shri Ramdas Singh

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 8th May, 1978).

AVTAR SINGH RIKHY,

Secretary.

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3 GMGIPMRND-LS I-828 LS-6-5-78-725.

## LOK SABHA

# BULLETIN—PART I [Brief Record of Proceedings]

Monday, May 8, 1978 Vaisakha 18, 1900 (Saka)

#### No. 139

#### 11 A.M.

## 1. Oath or Affirmation

Shri Kaiho made and subscribed the oath in English and took his seat in the House.

## 2. Starred Questions

Starred Questions Nos. 1007, 1008, 1010, 1015—1017 and 1024 were orally answered. Replies to remaining questions were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Questions Nos. 9401, 9403-9550, 9552-9562 and 9564-9600 were laid on the Table.

## 4. Papers Laid on the Table

The following papers were laid on the Table:----

- (1) A statement (i) correcting the reply given on 13th March, 1978 to a supplementary by Shri Chhabiram Argal on Starred Question No. 266 by Shri Nawab Singh Chowhan regarding Apprenticeship Scheme for Government of India Presses and (ii) giving reasons for delay in correcting the reply.
- (2) A copy each of the following Reports under section 619A of the Companies Act, 1956:---
  - (i) Annual Report of the West Bengal Forest Development Corporation Limited, Calcutta, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) Annual Report of the West Bengal Forest Development Corporation Limited, Calcutta, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (iii) Annual Report of the West Bengal Forest Development Corporation Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of Notification No. G.S.R. 200(E) (Hindi and English versions) published in Gazette of India dated the 29th March, 1978 under sub-section (3) of section 36 of the Insecticides Act, 1968.
- (4) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Annual Report of the Gujarat State Forest Development Corporation Limited, Vadodara for the year ended 30th September, 1977 along with the English\* version.
- (5) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the Indian Council of Social Science Research, New Delhi, for the year 1976-77 within the stipulated period.
- (6) (i) A copy of the Annual Report (Hindi and English versiors) of the Indian Council of Historical Research for the year 1976-77 together with the Certified Accounts and the Audit Report thereon, under rule 45 read with rule 44(d) of the Memorandum of Association and Rules of the Indian Council of Historical Research.
  - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (7) (i) A copy of the Certified Accounts of the Indian School of Mines, Dhanbad, for the year 1975-76 and the Audit Report thereon.
  - (ii) A statement (Hindi and English versions) (a) showing reasons for delay in laying the above Accounts and (b) for not laying the Hindi version of the Accounts simultaneously.
- (8) (i) A copy of the Audit Report on the accounts of the National Council of Educational Research and Training, New Delhi, for the year 1976-77.
  - (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Audit Report.
- (9) (i) A copy of the Certified Accounts of the Indian Institute of Technology, New Delhi, for the year 1976-77 along with the Audit Report thereon. under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

<sup>\*</sup>English version of the Report was laid on the Table on the 17th April, 1978.

- (ii) A statement (Hindi and English versions) (a) showing reasons for delay in laying the above Accounts and (b) for not laying the Hindi version of the Accounts simultaneously.
- (10) A copy of the Annual Report (Hindi and English versions) of the Central Institute of English and Foreign Languages, Hyderabad, for the year 1976-77 along with the Audited Accounts.
- (11) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Institute is being laid.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (10) and (11) above.
- (13) A copy of the Urban Land (Ceiling and Regulation) (Third Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 502 in Gazette of India dated the 15th April, 1978, under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976.
- (14) A copy of the Annual Report (Hindi and English versions) of the Banana and Fruit Development Corporation Limited, Madras, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under section 619A of the Companies Act, 1956.

## 5. Matters under Rule 377

(1) Shri R. L. P. Verma raised a matter regarding reported mismanagement of Messrs. Eastern Manganese and Minerals and C.M.I., Ltd. Domchanch (Bihar).

(2) Shri Hari Vishnu Kamath raised a matter regarding introduction of Anti-Defection Bill.

(3) Shri Chhabiram Argal raised a matter regarding need for a drainage system in the Chambal Valley.

## 6. Motion

Shri Morarji R. Desai replied to the debate on the following motion and the substitute motions thereto moved on the 3rd May, 1978:----

> "That this House do consider the 'Draft Five Year Plan 1978-83' laid on the Table of the House on the 26th April, 1978."

Eight substitute motions (Nos. 10 to 16 and 26) were withdrawn by leave of the House.

All other substitute motions moved were negatived.

(Lok Sabha adjourned at 1.10 p.m. and re-assembled at 2.15 p.m.)

## 7. Calling Attention

Shri K. P. Unnikrishnan called the attention of the Minister of Finance to the reported recent large-scale purchase of shares of some leading business houses including the Birlas by the Life Insurance Corporation, General Insurance Corporation and Unit Trust of India and the consequent losses to the policy-holders and unit-holders.

The Minister of Finance made a statement in regard thereto.

#### 8. Government Bill-Passed

#### The Reserve Bank of India (Amendment) Bill, 1978

The motion for consideration of the Bill was moved by Shri H. M. Patel.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Hukmdeo Narain Yadav.

The following Members took part in the debate:---

- (1) Shri B K. Nair
- (2) Shri Durga Chand
- (3) Shri Vayalar Ravi
- (4) Shri Kanwar Lal Gupta
- (5) Shri C. K. Chandrappan
- (6) Shri Hukmdeo Narain Yadav
- (7) Shri O. V. Alagesan
- (8) Shri C. M. Stephen

Shri H. M. Patel replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon was withdrawn by leave of the House.

On the motion for consideration of the Bill, the House divided, Ayes 57; Noes 25. The motion for consideration was accordingly adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. M. Patel.

The following Members took part in the debate:---

- (1) Shri K Lakkappa
- (2) Shri H. M. Patel

The motion was adopted and the Bill, as amended, was passed.

## 9. Government Bill-Under Consideration

The Customs, Central Excises and Salt and Central Boards of Revenue (Amendment) Bill, 1977.

The motion for consideration of the Bill was moved by Shri Satish Agrawal.

The following Members took part in the debate:----

- (1) Shri Manoranjan Bhakta
- (2) Shri Amrit Nahata
- (3) Shri Vayalar Ravi
- (4)Shri Bhagat Ram
- (5) Shri Vinod Bhai B. Sheth
- (6) Shri A. Asokaraj
- (7) Dr. Laxminarayan Pandeya
- (8) Prof. P. G. Mavalankar
- (9) Shri Parmanand Govindjiwala

The discussion was not concluded.

## 10. Report of Business Advisory Committee

Shri Ravindra Varma presented the Eighteenth Report of the Business Advisory Committee.

## 11. Half-An-Hour Discussion

Dr Laxminarayan Pandeya raised a half-an-hour discussion on points arising out of the answer given on the 5th April, 1978 to Starred Question No. 606 regarding loss in National Textile Corporation.

Shri George Fernandes replied to the discussion.

6.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 9th May, 1978).

# AVTAR SINGH RIKHY,

Secretary.

## LOK SABHA

# BULLETIN-PART I

## [Brief Record of Proceedings]

Tuesday, May 9, 1978 Vaisakha 19, 1900 (Saka)

## No. 140

## 11.02 A.M.

## **1. Starred Questions**

Starred Questions Nos. 1028, 1029, 1031, 1033, 1034, and 1036—1039 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9601-9737 and 9739-9800 were laid on the Table.

## 3. Matters Under Rule 377

(1) Shri Somnath Chatterjee raised a matter regarding reported decision of Controller General of Accounts to computerise the compilation of accounts.

(2) Shri Dharmasinhbhai Patel raised a matter regarding need for supply of dynamite at fixed price to farmers for deepening their wells.

(3) Shri Ram Vilas Paswan raised a matter regarding reported issue of licences to big business houses.

(4) Shri Keshavrao Dhondge raised a matter regarding reported cancellation of passenger trains on Manmad-Purna and Adilabad-Purna routes on account of coal shortage.

The Minister of Railways replied.

(5) Shrimati Parvathi Krishnan raised a matter regarding the reported workers' agitation in the Hindustan Aeronautics, Hyderabad.

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## 4. Papers Laid on the Table

The following papers were laid on the Table:----

- A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1978, published in Notification No. G.S.R. 156
     (E) in Gazette of India dated the 1st March, 1978.
  - (ii) The Light Diesel Oil (Fixation of Ceiling Prices) Amendment Order, 1978, published in Notification No. G.S.R. 157(E) in Gazette of India dated the 1st March, 1978.
  - (iii) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1978, published in Notification No. G.S.R. 158(E) in Gazette of India dated the 1st March, 1978.
- (2) A copy of Resolution No. Q-30021/8/78-Dist. (Hindi and English versions) dated the 28th April, 1978 regarding constitution of a Committee to advise on the "Supply and Distribution of Petroleum Products".
- (3) A copy of the Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1975-76 and 1976-77—Parts I and II under article 338(2) of the Constitution.

## 5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 8th May, 1978, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint two members to the Joint Committee of the Houses on the Lokpal Bill, 1977 in the vacancies caused by the retirement of Shri K. A. Krishnaswamy and Shri D. P. Singh from the membership of Rajya Sabha and also communicated the names of following Members of Rajya Sabha who had been appointed to the said Joint Committee to fill the vacancies:—

- (1) Shri N. K. P. Salve
- (2) Shri V. V. Swaminathan

#### 6. Calling Attention

Prof. Samar Guha called the attention of the Minister of Agriculture and Irrigation to the reported move to wind up Fisheries Corporation of India, a Public Undertaking, causing concern among the employees and the fish consuming people of West Bengal.

The Minister of Agriculture and Irrigation made a statement in regard thereto.

# 7. Motion Regarding Eighteenth Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:----

"That this House do agree with the Eighteenth Report of the Business Advisory Committee presented to the House on the 8th May, 1978."

The motion was adopted.

## 8. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:----

(1) Shri Annasaheb Magar	
	1978 (Fourth Session).
(2) Shri N. K. Shejwalkar	26th April to 12th May, 1978
	(Fourth Session).

# 9. Government Bill-Passed

The Customs, Central Excises and Salt and Central Boards of Revenue (Amendment) Bill. 1977

Discussion on the motion for consideration of the Bill moved on the 8th May, 1978, continued.

Shri A. C. George took part in the debate.

Shri Satish Agrawal replied to the debate.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.10 P.M.)

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 13 were adopted.

Clause 14 was adopted, as amended.

Clauses 15 and 16 were adopted.

Clause 17 was adopted, as amended.

Clause 18 was adopted.

Clause 19 was negatived.

· Clause 20 was adopted, as amended.

Clauses 21 and 22 were negatived.

Clause 23 was adopted.

Clause 24 was adopted, as amended.

Clause 25 was adopted.

Clause 26 was adopted, as amended.

Clauses 27 to 30 were adopted.

Clause 1, the Enacting Formula were adopted, as amended.

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The Long Title was also adopted.

The House agreed that consequential amendments might be made in the Bill, as necessary.

The motion that the Bill, as amended, be passed was moved by Shri Satish Agrawal.

The motion was adopted and the Bill, as amended, was passed.

# 10. Government Bill-Under Consideration

The Khadi and Village Industries Commission (Amendment) Bill, 1978

The motion for consideration of the Bill was moved by Shri George Fernandes.

Three amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Hukmdeo Narain Yadav, B. P. Mandal and A. K. Roy.

The following Members took part in the debate:---

- (1) Shri B. K. Nair
- (2) Shri Ram Murti
- (3) Shri Saugata Roy
- (4) Dr. Ramji Singh
- (5) Shri K. A. Raju
- (6) Shri Laxmi Narain Nayak
- (7) Shri Dinen Bhattacharya
- (8) Pandit D. N. Tiwary
- (9) Shri T. A. Pai
- (10) Kumari Maniben Vallabhbhai Patel
- (11) Prof. P. G. Mavalankar
- (12) Shri Brij Bhushan Tiwari
- (13) Shri A. C. George
- (14) Shri B. P. Mandal
- (15) Shri P. Venkatasubbaiah
- (16) Shri Hukmdeo Narain Yadav
- (17) Dr. Sushila Nayar
- (18) Shri O. V. Alagesan
- (19) Shri R. L. P. Verma
- (20) Shri Yuvraj
- (21) Shri B. P. Kadam (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10th May, 1978)

# AVTAR SINGH RIKHY,

Secretary.

GMGIPMRND-L.S.-I.-903LS-9-5-78-725.

#### LOK SABHA

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Wednesday, May 10, 1978 Vaisakha 20, 1900 (Saka)

## No. 141

#### 11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 1048, 1050, 1051 and 1053—1056 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9801, 9802 and 9804-10000 were laid on the Table.

## 3. Motion of No-confidence in the Council of Ministers

The Speaker informed the House about receipt of two Notices of Motions of No-confidence in the Council of Ministers from (1) Shri C. M. Stephen and (2) Sarvashri Hitendra Desai, T. A. Pai, Mohd. Shafi Qureshi, K. Gopal and K. Lakkappa.

Shri C. M. Stephen then asked for leave of the House to make a motion of No-confidence in the Council of Ministers.

The Speaker asked those Members who were in favour of leave being granted to Shri C. M. Stephen to make a motion of No-confidence in the Council of Ministers to rise in their places. As not less than fifty Members rose, the Speaker declared that leave was granted and the motion would be taken up at 2 P.M. today.

## 4. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A statement regarding findings of the Court of Inquiry appointed to investigate into the causes of the crash of an IAF aircraft carrying the Prime Minister near Jorhat on the night of the 4th November, 1977.

- (2) A copy of the Annual Report (Hindi and English versions) on the activities of the Children's Film Society for the period January to December, 1977.
- (3) (i) A copy of the Audited Accounts (Hindi and English versions) of the Children's Film Society for the year 1976-77.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Audited Accounts.
- (4) A copy of Notification No. G.S.R. 243(E) (Hindi and English versions) published in Gazette of India dated the 26th April, 1978 making certain amendment to Notification No. G.S.R. 1172 dated the 31st August, 1972, under section 22 of the Produce Cess Act, 1966.
- (5) A statement (Hindi and English versions) showing (a) reasons for delay in laying the Annual Reports\* of the West Bengal Forest Development Corporation Limited, Calcutta, for the years 1974-75, 1975-76 and 1976-77 and (b) for not laying the Hindi versions of the Reports.
- (6) A copy of the Annual Report (Hindi and English version) of the Damodar Valley Corporation along with the Audit Report on the accounts thereof for the year 1976-77, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
- (7) A copy of the Review (Hindi and English versions) on the working of the Damodar Valley Corporation for the year 1976-77.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (6) and (7) above.
- (9) A copy each of the following papers (Hindi<sup>\*\*</sup> version) under sub-section (1) of section 19 of the Coir Industry Act, 1953:—
  - (i) Annual Report for the year 1976-77 on the activities of the Coir Board and the working of the Coir Industry Act, 1953.
  - (ii) Half-yearly Report for the period from 1st April, 1977 to 30th September, 1977 on the activities of the Coir Board and the working of the Coir Industry Act, 1953.
- (10) A statement (Hindi and English versions) explaining reasons for not laying the Hindi versions of the above reports along with their English versions.

\*The Reports were laid on the Table on the 8th May, 1978.

\*\*English versions of the reports were laid on the Table on the 30th March, 1978.

- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---
  - (i) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1978, published in Notification No. G.S.R. 507 in Gazette of India dated the 22nd April, 1978.
  - (ii) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1978, published in Notification No. G.S.R. 542 in Gazette of India dated the 29th April, 1978.
  - (iii) The Indian Police Service (Pay) Fourth Amendment Rules, 1978, published in Notification No. G.S.R. 543 in Gazette of India dated the 29th April, 1978.
  - (iv) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1978, published in Notification No. G.S.R. 544 in Gazette of India dated the 29th April, 1978.
  - (v) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1978, published in Notification No. G.S.R. 545 in Gazette of India dated the 29th April, 1978.
  - (vi) The All India Service (Conduct) Second Amendment Rules, 1978, published in Notification No. G.S.R. 583 in Gazette of India dated the 6th May, 1978.
- (12) A copy of the Interim Report (Hindi and English versions) of the Direct Tax Laws Committee.
- (13) A copy of the Central Excise (Ninth Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 272(E) in Gazette of India dated the 9th May, 1978, under section 38 of the Central Excises and Salt Act, 1944 together with an explanatory memorandum.

# 5. Minutes of Committee on Absence of Members-Laid on the Table

Minutes of the sittings of the Committee on Absence of Members from the Sittings of the House held on the 14th April and 5th May, 1978, were laid on the Table.

#### 6. President's Message

The Speaker communicated to Lok Sabha the following Message dated the 8th May, 1978 from the President:—

- "WHEREAS at its sitting on the 5th December, 1977, the Lok Sabha passed the Banking Service Commission (Repeal) Bill, 1977, and transmitted the same to the Rajya Sabha.
- AND WHEREAS the Rajya Sabha at its sitting on the 8th December, 1977, rejected the said Bill.
- NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 108 of the Constitution, I, Neelam Sanjiva Reddy, President of India, hereby notify my intention to summon the Rajya Sabha and Lok Sabha to meet in a joint sitting for the purposes of deliberating and voting on the said Bill."

## 7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 9th May, 1978, Rajya Sabha had returned the Finance Bill, 1978, passed by Lok Sabha on the 29th April, 1978, with the recommendation that the following amendment be made in the Bill:—

Clause 36

That at page 31, lines 1 to 6 be deleted.

#### 8. Bill as Returned by Rajya Sabha-Laid on the Table

Secretary laid on the Table the Finance Bill, 1978 which had been returned by Rajya Sabha with amendment as recommended by that House.

#### 9. Matters Under Rule 377

(1) Shri K. Ramamurthy raised a matter regarding reported Bihar Government's recent orders for removal of English teaching from all the educational institutions.

(2) Shri Mukunda Mandal raised a matter regarding reported irregularities in the Account Books of the Staff Provident Fund Account of United Bank of India, Calcutta.

(3) Shri Balak Ram raised a matter regarding reported damage caused in Himachal Pradesh by hail storm and heavy rains.

(4) Dr. Karan Singh raised a matter regarding reported continuing problem of refugees from Pakistan occupied areas of Jammu and Kashmir State.

(5) Shri G. M. Banatwalla raised a matter regarding working of Minorities Commission.

## **10.** Calling Attention

Shri Chitta Basu called the attention of the Minister of Agriculture and Irrigation to the reported during upon the peaceful Satyagrahis at village Jaida, P. S. Chandil of Singhbhum district, Bihar, resulting in the death of three Adivasis and injury to many on 30 April, 1978 who wanted to offer Satyagraha and undertaken fast unto death on the demand of proper rehabilitation of the villagers to be uprooted as a sequel to the construction of the Dam under Rs. 130 crore Subarnarekha Project of the Central Government.

The Minister of Agriculture and Irrigation made a statement in regard thereto.

## 11. Report of Committee on Private Members' Bills and Resolutions

Shri Vinod Bhai B. Sheth prescribed the Nineteenth Report of the Committee or Private Members' Bills Resolutions.

## 12. Presentation of Petition

Shri Purnanarayan Sinha presented a petition signed by Shri Nirmal Singh Nirmal and others regarding re-scheduling of Vimukat Jaties as Scheduled Tribes and their other demands.

# 13. Government Bill-Under Consideration

The Khadi and Village Industries Commission (Amendment) Bill, 1978

Discussion on the motion for consideration of the Bill and the amendments thereto moved on the 9th May, 1978, continued.

Shri B. P. Kadam took part in the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

## 14. Announcement by Speaker

The Speaker informed the House of the following decisions taken at the meeting he held today with the Leaders of Parties and Groups:---

- (1) Allotment of 9 hours for discussion on the Motion of Noconfidence in the Council of Ministers and distribution of time amongst various Parties and Groups.
- (2) Fixing of sitting of Lok Sabha on Monday, the 15th May, 1978.
- (3) Dispensing with the Question Hour on the 11th May, 1978 and postponment of business fixed for Thursday, the 11th May, 1978 including the Questions to Monday, the 15th May, 1978.

(4) Allotment of first one hour on the 11th May, 1978 for consideration of amendment recommended by Rajya Sabha in the Finance Bill.

The House agreed.

# 15. Motion of No-Confidence in the Council of Ministery

Shri C. M. Stephen moved the following motion:---

"That this House expresses its want of confidence in the Council of Ministers."

The following Members took part in the debate:---

- (1) Shri Shyamnandan Mishra
- (2) Shri Hitendra Desai
- (3) Dr. Murli Manohar Joshi
- (4) Shri T. A. Pai
- (5) Dr. Ramji Singh
- (6) Shri P. Venkatasubbaiah
- (7) Shri Samar Mukherjee
- (8) Shri Biju Patnaik
- (9) Shri G. M. Banatwalla
- (10) Shri Kanwar Lal Gupta
- (11) Shri L. K. Doley
- (12) Shri Brij Bhushan Tiwari
- (13) Shri Vayalar Ravi
- (14) Prof. P. G. Mavalankar
- (15) Shri Yashwant Borole
- (16) Shri Asoke Krishna Dutt (Speech unfinisted).

The discussion was not concluded.

7 **P.M**.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th May, 1978).

AVTAR SINGH RIKHY,

Secretary.

## LOK SABHA

## BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, May 11, 1978 Vaisakha 21, 1900 (Saka)

### No. 142

#### 11.02 A.M.

#### 1. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Certified Accounts (Hindi<sup>\*</sup> version) of the Indian School of Mines, Dhanbad, for the year 1975-76 and the Audit Report thereon.
- (2) A copy of the Urban Land (Ceiling and Regulation) (Fourth Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 571 in Gazette of India dated the 29th April, 1978, under subsection (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976 together with an explanatory memorandum.
- (3) A copy each of the following papers under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
  - (i) Second Report dated the 23rd March, 1978 of the P. Jaganmohan Reddy Commission of Inquiry set up to inquire into certain allegations against Shri Bansi Lal, former Chief Minister of Haryana and Ex-Union Defence Minister.
  - (ii) Memorandum (Hindi and English versions) of the Action taken by the Central Government on the above-Report.
- (4) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (3) (i) above.

\*English version of the Accounts and the Audit Report was laid on the Table on the 8th May, 1978.

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- (5) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
  - (i) Statement No. XXIX—Tenth Session, 1974. Fifth
  - (ii) Statement No. XXI—Twelfth Session, 1974. Lok
  - (iii) Statement No. IX—Seventeenth Session, 1976. J Sabha
  - (iv) Statement No. VI-First Session, 1977.
  - (v) Statement No. IX—Second Session, 1977.
  - (vi) Statement No. V-Third Session, 1977.
  - (vii) Statement No. II—Fourth Session, 1978.
- (6) A statement (Hindi and English versions) showing reasons for delay in the Implementation Reports.
- (7) A copy of the Employees' Provident Funds (Amendment) Scheme, 1978 (Hindi and English versions) published in Notification No. G.S.R. 602 in Gazette of India dated the 6th May, 1978 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (8) A copy of Notification No. G.S.R. 273(E) (Hindi and English versions) published in Gazette of India dated the 9th May, 1978, issued under the Central Excise Rules, 1944.

## 2. Minutes of Committee on Petitions-Laid on the Table

The Minutes of the Fifteenth to Twenty-sixth sittings of the Committee on Petitions were laid on the Table.

#### 3. Report of Committee on Petitions

Shri Hari Vishnu Kamath presented the Fourth Report of the Committee on Petitions.

#### 4. Report of Committee on Papers Laid on the Table

Shri Kanwar Lal Gupta presented the Sixth Report of the Committee on Papers Laid on the Table.

#### 5. Report of Railway Convention Committee

Shri Krishan Kant presented the Third Report of the Railway Convention Committee on Action Taken by Government on the recommendations contained in the Ninth Report of the Railway Convention Committee, 1973 on "Social Burdens on Indian Railways".

# 6. Report of Committee on Subordinate Legislation

Kumari Maniben Vallabhbhai Patel presented the Ninth Report of the Committee on Subordinate Legislation.

## 7. Motion Regarding Extension of Time for Presentation of Report of Committee of Privileges

Shri Hitendra Desai moved the following motion:---

"That this House do extend by six months the time for presentation of the Report of the Committee of Privileges on the question of privilege against Shrimati Indira Gandhi and others for alleged obstruction, intimidation and harassment of certain officials who were collecting information for answers to certain questions in Lok Sabha on Maruti Ltd."

The motion was adopted as follows:----

"That this House do extend by four months the time for presentation of the Report of the Committee of Privileges on the question of privilege against Shrimati Indira Gandhi and others for alleged obstruction, intimidation and harassment of certain officials who were collecting information for answers to certain questions in Lok Sabha on Maruti Ltd."

## 8. Government Bill—Amendment Recommended by Rajya Sabha Rejected

#### The Finance Bill, 1978

Shri H. M. Patel moved that the following amendment recommended by Rajya Sabha in the Bill be taken into consideration:---

## Amendment

#### Clause 36

That at page 31, lines 1 to 6 be deleted.

The following Members took part in the debate:----

- (1) Shri C. M. Stephen
- (2) Shri G. M. Banatwalla
- (3) Shri T. A. Pai
- (4) Shrimati Parvathi Krishnan
- (5) Shri Vasant Sathe
- (6) Shri Somnath Chatterjee
- (7) Shri A. C. George

Shri H. M. Patel replied to the debate.

The motion that the amendment recommended by Rajya Sabha in the Bill be taken into consideration was adopted and the amendment recommended by Rajya Sabha was taken up.

On the amendment recommended by Rajya Sabha, the House divided, Ayes 86; Noes 161. The amendment was accordingly rejected.

Shri H. M. Patel moved that the recommendation made by Rajya Sabha be rejected. The motion was adopted and the amendment recommended by Rajya Sabha in the Bill was accordingly rejected.

## 9. Motion of No-Confidence in the Council of Ministers

Discussion on the following motion moved by Shri C. M. Stephen on the 10th May, 1978, continued:---

"That this House expresses its want of confidence in the Council of Ministers".

The following Members took part in the debate:----

- (1) Shri Asoke Krishna Dutt
- (2) Shri Jagjivan Ram
- (3) Shri B. Shankaranand

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (4) Shri M. N. Govindan Nair
- (5) Shri Ram Vilas Paswan
- (6) Shri R. Mohanarangam
- (7) Shri Mohd. Shafi Qureshi
- (8) Shri Hukmdeo Narain Yadav
- (9) Shri Vasant Sathe
- (10) Shri Saugata Roy
- (11) Shri Dajiba Desai
- (12) Shri Morarji R. Desai
- (13) Shri C. M. Stephen (by way of reply).

The motion was negatived.

#### \*10. Oath or Affirmation

Shrimati Mohsina Kidwai made and subscribed the oath in Urdu and took her seat in the House.

5.19 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 12th May, 1978).

# AVTAR SINGH RIKHY,

Secretary.

\*The Member took oath at 2.05 P.M.

In Bulletin Part I, dated May 10, 1978-

Page 5-

- (i) paragraph 10, line 2, for "during" read "firing"
- (ii) paragraph 11, for "Shri Vinod Bhai B. Sheth prescribed the Nineteenth Report of the Committee or Private Members Bills Resolutions." read "Shri Vinod Bhai B. Sheth presented the Nineteenth Report of the Committee on Private Members' Bills and Resolutions."

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GMGIPND-1007 (D) LS-11-5-78-725.

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## LOK SABHA

## BULLETIN-PART I

# [Brief Record of Proceedings]

# Friday, May 12, 1978/Vaisakha 22, 1900 (Saka)

#### No. 143

## 11.02 A.M.

## 1. Starred Questions

Starred Questions Nos. 1089—1092, 1094 and 1095 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 10135-10161 and 10163-10334 were laid on the Table.

A statement by the Minister of State in the Ministry of Commerce, Civil Supplies and Cooperation correcting the reply given on the 28th April, 1978 to Unstarred Question No. 8559 regarding 'Working of Super Bazar' was also laid on the Table.

#### 3. Short Notice Question

Short Notice Question No. 9 addressed to the Minister of Works and Housing and Supply and Rehabilitation 'regarding 'Acute Scarcity of Drinking Water in Rayalaseema and Telangana Regions' was orally answered and supplementaries were also answered thereon.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:-

 (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Film Development Corporation Private Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the

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Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (2) A statement (Hindi and English versions) in pursuance of the observation of the Committee on Government Assurances in Para 22 of their Third Report (Fifth Lok Sabha) presented to Lok Sabha on the 24th May, 1972.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the India Tourism Development Corporation Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
  - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (4) (i) A copy of the Standards of Weights and Measures (Packaged Commodities) Rules, 1977 (Hindi version)\* published in Notification No. G.S.R. 237 (E) in Gazette of India dated the 18th April. 1978, under sub-section. (4) of section 83 of the Standards of Weights and Measures Act, 1976.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Notification along with English version.
- (5) A copy each of the following papers under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
- (i) Final Report of the Sarkaria Commission set up to inquire into the allegations against the former Chief Minister and other Ministers of Tamil Nadu (Volumes I to IIV).
  - (ii) Memorandum (Hindi and English versions) of the action taken by the Central Government on the above Report.
  - (6) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (5) (i) above.

\*English version of the Notification which was published as G.S.R. 622(E) in Gazette of India dated the 26th September, 1977. was laid on the Table on the 18th November, 1977.

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- (7) A copy of the Indian Naval Auxiliary Service (First Amendment) Regulation, 1978 (Hindi and English versions) published in Notification No. S.R.O. 151 in Gazette of India dated the 6th May, 1978, under section 185 of the Navy Act, 1957.
  - (8) A copy of the Prevention of Food Adulteration (Third Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 238(E) in Gazette of India dated the 20th April, 1978, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
  - (9) A copy of the Sixtieth Report (\*\*Hindi version) of the Law Commission on the General Clauses Act, 1897.
- (10) A copy of the Seventy-first Report of the Law Commission on the Hindu Marriage Act, 1955---Irretrievable Breakdown of Marriage as a ground of Divorce.
- (11) A copy of the Seventy-second Report of the Law Commission on Article 220 of the Constitution: Restriction on practice after being a permanent Judge.
- (12) Two statements (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi versions of the Reports mentioned at (10) and (11) above.
- (13) A copy of the Report (Hindi and English versions) under section 21 (3) (b) on the Monopolies and Restrictive Trade Practices Act, 1969 in the case of M|s. Alta Laboratories Private Limited, Bombay for substantial expansion of its capacities for the manufacture of Acetyl Salicylic Acid I.P. (Aspirin) and other salicylates at Khopoli (Bombay) and the Order dated the 2nd May, 1978 of the Central Government thereon, under section 62 of the said Act.
- (14) A copy of the Report (Hindi and English versions) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st January to 31st December, 1976, under section 62 of the said Act.

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(15) A copy of the Central Excise (Eighth Amendment) Rules, 1978 (Hindi and English versions) published in

<sup>\*\*</sup>English version of the Report was laid on the Table on the 21st March, 1978.

Notification No. G.S.R. 514 in Gazette of India dated the 22nd April, 1978, under section 38 of the Central Excises and Salt Act, 1944.

- (16) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962: —
  - (i) G.S.R. 241 (E) and 242 (E) published in Gazette of India dated the 25th April, 1978 together with an explanatory memorandum.
  - (ii) G.S.R. 550 published in Gazette of India dated the 29th April, 1978 together with an explanatory memorandum.
  - (iii) G.S.R. 551 published in Gazette of India dated the 29th April, 1978 together with an explanatory memorandum.
- (17) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 246(E) to 251(E) published in Gazette of India dated the 27th April, 1978 together with an explanatory memorandum.
  - (ii) G.S.R. 258(E) published in Gazette of India dated the 1st May, 1978 together with an explanatory memorandum.
  - (iii) G.S.R. 259(E) published in Gazette of India dated the 1st May, 1978 together with an explanatory memorandum.
  - (iv) G.S.R. 260(E) published in Gazette of India dated the 1st May, 1978 together with an explanatory memorandum.
  - (v) G.S.R. 261(E) published in Gazette of India dated the 1st May, 1978 together with an explanatory memorandum.
- (18) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1975-76, Government of Union Territory of Mizoram, under section 49 of the Government of Union Territories Act, 1963, read with para (b) (i) of the Presidential Order dated the 11th May, 1977 in relation to the Union Territory of Mizoram.

- (19) A copy of the Appropriation Accounts of the Government of Union Territory of Mizoram for the year 1975-76 (Hindi and English versions).
- (20) A copy of the Finance Accounts of the Government of Union Territory of Mizoram for the year 1975-76 (Hindi and English versions).
- 5. MINUTES OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS—LAID ON THE TABLE

Minutes of the Eleventh to Nineteenth sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

#### 6. MESSAGES FROM RAJYA SABHA

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 26th April, 1978, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term ending on the 30th April, 1979 and also communicated the names of following members of Rajya Sabha-who had been elected to the said Committee:
  - (1) Shri Devendra Nath Dwivedi
  - (2) Shri M. Kadershah
  - (3) Shri Sitaram Kesari
  - (4) Dr. Bhai Mahavir
  - (5) Shrimati Leela Damodara Menon
  - (6) Shri B. Satyanarayan Reddy
  - (7) Shri Gian Chand Totu
- (ii) That at its sitting held on the 26th April, 1978, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the term ending on the 30th April, 1979 and also communicated the names of following members of Rajya Sabha who had been elected to the said Committee:—
  - (1) Shri S. W. Dhabe
  - (2) Shri K. N. Dhulap
  - (3) Shri Harisinh Bhagubava Mahida
  - (4) Shri Murasol; Maran
  - (5) Shri Deorao Patil
    - (6) Shri Era Sezhiyan
    - (7) Shri Viren J. Shah

- (iii) That at its sitting held on the 26th April, 1978, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1979 and had elected the following members of Rajya Sabha to serve on the said Committee:—
  - (1) Shri Bhagwan Din
  - (2) Shri Prasenjit Barman
  - (3) Shri Balram Das
  - (4) Shri Sriman Prafull Goswami
  - (5) Shrimati Saroj Khaparde
  - (6) Shri S. Kumaran
  - (7) Shri P. K. Kunjachen
  - (8) Dr. (Smt.) Sathiavani Muthu
  - (9) Shri Leonard Soloman Saring
  - (10) Shri Parbhu Singh

# 7. Report of Committee on Papers Laid on the Table

Shri Kanwar Lal Gupta presented the Seventh Report of the Committee on Papers Laid on the Table.

## 8. Presentation of Petitions

(1) Shri P. K. Deo presented a petition signed by Shri Dambarudhar Pujari and others regarding inclusion of Bhatara Tribe in the list of Scheduled Tribes of Orissa.

(2) Shri Saugata Roy presented a petition signed by Shri Hrishee Kesh Bose, General Secretary, All India National General Insurance Field Workers' Association, Calcutta, regarding service conditions of General Insurance Field Workers.

(3) Shri R. K. Mhalgi presented a petition signed by Shri R. G. Kapse and others regarding hardships of Bombay Railway suburban commuters.

#### 9. Motion Regarding Report of Joint Committee-Extension of Time

Shri Shyamnandan Mishra moved the following motion:----

"That this House do further extend upto the last day of the first week of the next session, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of misconduct against public men and for matters connected therewith."

The motion was adopted. (Lok Sabha adjourned at 1.05 P.M. and re-assembled at 22.05 P.M.)

## 10. Government Bills-Introduced

(1) The Aligarh Muslim University (Amendment) Bill, 1978.

[ The motion for leave to introduce the Bill moved by Shri Pratap Chandra Chunder was opposed. The motion was adopted and the Bill was introduced. (2) The Union Territories (Use of Hindi and Other Languages) Bill, 1978.

The motion for leave to introduce the Bill moved by Shri Dhanik Lal Mandal was opposed. On the motion, the House divided, Ayes \* 69; Noes 23. The motion was accordingly adopted and the Bill was introduced.

(3) The Scheduled Castes and Scheduled Tribes Orders (Amendmont) Bill, 1978.

(4) The Mental Health Bill, 1978.

(5) The Metro Railways (Construction of Works) Bill, 1978.

## 11. Matters Under Rule 377.

(1) Dr Ramji Singh raised a matter regarding reported closure of educational institutions in Bihar.

(2) Shri Dilip Chakravarty raised a matter regarding reported closure of Sheelvata Colliery, Meghalaya.

(3) Shri Tulsidas Dasappa raised a matter regarding reported uneasy situation in all the Public Sector Undertakings due to alleged unfair and unsympathetic approach of the Management.

(4) Shri K. T. Kosalram raised a matter regarding need for augmenting production of Resin, an important raw material for plastic (PVC) pipes.

## 12, Government Bill-Under Consideration

The Khadi and Village Industries Commission (Amendment) Bill, 1978

Discussion on the motion for consideration of the Bill and the amendments thereto moved on the 9th May, 1978, was taken up.

An amendment for reference of the Bill to a Joint Committee was moved by Shri George Fernandes.

The following Members took part in the debate on the amendment moved for reference of the Bill to a Joint Committee:—

- (1) Shri Tej Pratap Singh
- (2) Shri B. P. Mandal
- (3) Shri Narendra P. Nathwani (Speech unfinished).

The discussion was not concluded.

# 13. Motion Regarding Nineteenth Report of Committee on Private Members' Bills and Resolutions

Shri Vinodbhai B. Sheth moved the following motion:----

"That this House do agree with the Nineteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th May, 1978."

The motion was adopted.

# 14. Private Member s Resolution-Under Consideration

Discussion on the following Resolution moved by Shri Ramji Lal Suman on the 28th April, 1978, continued:—

"This House is of the opinion that the Upper Houses (Legislative Councils) in the States have not served any useful purposes and in the process of legislation they are proving to be cumbersome and avoidably expensive and, therefore, the Constitution should be suitably amended to abolish them as soon as possible."

The following Members took part in the debate:---

- (1) Shri Ram Sewak Hazari
- (2) Shri O. V. Alagesan
- (3) Shri Kanwar Lal Gupta
- (4) Shri M. Satyanarayan Rao
- (5) Shri Hukamdeo Narain Yadav
- (6) Shri S. R. Damani
- (7) Shri Amrit Nahata
- (8) Prof. P. G. Mavalankar
- (9) Shri Laxmi Narain Nayak
- (10) Shri K. Ramamurthy
- (11) Shri Yuvraj
- (12) Shri C. K. Chandrappan
- (13) Dr. Ramji Singh
- (14) Shri Vasant Sathe
- (15) Shri B. P. Mandal
- (16) Shri Bedabrata Barua
- (17) Shri Ram Vilas Paswan
- (18) Shri Shanti Bhushan (Speech unfinished).

The discussion was not concluded.

## 15. Half-an-hour discussion

Shri Surendra Bikram raised a half-an-hour discussion on points arising out of the answer given on the 2nd May, 1978 to Starred Question No. 944 regarding Advertisement given to Political Parties by Synthetics and Chemicals Limited, Bareilly.

Shri Shanti Bhushan replied to the discussion.

6.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 15th May, 1978).

# AVTAR SINGH RIKHY, Secretary.

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## LOK SABHA

## BULLETIN-PART I

## [Brief Record of Proceedings]

Monday, May 15, 1978 Vaisakha 25, 1900 (Saka)

## No. 144

#### 11.02 A.M.

### **1. Starred Questions**

\*Starred Questions Nos. 1068, 1069 and 1072-1075 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

\*Replies to Unstarred Question<sub>S</sub> Nos. 10001—10134 were laid on the Table.

#### 3. Question of Privilege

Sarvashri K. P. Unnikrishnan and Vayalar Ravi sought to raise a question of privileges against the Minister of External Affairs regarding alleged misleading statement made by him in the House on the 12th April, 1978 about payment of 11 million dollars through a Swiss Bank.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

After hearing some Members and the Minister of External Affairs, the Speaker reserved his ruling on the admissibility of the question of privilege under rule 222.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:--

- A copy each of the following papers under sub-section
   (4) of section 3 of the Commissions of Inquiry Act, 1952:—
  - (i) Interim Report I dated the 11th March, 1978 (Hindi and English versions) and Interim Report II dated the 26th

\*Postponed from 11th May, 1978.

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April, 1978 of Shah Commission of Inquiry set up to inquire into the misuse of authority excesses and malpractices committed during the Emergency.

- (ii) Memorandum of the Action taken by the Government on the above Reports.
- (2) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi versions of Interim Report II and the Memorandum of Action taken.
- (3) A copy of the Report (Hindi and English versions) of the Oil Prices Committee-November, 1976.
  - (4) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
    - (i) Review by the Government on the working of the Bharat Petroleum Corporation Limited, Bombay, for the year ended 31st December, 1976.
    - (ii) Annual Report of the Bharat Petroleum Corporation Limited, Bombay, for the year ended 31st December, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.
  - (5) A copy of the Annual Report (Hindi<sup>\*\*</sup> version) of the Indian Institute of Technology, Bombay, for the year 1976-77.
  - (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1976-77.
  - (ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Council is being laid.
    - (7) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (6) above.

\*\*English version of the Report was laid on the Table on the 23rd December, 1977.

- (8) A copy each of the following papers under sub-section
  (4) of section 23 of the Institutes of Technology Act, 1961:---
  - (i) Certified Accounts of the Indian Institute of Technology, Kanpur, for the year 1975-76 along with the Audit Report thereon.
  - (ii) Certified Accounts (Hindi@ version) of the Indian Institute of Technology, Delhi, for the year 1976-77 along with the Audit Report thereon.
- (9) A statement (Hindi and English versions) (a) showing reasons for delay in laying the Accounts mentioned at (8)
  (i) above and (b) for not laying the Hindi version of the Accounts simultaneously.
- (10) A copy of Notification No. G.S.R. 270(E) (Hindi and English versions) published in Gazette of India dated the 3rd May, 1978 making certain amendment to Notification No. 198/76-Central Excise dated the 16th June, 1976, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (11) A copy of Notification No. G.S.R. 589 (Hindi version) containing corrigendum to Hindi version of Notification No. G.S.R. 762 (E) dated the 17th December, 1977, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.
  - (12) (i) A statuent correcting the reply given on the 11th April, 1978 to Unstarred Question No. 6387 by Shri Raj Keshar Singh, regarding installed capacity of fertilizer plants and (ii) giving reasons for delay in correcting the reply.
  - (13) A statement (Hindi and English versions) regarding Transfer of the execution, management and operation of the Salal Hydro-Electric Project in Jammu and Kashmir to the National Hydro-Electric Power Corporation as an Agent of the Government of India.
  - (14) A copy of the Report (\*\*Hindi version) of the Commission of Inquiry on the Railway accident relating to 13 Up

@English version of the Accounts was laid on the Table on the 8th May, 1978.

\*\*English version of the Report and Hindi and English versions of Memorandum of Action taken on the Report, were laid on the Table on the 22nd March, 1978.

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Tezpur Express between Udalguri and Rowta Bagan stations on Rangiya-Rangapara North Section of the Northeast Frontier Railway on the 30th May, 1977, under subsection (4) of section 3 of the Commissions of Inquiry Act, 1952.

- (15) A copy of Notification No. S.O. 287(E) (Hindi and English versions) published in Gazette of India dated the 29th April, 1978 making certain corrections in Schedule XI of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, under sub-section (2) of section 9
  of the Representation of the People Act, 1950.
- (16) A statement (Hindi and English versions) indicating the action taken proposed to be taken by Government on the findings of the one-man Enquiry Committee on Advances credit facilities granted to Kohinoor Mills Company Limited, Bombay, by Central Bank of India.
  - (17) A copy of Notification No. G.S.R. 271(E) (Hindi and English versions) published in Gazette of India dated the 7th May, 1978 under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
  - (18) A statement (Hindi and English versions) regarding withdrawal of an advance from the Contingency Fund of India for uninterrupted functioning of the units of Swadeshi Cotton Mills Company Limited, Kanpur

#### 5 Matters under Rule 377

(1) Shri C. M. Stephen raised a matter regarding laying of the Interim Report of Shah Commission on the Table of the House.

(2) Shri Surendra Bikram raised a matter regarding prices of various qualities of synthetic rubbers manufactured by Synthetics and Chemicals Limited, Bareilly.

(3) Shri Ugrasen raised a matter regarding reported retrenchment of workers by the management of HINDALCO Mirzapur, Uttar Pradesh.

(4) Shri Baldev Singh Jasrotia raised a matter regarding the reported slow progress in the completion of the Salal Project.

(5) Shri K. A. Rajan raised a matter regarding reported dispute between workers and management of Pulp Division of the Gwalior Rayons and Silk Manufacturing and Weaving Company, Mavoor (Kerala). (6) Shri Jyotirmoy Bosu raised a matter regarding production of leather and rubber wear for export as well as for internal consumption.

# 6. Minutes of Committee on Papers Laid on the Table-Laid on the Table

Minutes of the sittings of the Committee on Papers Laid on the Table held on 6th October, 7th November and 29th December, 1977 and 9th May, 1978, were laid on the Table.

# 7. Report of Committee on Papers Laid on the Table

Shri Kanwar Lal Gupta presented the Eighth Report of the Committee on Papers Laid on the Table.

#### 8. Assent to Bill,

Secretary laid on the Table the Appropriation (No. 3) Bill, 1978, passed by the Houses of Parliament during the current session and assented to.

## 9. Calling Attention

Shri Chhabiram Argal called the attention of the Minister of Parliamentary Affairs and Labour to the reported decision of the employees of newspaper establishments to go on strike to press their demands for revision of wages.

The Minister of Parliamentary Affairs and Labour made a statement in regard thereto

#### 10. Statements by Ministers

(1) The Minister of Petroleum, Chemicals and Fertilizers made a statement regarding restructuring of existing Liquified Petroleum Gas (LPG) or cooking gas distributorships of different oil companies.

(2) The Minister of Industry laid on the Table a statement on the Policy of Sick Industries.

#### 11. Government Bills-Introduced

(1) The Constitution (Forty-fifth Amendment) Bill, 1978.

The motion for leave to introduce the Bill moved by Shri Shanti Bhushan was opposed. The motion was adopted and the Bill was introduced.

(2) The Haryana and Uttar Pradesh, (Alteration of Boundaries) Bill, 1978.

- (3) The Prize Chits and Money Circulation Schemes (Banning) Bill, 1978.
- (4) The Code of Criminal Procedure (Amendment) Bill, 1978.
- (5) The Taxation Laws (Amendment) Bill, 1978.

# 12. Government Bill-Motion for Reference to Joint Committee-

/ The Multi-State Cooperative Societies Bill, 1977.

The motion for reference of the Bill to a Joint Committee was moved by Shri Krishna Kumar Goyal.

The motion was adopted as follows:----

- "That the Bill to consolidate and amend the law relating to co-operative societies with objects not confined to one State and serving the interests of Members in more than one State, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:---
  - (1) Shri Ahmed Hussain
  - (2) Shri Chhabiram Argal
  - (3) Shri Pradyumna Bal
  - (4) Shri Rajagopalarao Boddepalli
  - (5) Chaudhury Brahm Prakash
  - (6) Shri Motibhai R. Chaudhary
  - (7) Shri Dajiba Desai
  - (8) Shri Sushil Kumar Dhara
  - (9) Shri Mohan Dharia
  - (10) Shri Iqbal Singh Dhillon
  - (11) Shri A. C. George
  - (12) Shri Annasaheb Gotkhinde
  - (13) Shri Krishna Chandra Halder
  - (14) Shri Hukam Ram
  - (15) Shri Sambhaji Rao Kakade
  - (16) Shri R. Kelanthaivelu
  - (17) Shri Jawala Prasad Kureel
  - (18) Shri M. R. Lakshminarayanan
  - (19) Shri M. V. Chandrashekhara Murthy
  - (20) Shri S. H. Naik
  - (21) Shri Ahmed M. Patel
  - (22) Shri Ram Lal Rahi
  - (23) Shri K. A. Rajan

- (24) Shri Ramdeo Singh
- (25) Shri Rampati Singh
- (26) Shri Ram Dhari Shastri
- (27) Shri Tej Pratap Singh
- (28) Shri Dharam Vir Vasisht
- (29) Shri Hargovind Verma
- (30) Shri Krishan Kumar Goyal
- and 15 from Rajya Sabha;
- that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;
- that the Committee shall make a report to this House by the last day of the first week of the next session;
- that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and
- that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and Communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

## 13. Government Bill—Motion for Reference to Joint Committee— Adopted

## The Mental Health Bill, 1978

The motion for reference of the Bill to a Joint Committee was moved by Shri Raj Narain.

The motion was adopted as follows:----

- "That the Bill to consolidate and amend the law relating to the treatment and care of mentally ill persons, to make better provision with respect to their property and affairs and for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:--
  - (1) Shri Subhash Chandra Bose Alluri
  - (2) Dr. Baldev Prakash
  - (3) Shri K. B. Choudhari

- (4) Shri Anant Dave
- (5) Shri Raj Krishna Dawn
- (6) Ch. Hari Ram Makkasar Godara
- (7) Shri Harikesh Bahadur
- (8) Shri S. Jaganathan
- (9) Shri Kacharulal Hemraj Jain
- (10) Shri Hukam Chand Kachwai
- (11) Shri Ramachandran Kadannappalli
- (12) Dr. Bapu Kaldate
- (13) Shri Rajshekhar Kolur
- (14) Dr. Sarojini Mahishi
- (15) Shri Mallikarjun
- (16) Dr. Bijoy Mondal
- (17) Shri S. G. Murugaiyan
- . (18) Dr. Sushila Nayar
  - (19) Shri T. A. Pai
- (20) Shri K. Ramamurthy
- (21) Shri Rudolph Rodrigues
- (22) Dr. Saradish Roy
- (23) Shri Sakti Kumar Sarkar
- (24) Shri Shrikrishna Singh
- (25) Shri H. L. P. Sinha
- (26) Shri Suraj Bhan
- (27) Shri N. Tombi Singh
- (28) Shri Jagdambi Prasad Yadav
- (29) Shri Yuvraj
- (30) Shri Raj Narain

and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

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- that the Committee shall make a report to this House by the first day of the next session;
- that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do joint the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

## 14. MOTION REGARDING JOINT COMMITTEE ON GOVERN-MENT BILL-ADOPTED

The Press Council Bill, 1977

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri L. K. Advani.

The motion was adopted as follows:-

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to establish a Press Council for the purpose of preserving the freedom of the Press and of maintaining and improving the standards of newspapers and news agencies in India, made in the motion adopted by Rajya Sabha at its sitting held on the 1st March, 1978 and communicated to this House on the 3rd March, 1978 and do resolve that the following 20 Members of Lok Sabha be nom nated to serve on the said Joint Committee, namely:---

- (1) Shri Manasahib Bonde
- (2) Shri Somnath Chatterjee
- (3) Shri Ishwar Chaudhry
- (4) Shri S. R. Damani
- (5) Shri Giridhar Gomango
- (6) Shri Nirmal Chandra Jain
- (7) Shri P. Kannan
- (8) Shr P. G. Mavalankar
- (9) Shri Md, Hayat Ali
- (i0) Shri Amrit Nahata
- (11) Shri Phirangi Prasad
- (12) Shri Ratansinh Rajda
- (13) Shri Bulwant Singh Ramuwalia
- (14) Shri Jagannath Rao
- (15) Shri Jalagam Kondala Rao
- (16) Shri P. M. Sayeed
- (17) Shri Surath Bahadur Shah
- (18) Shri D gvijaya Narain Singh
- (19) Shri P. Venkatasubbaiah
- (20) Shri Yadvendra Dutt"

P.T.O.]

#### 15. Motion

a: •-

Shri Kanwar Lal Gupta moved the following motion:---

"That this House expresses its concern at the growing student unrest in universities and other institutions for higher education deemed to be universities and recommends to the Government to take appropriate steps to remove the causes of unrest."

Six amendments were moved by Dr. Ramj' Singh, Sarvashri Vinayak Prasad Yadav, Hukmdeo Nar: in Yadav, A. K. Roy, Anant Dave and Yuvraj.

The following Members took part in the debate:-

- (1) Shri C. K. Chandrappan
- (2) Dr. Ramji Singh
- (3) Shri H. L. Patwary
- (4) Shri P. Rajagopal Naidu
- (5) Shri A. Bala Pajanor
- (6) Prof. P. G. Mavalankar
- (7) Shri Brij Bhushan Tiwari
- (8) Shri Ram Vilas Paswan
- (9) Shri Mukunda Mandal
- (10) Shri Hukmdeo Narain Yadav (Speech unfinished).

The discussion was not concluded.

#### 16. Contempt of the House

The Speaker informed the House that the visitor, Shri Sailander Kumar Mishra alias Suresh Kumar who shouted slogans and threw leaflets from the Visitors' Gallery was being let off with a warning.

The House agreed.

#### 17. Announcement by Speaker regarding Adjournment of the House

The Speaker made the following announcement:---

"The House stands adjourned till 11 hours tomorrow when it is to meet in a Joint sitting with the Rajya Sabha.

The House shall stand adjourned sine die upon the completion of the business to be considered at the Joint sitting."

#### 7.07 P.M.

(Lok Sabha adjourned accordingly).

#### AVTAR SINGH RIKHY, Secretary.

# JOINT SITTING OF THE HOUSES OF PARLIAMENT

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, May 16, 1978 Vaisakha 26, 1900 (Saka)

No. 1

## 11 A.M.

#### 1. Bill Laid on the Table

Secretary laid on the Table the Bill to repeal the Banking Service Commission Act, 1975, as passed by Lok Sabha and rejected by Rajya Sabha.

#### 2. Government Bill-Passed

The Banking Service Commission (Repeal) Bill, 1977

Shri H. M. Patel moved that the Bill to repeal the Banking Service Commission Act, 1975, as passed by Lok Sabha and rejected by Rajya Sabha, be taken into consideration for the purpose of deliberating on the Bill.

The following Members took part in the debate:---

- (1) Shri Kamlapati Tripathi
- (2) Shri R. R. Morarka

(Joint Sitting adjourned at 1 P.M. and re-assembled at 2 P.M.

- (3) Shri T. A. Pai
- (4) Shri Gauri Shankar Rai
- (5) Shri P. Ramamurti
- (6) Shri George Fernandes
- (7) Shri A. Bala Pajanor
- (8) Shri Pranab Mukherjee
- (9) Dr. Subramaniam Swamy
- (10) Shri Devendra Nath Dwivedi
- (11) Shri Bhupesh Gupta
- (12) Dr. Murli Manohar Joshi
- (13) Shri Dajiba Desai
- (14) Shri C. M. Stephen
- (15) Shri Sankar Ghose
- (16) Shri A. K. Roy

Shri H. M. Patel replied to the debate.

On the motion for consideration for the purpose of deliberating on the Bill, the Division took place, Ayes 439; Noes 208. The motion for consideration was accordingly adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The following amendment to Clause 5 was adopted:-Page 2,--

for lines 43 to 47, substitute-

- "Savings. 5(1) Anything done or any action taken under the Banking Service Commission (Repeal) Ordinance, 1977, which ceased to operate, 10 of 1977 shall be deemed to have been done or taken under the corresponding provisions of this Act.
  - (2) Nothing in this Act shall be deemed to affect the right of the Chairman of the Banking Service Commission or of any other person appointed by the said Commission to receive salary, allowances or other benefits, in accordance with the terms and conditions of service applicable to him, for the period from the date of cesser of operation of the said Ordinance till the date on which this Act receives the assent of the President (both days inclusive)."

Clauses 5 was adopted, as amended.

The following amendment to Clause 1 was adopted:---Page 1, line 4,---

for "1977" substitute "1978"

Clause 1 was adopted, as amended.

The following amendment to the Enacting Formula was adopted:---

Page 1, line 1,—

for "Twenty-eighth" substitute-

"Twenty-ninth".

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. M. Patel.

Prof. P. G. Mavalankar took part in the debate.

The motion was adopted and the Bill, as amended, was passed.

(Joint Sitting of the Houses of Parliament was concluded at 6.45 P.M.)

AVTAR SINGH RIKHY,

Secretary.